# Eighth Lok Sabha V Session (20/02/1986 to 08/05/1986)

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, February 20, 1986 Phalguna 1, 1907 (Saka)

#### No. 110

1 P.M.

#### 1. Oath or Affirmation

Fourteen members made and subscribed the oath as follows, signed the roll of Members and took their seats in the House:—

- 7 in Assamese
- 6 in English
- 1 in Bengali

#### 2. President's Address-Laid on the Table

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on 20th February, 1986.

## 3. Obituary References

The Speaker made references to the passing away of Shri Doongar Singh, a Member of Seventh Lok Sabha; Shri Fulsinhji Bharatsinhji Dabhi, a Member of First Lok Sabha; Shri Kanwar Lal Gupta, a Member of Fourth and Sixth Lok Sabha; Shri M. S. K. Sathivendran, a Member of Seventh Lok Sabha and Shri Prabodh Chandra, a Member of Fourth and the Lok Sabha.

ereafter, Members stood in silence for a short while as a of respect to the deceased.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O. 28(E) (Hindi and English versions) published in Gazette of India dated the 25th January, 1986, constituting 'the Ravi and Beas Waters Tribunal'.
- (2) A copy of Reference No. 15(2)|85-IT (Hindi and English versions) dated the 25th January, 1986 to the said Tribunal.
- (3) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
  - (i) The Administrative Tribunals (Amendment) Ordinance, 1986 (No. 1 of 1986) promulgated by the President on the 22nd January, 1986.
- (ii) The Ravi and Beas Waters Tribunal Ordinance, 1986 (No. 2 of 1986) promulgated by the President on the 24th January, 1986.
- (iii) The Contract Labour (Regulation and Abolition) Amendment Ordinance, 1986 (No. 3 of 1986) promugated by the President on the 28th January, 1986.
- (iv) The Motor Vehicles (Amendment) Ordinance, 19 (No. 4 of 1986) promulgated by the President on the 28th January, 1986.
- (4) A copy each of the following Notifications (Hindi and English versions) under proviso to article 309 of the Constitution:—
  - (i) G.S.R. 50(E) published in Gazette of India dated the 3rd February, 1983 containing corrigendum to Notification No. G.S.R. 689(E) published in Gazette of India dated the 13th November, 1982.
  - (ii) G.S.R. 631(E) published in Gazette of India date the 17th August, 1983 containing corrigendum. Notification No. G.S.R. 689(E) published in G₁ of India dated the 13th November, 1982.

- (iii) The Central Health Service (Amendment) Rules, 1985 published in Notification No. G.S.R. 696(E) in Gazette of India dated the 30th August, 1985.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Homoeopathy, Calcutta, for the year 1984-85.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Nhava-Sheva Port Trust for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nhava-Sheva Port Trust for the year 1964-85.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Port Trust for the year 1984-85.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Mangalore Port Trust for the year 1984-85.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust for the year 1984-85.
- (ii) A copy of the Review (Hindi and English by the Government on the working of the Paradip Port Trust for the year 1984-85.
- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the Nhava Sheva Port Trust for the year

1984-85 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Annual Accounts and the Audit Report for the Nhava Sheva Port Trust for the year 1984-85.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, New Delhi, for the year 1984-85.
  - (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

#### 1.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st February, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN—PART I

## [Brief Record of Proceedings]

Friday, February 21, 1986 Phalguna 2, 1907 (Saka)

No. 111

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 1—3, 5, 6 and 17 were orally answered. Starred Question No. 19 was postponed for 21.3.1986. Replies to Starred Questions Nos. 4, 7—16, 18 and 20 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1—36, 38, 39, 41—45, 47—118, 120—171, 173—195 and 197—223 were laid on the Table.

#### 3. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice by Prof. Madhu Dandavate, Sarvashri A. J. V. B. Maheswara Rao, D. N. Reddy, K. Rama Chandra Reddy, Manik Reddy, Katuri Narayana Swamy, H. A. Dora, Anand Gajapathi Raju, Bhattam Shri Ramamurty, C. Madhav Reddy, M. Raghuma Reddy, Dr. (Mrs.) T. Kalpana Devi, Shri Indrajit Gupta, Smt. Geeta Mukherjee, Sarvashri Narayan Choubey Ramashray Prasad Singh, Shri Hari Rao, Dinesh Goswami, V. S. Krishna Iyer, Basudev Acharia, Saifuddin Choudhury, Hannan Mollah, D. B. Patil, R. P. Das, Somnath Chatterjee, Smt. Bibha Ghosh Goswami, Dr. Sudhir Roy, Sarvashri P. Appalanarasimham, C. Sambu, V. Tulsiram, Dr. G. Vijaya Rama Rao, Shri E. Ayyappu Reddy, Smt. N. P. Jhansi Lakshmi, Sarvashri Gopala Krishna Thota, G. M. Banatwalla, Ebrahim Sulaiman Sait, Suresh Kurup, K. P. Unnikrishnan,

V. Kishore Chandra S. Deo, Abdul Rashid Kabuli, Chitta Mahata, Amar Roypradhan and Kali Prasad Pandey regarding the steep rise in prices of fertilizers and Petroleum products announced on the eve of the Budget Session of Parliament thereby destroying the sanctity of the budgetary processes and causing grave hardships to the common man.

Prof. Madhu Dandavate then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted, to rise in their places. As not less than 59 members rose, the Speaker informed that the leave was granted and after some discussion directed that the motion be taken up at 4 P.M.

## 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Food Corporation of India (Staff) (Ninty-second Amendment) Regulations, 1986 (Hindi and English versions) published in Notification No. EP 8(1)|84 in Gazette of India dated the 31st January, 1986 together with a corrigendum thereto published in Notification No. 13(1)|86-B.C in Gazette of India dated the 12th February, 1986, under subsection (5) of section 45 of the Food Corporations Act. 1964.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1984-85.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 909 (E) published in Gazette of India dated the 19th December, 1985 together with an explanatory memorandum extending the validity of customs duty exemption under Notification No. 123-

- Customs dated the 11th April, 1985 on wireless apparatus, accessories and components imported by amateur radio operators upto 31st December, 1986 and also enhancing the value limit for import from Rupees 10,000 to Rupees 15,000.
- (ii) G.S.R. 910 (E) published in Gazette of India dated the 19th December, 1985 together with an explanatory memorandum extending the validity of Notification No. 21/84-Customs dated the 15th February, 1984 upto 31st December, 1986.
- (iii) G.S.R. 911 (E) published in Gazette of India dated the 19th December, 1985 together with an explanatory memorandum making certain amendment to Notification No. 215-Customs dated the 2nd August, 1976 so as to withdraw the customs duty exemption on Mettler single pan balance.
- (iv) C.S.R. 927 (E) published in Gazette of India dated the 23rd December, 1985 together with an explanatory memorandum regarding exemption to acetic acid from basic customs duty in excess of 30 per cent ad valorem.
- (v) G.S.R. 932(E) and 933(E) published in Gazette of India dated the 24th December, 1985 together with an explanatory memorandum regarding exemption to components of fuel efficient motor cars of engine capacity exceeding 1000 cubic centimetres when such components are imported by a manufacturer of fuel efficient motor cars of engine capacity exceeding 2000 cubic centimetres for providing warranty coverage or after sales service to their customers from basic customs duty in excess of 25 per cent ad valorem and auxiliary duty of customs in excess of 20 per cent ad valorem.
- (vi) G.S.R. 943 (E) and 944 (E) published in Gazette of India dated the 30th December, 1985 together with an explanatory memorandum regarding exemption to supplies made from the warehoused goods belonging to the Air-India International to the specific two 737 Aircrafts maintained and operated by the Indian Air Force for the use of the Government of India for certain special assignments from the whole of the basic, additional and auxiliary duties of customs leviable thereon.

- (vii) G.S.R. 948 (E) published in Gazette of India dated the 31st December, 1985 together with an explanatory memorandum making certain amendment to Notification No. 34/82-Customs dated the 28th February, 1982.
- (viii) G.S.R. 949(E) published in Gazette of India dated the 31st December, 1985 together with an explanatory memorandum rescinding Notification No. 150/83-Customs dated the 19th May, 1983.
- (ix) G.S.R. 950 (E) published in Gazette of India dated the 31st December, 1985 together with an explanatory memorandum making certain amendment to Notification No. 168 85-Customs dated the 24th May, 1985.
- (x) G.S.R. 951(E) and 952(E) published in Gazette of India dated the 31st December, 1985 together with an explanatory memorandum regarding exemption to Match splints (undipped) from the basic customs duty in excess of 25 per cent ad valorem and from the whole of the auxiliary duty of customs leviable thereon.
- (xi) G.S.R. 955 (E) published in Gazette of India dated the 31st December, 1985 together with an explanatory memorandum extending the validity of Notification No. 13/85-Customs dated the 6th January, 1985 upto 31st December, 1988.
- (xii) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xiii) G.S.R. 3(E) published in Gazette of India dated the 1st January, 1986 together with an explanatory memorandum regarding exemption to goods imported into India under the Import-Export Pass Book Scheme from the whole of basic and auxiliary duties of customs leviable thereon.
- (xiv) G.S.R. 4(E) published in Gazette of India dated the 1st January, 1986 together with an explanatory memorandum regarding exemption to all goods

- covered by Notification No. 2|86-Customs dated the 1st January, 1986 from the auxiliary duty of customs leviable thereon.
- (xv) G.S.R. 5(E) published in Gazette of India dated the 2nd January 1986 together with an explanatory memorandum seeking to raise the basic customs duty on unalloyed Zinc and Lead unwrought from 55 per cent ad valorem to 85 per cent ad valorem and on waste and scrap of Lead from 60 per cent ad valorem to 85 per cent ad valorem.
- (xvi) G.S.R. 6(E) published in Gazette of India dated the 2nd January, 1986 together with an explanatory memorandum seeking to reduce the auxiliary duty of customs on Zinc Concentrates from 30 per cent ad valorem to 15 per cent ad valorem.
- (xvii) G.S.R. 8(E) published in Gazette of India dated the 21st January, 1986 together with an explanatory memorandum regarding exemption to certain specified equipment for hotels when imported into India from the basic customs duty in excess of 15 per cent ad valorem and from the whole of additional duty of customs leviable thereon.
- (xviii) G.S.R. 10(E) published in Gazette of India dated the 3rd January, 1986 together with an explanatory memorandum making certain amendment to Notification No. 36-Customs dated the 1st March, 1983 so as to increase the basic customs duty on silicones from 100 per cent ad valorem to 150 per cent ad valorem
- (xix) G.S.R. 23(E) published in Gazette of India dated the 15th January, 1986 together with an explanatory memorandum regarding exemption to sponge iron when imported by integrated steel plants from basic customs duty in excess of 10 per cent ad valorem and from the whole of the additional duty of customs leviable thereon.
- (xx) G.S.R. 27(E) published in Gazette of India dated the 17th January, 1986 together with an explanatory memorandum regarding exemption to potassium penicillin G first crystals and potassium penicillin V first crystals from the whole of basic and additional duties of customs leviable thereon.

- (xxi) G.S.R. 28(E) published in Gazette of India dated the 17th January, 1986 together with an explanatory memorandum making certain amendment to Notification No. 228—Customs dated the 16th August, 1983 so as to increase the basic customs duty on 6-APA from 70 per cent to 100 per cent ad valorem.
- (xxii) G.S.R. 29(E) published in Gazette of India dated the 17th January, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 158—Customs, 164—Customs and 169—Customs dated the 24th May, 1985.
- (xxiii) G.S.R. 30(E) published in Gazette of India dated the 17th January, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 45—Customs dated 1st March, 1979, 208—Customs dated the 22nd September, 1981 and 57—Customs dated the 17th March, 1985.
- (xxiv) G.S.R. 31(E) published in Gazette of India dated the 17th January, 1986 together with an explanatory memorandum regarding exemption to Cephalexin tablets, capsules and syrups, Cloxacillin sodium capsules, syrups and injections and Cephaloridine injections from the whole of the additional duty of customs leviable thereon.
- (xxv) G.S.R. 39(E) published in Gazette of India dated the 20th January, 1986 together with an explanatory memorandum rescinding Notification No. 202|84-Customs dated the 19th July, 1984.
- (xxvi) G.S.R. 40(E) published in Gazette of India dated the 20th January, 1986 together with an explanatory memorandum making certain amendment to Notification No. 161 85-Customs dated the 24th May, 1985.
- (xxvii) G.S.R. 41(E) published in Gazette of India dated the 20th January, 1986 together with an explanatory memorandum making certain amendment to Notification No. 58/83-Customs dated the 1st March, 1983 so as to provide that customs duty on unaccompanied baggage will be charged at 200 per cent ad valorem (plus auxiliary duty at 40 per cent ad valorem) and the concessional rate of 180

- per cent ad valorem (plus auxiliary duty at 40 per cent ad valorem) will not be applicable to unaccompanies baggage.
- (xxviii) The Baggage (Conditions of Exemption)
  Amendment Rules, 1986 published in Notification No.
  G.S.R. 42(E) in Gazette of India dated the 20th
  January, 1986.
- (xxix) The Baggage (Amendment) Rules, 1986 published in Notification No. G.S.R. 43(E) in Gazette of India dated the 20th January, 1986.
- (xxx) G.S.R. 38(E) published in Gazette of India dated the 20th January, 1986 together with an explanatory memorandum containing Corrigendum to Notification No. G.S.R. 688(E) published in Gazette of India dated the 27th September, 1984.
- (xxxi) G.S.R. 47(E) published in Gazette of India dated the 21st January, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.
- (xxxii) G.S.R. 49(E) and 50(E) published in Gazette of India dated the 23rd January, 1986 together with an explanatory memorandum regarding exemption to imported steel sheets and blankets used for the manufacture of body panels for fuel-efficient motor car or fuel-efficient van, of engine capacity not exceeding 1000 cubic centimetres, from basic customs duty in excess of 25 per cent ad valorem and from the whole of the additional duty of customs and from the auxiliary duty of customs in excess of 20 per cent ad valorem.
- (xxxiii) G.S.R. 53(E) published in Gazette of India dated the 24th January, 1986 together with an explanatory memorandum making certain amendment to Notification No. 11|86-Customs dated the 17th January, 1986 so as to restrict the benefit of exemption from basic and additional duties of customs to potassium pencillin G|V first crystals when imported for the manufacture of 6APA or 7ADCA or 7ACA only.

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- (xxxiv) G.S.R. 75(E) published in Gazette of India dated the 30th January, 1986 together with an explanatory memorandum extending the validity of Notification No. 19|85 Customs dated the 1st February, 1985 upto 31st March, 1987.
- (xxxv) G.S.R. 77(E) published in Gazette of India dated the 30th January, 1986 together with an explanatory memorandum extending the validity of Notification Nos. 268|84-Customs dated the 30th October, 1984, 74|85-Customs dated the 17th March, 1985 and 75|85-Customs dated the 17th March, 1985 upto 1st January, 1987.
- (xxxvi) G.S.R. 100 (E) published in Gazette of India dated the 7th February, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa in supersession of Notification No. 21-Customs dated the 21st January, 1986.
- (4) A copy of the Narcotic Drugs and Psychotropic Substances (Execution of Bond by Convicts or Addicts) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 912(E) in Gazette of India dated the 26th December, 1985 under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) The Income-tax (Eighth Amendment) Rules, 1985 published in Notification No. S.O. 901(E) in Gazette of India dated the 18th December, 1985.
  - (ii) The Income-tax (Ninth Amendment) Rules, 1985 published in Notification No. S.O. 337(E) in Gazette of India dated the 31st December, 1985.
  - (iii) The Income-tax (Amendment) Rules, 1986 published in Notification No. S.O. 1(E) in Gazette of India dated the 3rd January, 1986.

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- (6) A copy each of the following Notifications (Hindt and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 929 (E) published in Gazette of India dated the 23rd December, 1985 together with an explanatory memorandum extending the validity of Notification No. 303/83-CE dated the 31st December, 1983 upto 31st December, 1986.
  - (ii) G.S.R. 930 (E) published in Gazette of India dated the 23rd December, 1985 together with an explanatory memorandum regarding exemption to synthetic rubber latex consumed within the factory in which it is manufactured for further manufacture of synthetic rubber from the whole of the duty of excise leviable thereon.
  - (iii) G.S.R. 931 (E) published in Gazette of India dated the 23rd December, 1985 together with an explanatory memorandum making certain amendment to Notification No. 16/78-CE dated the 24th January, 1978 so as to restrict the partial exemption available to straw board to only such straw board which is manufactured by sun-drying process by factories which do not have any plant installed in the same premises for the manufacture of straw board by any process other than sundrying process.
  - (iv) G.S.R. 928(E) published in Gazette of India dated the 23rd December, 1985 together with an explanatory memorandum extending the validity of Notification No. 24/75-CE dated the 1st March, 1975 upto 31st March, 1986.
  - (v) G.S.R. 946 (E) published in Gazette of India dated the 30th December, 1985 together with an explanatory memorandum extending the validity of Notification No. 34/83-CE dated the 1st March, 1983 upto 30th June, 1986.
  - (vi) G.S.R. 24(E) published in Gazette of India dated the 15th January, 1986 together with an explanatory memorandum regarding exemption to silver oxide button cells from the whole of the duty of excise leviable thereon.

- (vii) G.S.R. 45(E) published in Gazette of India dated the 20th January, 1986 together with an explanatory memorandum regarding exemption to excisable goods when brought into NOIDA Export Processing Zone from the factories of their manufacture or warehouses situated in other parts of India for use by the industries located in the said zone for the production of goods intended solely for export from the whole of the duty of excise and the additional duty of excise leviable thereon.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act. 1944:—
  - (i) The Central Excise (Eleventh Amendment) Rules, 1985 published in Notification No. G.S.R. 941(E) in Gazette of India dated the 27th December, 1985.
  - (ii) G.S.R. 44(E) published in Gazette of India dated the 20th January, 1986 together with an explanatory memorandum specifying the NOIDA Export Processing Zone at Ghaziabad (Uttar Pradesh) as 'Free Trade Zone'.
- (8) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 18(E) in Gazette of India dated the 7th January, 1986, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (9) A statement (Hindi and English versions) correcting the reply given on the 20th December, 1985 to Unstarred Question No. 4977 by Shri Bhattam Sri Rama Murty about tax arrears regarding Mysore and Bangalore Palaces

#### 5. Assent to Bills

- (i) Secretary-General laid on the Table following fourteen Bills passed by the Houses of Parliament during the last session and assented to:—
  - (1) The Appropriation (No. 6) Bill, 1985
    - (2) The University Grants Commission (Amendment) Bill, 1985

- (3) The Appropriation (Railways) No. 5 Bill, 1985
- (4) The International Airports Authority (Amendment) Bill. 1985
- (5) The Bonded Labour System (Abolition) Amendment Bill, 1985
- (6) The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1985
- (7) The President's Pension (Amendment) Bill, 1985
- (8) The Central Excise and Salt (Amendment) Bill, 1985
- (9) The Customs (Amendment) Bill, 1985
- (10) The Agricultural and Processed Food Products Export Cess Bill, 1985
- (11) The Central Excise Tariff Bill, 1985
- (12) The Additional Duties of Excise (Textiles and Textile Articles) Amendment Bill, 1985
- (13) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1985
- (14) The Customs Tariff (Amendment) Bill, 1985
- (ii) Secretary-General also laid on the Table copies (duly authenticated by the Secretary-General of Rajya Sabha), of the following sixteen Bills passed by the Houses of Parliament during the last session and assented to:—
  - (1) The Employment of Children (Amendment) Bill, 1985
  - (2) The Unit Trust of India (Amendment) Bill, 1985
  - (3) The National Airports Authority Bill, 1985
  - (4) The Citizenship (Amendment) Bill, 1985
  - (5) The Lighthouse (Amendment) Bill, 1985
  - (6) The Payment of Bonus (Second Amendment) Bill, 1985
  - (7) The Aircraft (Amendment) Bill, 1985
  - (8) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1985
  - (9) The Salaries and Allowances of Ministers (Amendment) Bill, 1985
  - (10) The Salary and Allowances of Leaders of Opposition in Parliament (Amendment) Bill, 1985
  - (11) The Banking Laws (Amendment) Bill, 1985.

- (12) The Inland Waterways Authority of India Bill, 1985
- (13) The Futwah-Islampur Light Railway Line (Nationalisation) Bill, 1985
- (14) The Sick Industrial Companies (Special Provisions) Bill, 1985
- (15) The Agricultural and Processed Food Products Export Development Authority Bill, 1985
- (16) The Delegated Legislation Provisions (Amendment) Bill. 1985.

## 6. Reports of Estimates Committee

Shri Chintamani Panigrahi presented the following Reports of the Estimates Committee:—

- (i) Twenty-Third Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in their Seventy-Sixth Report (Seventh Lok Sabha) on the Ministry of Commerce—Chief Controller of Imports & Exports.
- (ii) Twenty-Fourth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in their Seventy-Fifth Report (Seventh Lok Sabha) on the Ministry of Transport (Department of Civil Aviation) —DGCA.

## 7. Report of Railway Convention Committee

Shri Subhash Yadav present the Third Report (Hindi and English versions) of the Railway Convention Committee on 'Rate of Dividend for the year 1986-87 and other Ancillary matters'.

## 8. Statements by Ministers

- (i) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 25th February, 1986.
- (ii) The Minister of Agriculture made a statement regarding the statutory minimum price for raw jute for 1986-87.

## 9. Government Bill-Under Consideration

## THE SPICES BOARD BILL, 1985

The motion for consideration of the Bill was moved by Shri P. Shiv Shankar.

## 10. Motion Under Rule 388

Shri P. Shiv Shankar moved the following motion:—

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Spices Cess Bill, 1985 inasmuch as it is dependent upon the Spices Board Bill, 1985."

The motion was adopted.

#### 11. Government Bill-Under Consideration

THE SPICES CESS BILL, 1985

The motion for consideration of the Bill was moved by Shri P. Shiv Shankar.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.06 P.M.)

#### 12. Government Bills-Passed

- \*(i) THE SPICES BOARD BILL, 1985
- \*(ii) THE SPICES CESS BILL, 1985

The following members took part in the combined debate on the motions for consideration of the Bills (vide paras 9 and 11 above):—

- (1) Shri Thampan Thomas
- (2) Prof. P. J. Kurien
- (3) Shri Suresh Kurup
- (4) Shri Mool Chand Daga
- (5) Dr. K. G. Adiyodi
- (6) Shri George Joseph Mundackal
- (7) Shri Girdhari Lal Vyas

Shri P. Shiv Shankar replied to the debate.

(i) The motion for consideration of the Spices Board Bill, 1985 was adopted and clause-by-clause consideration of the Bill was taken up.

<sup>\*</sup>Discussed together.

Clauses 2 to 42 and the Schedule were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Shiv Shankar.

The motion was adopted the Bill, as amended, was passed.

(ii) The motion for consideration of the Spices Cess Bill, 1985 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted, as amended.

Clauses 4 and 5 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Shiv Shankar.

The motion was adopted and the Bill, as amended, was passed.

## 13. Government Bill-Under Consideration

THE INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri Janardhan Poojari.

The discussion was not concluded.

## 14. Private Members' Bills-Introduced

- (1) The Organ (Authority for Use for Therapeutic and Transplantation Purposes) Bill, 1985, by Shri Manik Sanyal.
- (2) The Constitution (Amendment) Bill, 1985 (Amendment of article 311, etc.)., by Shri Thampan Thomas.
- (3) The Advocates (Amendment) Bill, 1986 (Amendment of article 311, etc.) ,,by Shri Thampan Thomas.
- (4) The Hindu Marriage (Amendment) Bill, 1986 (Amendment of sections 24 and 25) by Shri Priya Ranjan Das Munshi.

- (5) The Farmers Old Age Pension Bill, 1986, by Shri Balasaheb Vikhe Patil.
- (6) The Compulsory Military Training Bill, 1986, by Shri Uttam Rathod.

#### 15. Private Member's Bill-Withdrawn

THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL, 1985 (AMENDMENT OF SECTIONS 125 AND 127), BY SHRI G. M. BANATWALLA.

Further discussion on the motion for consideration of the Bill moved on the 10th May, 1985 and amendments thereto moved on the 26th July, 1985, continued.

The following members took part in the debate: -

- (1) Shri Saifuddin Chowdhary
- (2) Shri S. B. Chavan

SHRI G. M. Banatwalla replied to the debate.

An amendment moved by Shri Mool Chand Daga was withdrawn by leave of the House.

An amendment moved by Shri Braja Mohan Mohanty was negatived.

The Bill was withdrawn by leave of the House.

#### 16. Private Member's Bill-Under consideration

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Insertion of new Part XA), by Shri Ananda Pathak.

Further discussion on the motion for consideration of the Bill moved on the 6th December, 1985, continued.

Shri S. B. Chavan took part in the debate. His speech was not concluded.

The discussion was not concluded.

## 17. Adjournment Motion

At 4 P.M. Prof. Madhu Dandavate moved the following motion:—

"That the House do now adjourn".

The following members took part in the debate:—

- (1) Shri Bhagwat Jha Azad
- (2) Shri C. Madhav Reddy

- (3) Shri Vidyacharan Shukla
- (4) Shri Somnath Chatterjee
- (5) Shri Priya Ranjan Das Munshi
- (6) Shri P. Kolandaivelu
- (7) Shri G. G. Swell
- (8) Shri Balwant Singh Ramoowalia
- (9) Shri Brahma Dutt
- (10) Shri Dinesh Goswami
- (11) Smt. Krishna Sahi
- (12) Shri Indrajit Gupta
- (13) Shri Vishwanath Pratap Singh
- (14) Shri V. Kishore Chandra S. Deo
- (15) Shri Shyam Lal Yadav
- (16) Shri Anar.da Gajapathi Raju
- (17) Shri P. R Kumaramanglam
- (18) Shri Palas Barman
- (19) Shri Ran Pyare Panika
- (20) Shri Mohd. Mahfooz Ali Khan
- (21) Shri Haroobhai Mehta
- (22) Shri Abdul Rashid Kabuli
- (23) Shri R. L. Bhatia
- (24) Shri Buta Singh

Prof. Madhu Dandavate replied to the debate.

The motion was negatived.

## 18. Report of Business Advisory Committee

Shri Ghulam Nabi Azad presented the Eighteenth Report of the Business Advisory Committee.

10.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th February, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Tuesday, February 25, 1986 Phalguna 6, 1907 (Saka)

#### No. 112

#### 11 A.M.

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#### 1. Starred Questions

Starred Questions Nos. 21—26, 28 and 29 were orally answered. Replies to Starred Questions Nos. 27, 30—37, 39 and 40 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 224—236, 238, 240—336, 338—398, 400—427 and 429—442 were laid on the Table.

## 3. Question of Privilege

The Speaker withheld his consent to the raising of the question of privilege given notice of by Prof. Madhu Dandavate on 30th January, 1986 against Sarvashri Arif Mohd. Khan and Z. R. Ansari, Ministers of State in the Union Council of Ministers regarding alleged violation of provisions of article 75(3) of the Constitution by expressing diametrically opposite views on a Private Member's Bill viz., the Code of Criminal Procedure (Amendment) Bill, 1985 by Shri G. M. Banatwala, M.P.

## 4. Papers laid on the Table

The following papers were laid on the Table—

(1) copy of the 'Economic Survey', 1985-86 (Hindi and English versions).

- (2) A copy each of the following papers (Hind and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the IBP Company Limited and its subsidiary Messrs Balmer Lawrie and Company Limited for the year 1984-85.
  - (ii) Annual Report of the IBP Company Limited and its subsidiary Messrs Balmer Lawrie and Company Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1984-85 along with Audited Accounts under sub-section (4) of section 20 of the Oil Industry Development Act, 1974.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1984-85.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) together with Audited Accounts of the Oil and Natural Gas Commission for the year 1984-85 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1984-85, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1984-85 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1984-85.

- (6) A copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Telecommunications Branch of Posts and Telegraphs Department for the year 1983-84.
  - (7) A copy of the Delhi Development Authority (Zoning) Regulations, 1983 (Hindi and English versions) published in Notification No. S.O. 161 in Gazette of India dated the 18th January, 1986, under section 58 of the Delhi Development Act, 1957.
  - (8) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1984-85, under section 19 of the Delhi Urban Art Commission Act, 1973.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
  - (iii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Delhi Urban Art Commission, New Delhi, for the year 1984-85.
  - (9) A copy of the Oil Pressure Stoves (Quality Control) Order, 1985 (Hindi and English versions) published in Notification No. G.S.R. 757(E) in Gazette of India dated the 25th September, 1985, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
  - (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (a) (i) A statement regarding Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1984-85.
    - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the National Instruments Limited, Calcutta, C7 the year 1984-85.
- (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1984-85.
- (ii) Annual Report of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the Maruti Udyog Limited, New Delhi, for the year 1984-85.
- (ii) Annual Report of the Maruti Udyog Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the Bharat Process and Mechanical Engineers Limited, Calcutta and its subsidiary viz. Weighbird (India) Limited, Calcutta, for the year 1984-85.
- (ii) Annual Report of the Bharat Process and Mechanical Engineers Limited, Calcutta and its subsidiary viz. Weighbird (India) Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) A statement regarding Review by the Government on the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1984-85.
- (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (g) (i) A statement regarding Review by the Government on the working of the HMT Limited, Bangalore, for the year 1964-85.
  - (ii) Annual Report of the HMT, Bangalore, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (h) (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1984-85.
  - (ii) Annual Report of the Hindustan Cables Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (i) (i) A statement regarding Review by the Government on the working of the Bharat Brakes and Valves Limited, Calcutta, for the year 1983-84.
  - (ii) Annual Report of the Bharat Brakes and Valves Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (j) (i) A statement regarding Review by the Government on the working of the Jessop and Company Limited, Calcutta, for the year 1984-85.
  - (ii) Annual Report of the Jessop and Company Limited. Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (11) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (h) to (j) of item (10) above.
  - (12) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1984-85 under section 126 of the Trade and Merchandise Marks Act, 1958.
  - (13) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1984-85 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive Research Association of India, Pune, for the year 1984-85.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1984-85.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1984-85.
- (16) A copy each of the following papers (Hindi and Fnglish versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1984-85.
  - (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

## 5. Report and Minutes of Committee on Public Undertakings

Shri K. Ramamurthy presented the Sixth Report (Hindi and English versions) of the Committee on Public Undertakings on General Insurance Corporation of India and Minutes of the sittings of the Committee relating thereto.

## 6. Calling Attention

Prof. K. K. Tewari called the attention of the Minister of External Affairs to the reported statement made by the official

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spot men of a neighbouring country regarding recent disturbances in India and the reaction of the Government in the matter.

The Minister of External Affairs made a statement in regard thereto.

[Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.25 P.M.]

## 7. Motion regarding Eighteenth Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:—

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on the 21st February, 1986.

The motion was adopted.

#### 8. Government Bills-Introduced

(1) THE MUSLIM WOMEN (PROTECTION OF RIGHTS ON DIVORCE) BILL, 1986

The motion for leave to introduce the Bill moved by Shri Asoke Kumar Sen was opposed. The motion was adopted and the Bill was introduced.

(2) THE RAVI AND BEAS WATERS TRIBUNAL BILL, 1986

## 9. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Ravi and Beas Waters Tribunal Ordinance, 1986 was laid on the Table.

## 10. Matters under rule 377

- (1) Shri K. Ramachandra Reddy raised a matter regarding need to raise the support prices of all agricultural produce by about 25 per cent to ensure remunerative prices to the agriculturists.
- (2) Shri Mullappally Ramachandran raised a matter regarding need to develop northern part of Kerala to attract tourist traffic.

- (3) Dr. G. S. Rajhans raised a matter regarding need tdiset up industrial units in Madhubani district of Bihar to provide gainful employment to the local people.
- (4) Shri Ananta Prasad Sethi raised a matter regarding need to make arrangements for adequate supplies of coal to industries and small scale units in Orissa.
- (5) Dr. K. G. Adiyodi raised a matter regarding need to divert ships from Cochin, Mangalore and Tuticorin ports to the Calicut/Beypore port to provide employment to the idle workers at this port.
- (6) Shri Virdhi Chander Jain raised a matter regarding need to provide financial assistance to the tune of Rs. 500 crores to State Government of Rajasthan to meet the acute drought situation.
- (7) Shri Mool Chand Daga raised a matter regarding need to take urgent steps for timely completion of big projects to obviate escalation in cost.
- (8) Shri Ananda Pathak raised a matter regarding need to instruct United Bank of India to liberalise its policy in respect of tea financing to ensure regular flow of funds for smooth running of tea gardens in upper Assam, Cachar, Dooars, Terai and Darjeeling.
- (9) Shri Ahmed M. Patel raised a matter regarding need to take remedial measures to meet the severe drought situation in Gujarat.

## 11. Motion of Thanks on the President's Address

Shri Eduardo Faleiro moved the following motion: -

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1966."

Shri Zainul Basher seconded the motion.

Two hundred and sixty three amendments [Nos. 1 to 11, 66 to 115, 125—139, 145—151, 172—188 and 201 to 363] were moved.

## The following Members took part in the debate:—

- (1) Shri Mewa Singh Gill
- (2) Shri Anadi Charan Das
- (3) Shri Sharad Dighe

The discussion was not concluded.

6 P.M.

(Lok Sabha Adjourned till 11 A.M. on Wednesday, the 26th February, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### CORRIGENDA

In Bulletin Part I dated February 21, 1986

- I. Page 2, Item 3, Line 4 from bottom—for '59' read '50'
- II. Page 14, item 14(3), Line 2-

for "of article 311, etc.)., by Shri Thampan Thomas" read "of section 1, etc.)., by Shri Priya Ranjan Das Munshi".

## LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, February 26, 1986 Phalguna 7, 1907 (Saka)

#### No. 113

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 41—45 and 48 were orally answered. Replies to Starred Questions Nos. 46, 47, 49—58 and 60 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 443—546 and 548—583 were laid on the Table.

## 3. The Budget (Railways)—1986-87

Shri Bansi Lal presented a statement of the estimated receipts and expenditure of the Government of India for the year 1986-87 in respect of Railways.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) on the working of Provisions of section 15A of the Protection of Civil Rights Act, 1955 for the year 1984, under sub-section (4) of section 15A of the said act.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Children's Film Society, India, for the year 1984-85.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1984-85.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Citizenship (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 25(E) in Gazette of India dated the 15th January, 1986 under sub-section (4) of section 18 of the Citizenship Act, 1955.
- (7) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
  - (i) Statement No. XXIV—Eighth Session, 1982.
  - (ii) Statement No. XVIII—Ninth Session, 1982.
  - (iii) Statement No. XVIII—Eleventh Session, 1983.
  - (iv) Statement No. XIV—Twelfth Session, 1983.
  - (v) Statement No. XIII—Fourteenth Session, 1984.
  - (vi) Statement No. IX—Fifteenth Session, 1984.

Seventh Lok Sabha

- (vii) Statement No. VI—First Session, 1985.
- (viii) Statement No. VI—Second Session, 1985.
- (ix) Statement No. III—Third Session, 1985.

Eighth Lok Sabha

- (x) Statement No. II—Fourth Session, 1985.
- (8) A copy of the Appellate Tribunal for Forfeited Property (Conditions of service of Chairman and Members) Amendment Rules 1985 (Hindi and English versions) published in Notification No. G.S.R. 953(E) in Gazette of India dated the 31st December, 1985, under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
  - (i) G.S.R. 83(E) published in Gazette of India dated the 31st January, 1986 together with an explanatory memorandum regarding exemption to coffee when exported out of India from the basic customs duty as is in excess of Rupees 600 per quintal.
    - (ii) G.S.R. 98(E) published in Gazette of India dated the 7th February, 1986 together with an explanatory memorandum regarding exemption to spinning waste (hard waste) when imported into India from the basic duty of customs as is in excess of 100 per cent ad valorem.
  - (iii) G.S.R. 99(E) published in Gazette of India dated the 7th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 44 83-Customs dated the 1st March, 1983.
- (iv) G.S.R. 192(E) published in Gazette of India dated the 12th February, 1986 together with an

- explanatory memorandum making certain amendment to Notification No. 13-Customs dated the 9th February, 1981.
- (v) The Baggage (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 198(E) in Gazette of India dated the 13th February, 1986.
- (vi) G.S.R. 199(E) published in Gazette of India dated the 13th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 70|85-Customs dated the 17th March, 1985.
- (vii) G.S.R. 304(E) published in Gazette of India dated the 18th February, 1986 together with an explanatory memorandum regarding revised rates of exchange of certain foreign currencies into Indian currency or vice-versa.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) S.O. 463 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'The Indo-Arab Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
  - (ii) S.O. 464 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'Harijan Ashram Trust, Ahmedabad' under section 10(23C) of the Income-tax, Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
  - (iii) S.O. 465 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'Father Muller's Charitable Institutions, Mangalore' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

- (iv) S.O. 466 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'Seva Sangh Samiti, Howrah under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (v) S.O. 467 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'Congregation of Christian Brothers in India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (vi) S.O. 468 published in Gazette of India dated the 3th February, 1986 regarding exemption to 'Jawan's Welfare Trust, Maharashtra' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (vii) S.O. 471 published in Gazette of India dated the 8th February 1986 regarding exemption to Rashtrotthana Parishat, Bangalore, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (viii) S.O. 472 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'Yusuf Meherally Centre, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
  - (ix) S.O. 473 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'Army Group Insurance Scheme Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
  - (x) S.O. 474 published in Gazette of India dated the 8th February, 1986 regarding exemption to

- 'Bhartiya Adimjati Sevak Sang' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.
- (xi) S.O. 480 published in Gazette of India dated the 8th February, 1986 regarding exemption to 'India International Centre, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 954(E) published in Gazette of India dated the 31st December, 1985 together with an explanatory memorandum extending the validity of Notification No. 185|83-CE dated the 2nd July, 1983 upto 31st January, 1986.
  - (ii) G.S.R. 9(E) published in Gazette of India dated the 3rd January, 1986 together with an explanatory memorandum regarding exemption to silicones from basic duty of excise in excess of 25 per cent ad valorem.
  - (iii) G.S.R. 82(E) published in Gazette of India dated the 31st January, 1986 together with an explanatory memorandum extending the validity of Notification No. 185|83-CE dated the 2nd July, 1983 upto 31st December, 1986.
  - (iv) G.S.R. 101(E) published in Gazette of India dated the 7th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 43|85-CE dated the 17th March, 1985 so as to fix effective rates of duty of excise for tyres for three-wheeled motor vehicles of size 3.50-10 and certain varieties of radial tyres,
  - (v) G.S.R. 102(E) and 103(E) published in Gazette of India dated the 7th February, 1986 together with

an explanatory memorandum replacing the existing system of exemption of excise duty for tyres, tubes and flaps unused in dutiable motor vehicles by a scheme allowing for set-off of the excise duty paid on the tyres, tubes and flaps when used in such motor vehicles.

- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1985 published in Notification No. G.S.R. 1140 in Gazette of India dated the 14th December, 1985.
  - (ii) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1985 published in Notification No. G.S.R. 1141 in Gazette of India dated the 14th December, 1985.
  - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1986 published in Notification No. G.S.R. 37 in Gazette of India dated the 18th January, 1986.
  - (iv) The Indian Administrative Service (Pay). Amendment Rules, 1986 published in Notification No. G.S.R. 38 in Gazette of India dated the 18th January, 1986.
  - (v) The All India Services (Provident Fund) Amendment Rules, 1986 published in Notification No. G.S.R. 82 in Gazette of India dated the 1st February, 1986.
  - (vi) The Indian Administrative Service (Pay) Second Amendment Rules. 1986 published in Notification No. G.S.R. 97 in Gazette of India dated the 8th February, 1986.
  - (vii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1986 published in Notification No. G.S.R. 98 in Gazette of India dated the 8th February, 1986.

- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1986 published in Notification No. G.S.R. 123 in Gazette of India dated the 15th February, 1986.
- (ix) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1986 published in Notification No. G.S.R. 25(E) in Gazette of India dated the 17th January, 1986.
- (x) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1986 published in Notification No. G.S.R. 26(E) in Gazette of India dated the 17th January, 1986
- (xi) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations. 1986 published in Notification No. G.S.R. 27 (E) in Gazette of India dated the 17th January, 1986.
- (13) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
  - (i) Thirty-fifth Report of the Union Public Service Commission for the period from 1st April, 1984 to 31st March, 1985.
  - (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission in cases referred to in the above report.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics. Calcutta, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1984-85.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (i) A statement regarding Review by the Government on the working of the Central Electronics Limited. New Delhi, for the year 1984-85.

- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1984-85 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1984-85.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Mazagon Dock Limited, Bombay, for the year 1984-85
  - (ii) Annual Report of the Mazagon Dock Limited. Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

# 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 25th February, 1986, Rajya Sabha passed the Motor Vehicles (Amendment) Bill, 1986.

# 6. Bill passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Motor Vehicles (Amendment) Bill, 1986, as passed by Rajya Sabha.

# 7. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Eleventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 8. Report of Estimates Committee

Shri Chintamani Panigrahi presented the Twenty-Fifth Report (Hindi and English versions) of the Estimates Committee on Action taken by Government on the recommendations contained in their Seventy-Ninth Report (Seventh Lok Sabha) on the Ministry of Railways—Railway Purchases.

## 9. Calling Attention

Shri P. Kolandaivelu called the attention of the Minister of External Affairs to the situation arising out of the non-settlement of the ethnic problems of Tamils in Sri Lanka and reported attacks on Indian fishing boats by Sri Lankan Navy and the steps taken by the Government in that regard.

The Minister of External Affairs made a statement in regard thereto.

## 10. Motion Regarding Joint Committee

Shri Brahma Dutt moved the following motion:-

"That this House do appoint Shri S. Jaipal Reddy to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith, vice Prof. Madhu Dandavate resigned."

The motion was adopted.

#### 11. Matters under Rule 377

- (1) Shri Banwari Lal Purohit raised a matter regarding need to assess the damage caused due to recent hailstorm in Vidharbha region in Maharashtra and to provide necessary relief to the people.
- (2) Shri Ram Pyare Suman raised a matter regarding reported reduction in the sanctioned grants for Tanda Thermal Projects, Faizabad, Uttar Pradesh and urgent need to complete the project speedily.
- (3) Shri Shanti Dhariwal raised a matter regarding need to provide adequate financial assistance to the Government of Rajasthan to give relief to the farmers affected by heavy rainfall and hallstorm.

- (4) Shri Priya Ranjan Das Munshi raised a matter regarding need to take measures to solve the problem of industrial sickness in West Bengal.
- (5) Shri C. P. Thakur raised a matter regarding need to give financial assistance to the three institutes in Bihar namely (i) Pali Institute, Nalanda (ii) Prakrit Institute, Vaishali and (iii) Institution of Private Pandits making Panchangs.
- (6) Shri Chintamani Panigrahi raised a matter regarding need to take urgent steps to protect the historic fort at Khurda in Orissa and to issue commemorative postal stamps in memory of "Jai Rajguru" and "Buxi Jagabandu".
- (7) Dr. A. Kalanidhi raised a matter regarding need to withdraw the circular issued by the Government of India regarding registration of private medical practitioners and to amend the Medical Council of India Act.
- (8) Shri Ajoy Biswas raised a matter regarding need to amend articles 310 and 311 of the Constitution.
- (9) Shri V. S. Krishna Iyer raised a matter regarding need to grant licence to the Bangalore Water Supply and Sewerage Board for setting up of wireless communication system.

## 12. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri Eduardo Faleiro and seconded by Shri Zainul Basher and the amendments thereto moved on the 25th February, 1986, continued:—

"That an Address be presented to the President in the following terms:—

That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1986."

The following members took part in the debate:-

- /(1) Dr. A. Kalanidhi /
  - (2) Shri P. Namgyal
  - (3) Shri C. P. Thakur
  - (4) Shri C. Madhav Reddy

- (5) Shri Shripati Mishra
- (6) Shri Mahabir Prasad Yadav
- (7) Shri Somnath Chatterjee
- (8) Shri Vakkom Purushothaman
- (9) Shri Mukul Wasnik
- (10) Shri Chintamani Panigrahi
- (11) Shri Syed Shahabuddin
- (12) Shri Ajay Mushran
- (13) Shri D. P. Yadav
- (14) Shri P. Kolandaivelu
- (15) Shri Chiranji Lal Sharma
- (16) Shri S. B. Sidnal
- (17) Shri Shantaram Naik
- (18) Shri Madan Pandey
- (19) Shri Balasaheb Vikhe Patil

The discussion was not concluded.

## 13. Report of Business Adv'sory Committee

Shri Ghulam Nabi Azad presented the Nineteenth Report of the Business Advisory Committee.

7-03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th February, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Thursday, February 27, 1986 Phalguna 8, 1907 (Saka)

## No. 114

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 61—63 and 66—70 were orally answered. Replies to Starred Questions Nos. 64, 65, 71—74 and 76—81 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 584—642, 644—687, 689—781 and 783—793 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (1) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Water Development Agency, New Delhi, for the year 1984-85.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board for the year 1984-85 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Brahmaputra Board for the year 1984-85 and (b) reasons for delay in laying the papers.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1984-85.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1984-85.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1984-85.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Safety in Mines, Dhanbad, for the year 1984-85 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions), by the Government on the working of the National Council for Safety in Mines, Dhanbad, for the year 1984-85.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1984-85.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890—
- (1) The Authorisation of Rail Travellers' Service Agents Rules, 1985 published in Notification No. S.O. 881(E) in Gazette of India dated the 5th December, 1985.
- (ii) The Railway Passengers (Cancellation of Tickets and Refund of Fares) Rules, 1986 published in Notification No. S.O. 900(E) in Gazette of India dated the 18th December, 1985.
- (iii) The Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1986 published in Notification No. S.O. 32(E) in Gazette of India dated the 30th January, 1986.
- (11) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial undertakings of the Central Government (Public Enterprises Survey) for the year 1984-85 (Volumes I to III).
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1984-85.

- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1984-85.
- (ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Dredging Corporation of India Limited, New Delhi, for the year 1984-85.
- (ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item (12) above.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 856 (E) published in Gazette of India dated the 20th November, 1985 approving the Madras Port Trust (Centenary Commemoration Fund) Regulations, 1985.
  - (ii) The New Mangalore Port Trust (Licensing of Stevedores) Regulations, 1985 published in Notification No. G.S.R. 907 (E) in Gazette of India dated the 18th December, 1985.
  - (iii) The Tuticorin Port Trust (Licensing of Stevedores) Regulations, 1985 published in Notification No. G.S.R. 923 (E) in Gazette of India dated the 20th December, 1985.

- (iv) The New Mangalore Port Trust Testing House Regulations, 1986 published in Notification No. G.S.R. 22 (E) in Gazette of India dated the 15th January, 1986.
- (v) G.S.R. 53 published in Gazette of India dated the 7th January, 1986 approving the Mormugao Port Trust Regulations for registration of contractors.
- (15) A copy of the Mormugao Harbour Craft (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 898 (E) in Gazette of India dated the 10th December, 1985 under sub-section (2B) of section 6 of the Indian Ports Act, 1908.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the Maintained Institutions of Delhi University, Delhi, for the year 1983-84 together with Audit Report thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1984-85.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
  - (20) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1984-85 together with Audit Report thereon.
- . (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1984-85.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1984-85.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1984-85.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1984-85.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, (Southern Region) Madras, for the year 1984-85.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (35) A statemen; (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University for the year 1983-84.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Banaras Hindu University, for the year 1983-84.
- (37) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (1) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Lucknow, for the year 1984-85.
- (39) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

## 4. Report of Estimates Committee

Shri Chintamani Panigrahi presented the following Reports of the Estimates Committee:—

- (i) Twenty-Sixth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in their Seventy-Fourth Report (7th Lok Sabha) on the Ministry of Agriculture Distribution of Fertilisers.
- (ii) Twenty-Seventh Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in their Eighty-Seventh Report (7th Lok Sabha) on the erstwhile Ministry of Works and Housing—D.D.A.—Part II.

# 5. Motion regarding Nineteenth Report of Business Advisory Committee

Shri Ghulam Nabi Azad moved the following motion:—

"That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on the 26th February, 1986."

The motion was adopted.

#### 6. Matters under Rule 377

- (1) Shri Birbal raised a matter regarding need to give clearance to the Sidhmukh and Nauhar Canal Projects in Rajasthan.
- (2) Shri D. N. Reddy raised a matter regarding need to give publicity to cases of fraud in banks and to reveal the names of culprits and the nature of punishment given to them.
- (3) Shri Kammodilal Jatav raised a matter regarding need to provide financial assistance to the farmers affected by hailstorm in Morena district of Madhya Pradesh.
- (4) Shri I. Rama Rai raised a matter regarding need to set up a research Centre at Kasaragod in Kerala for conducting research on goat rearing.
- (5) Shri Mohan Lal Jhikram raised a matter regarding need for early completion of the on-going lift-canal irrigation projects in the hilly regions of the country.
- (6) Shri K. N. Pradhan raised a matter regarding need to provide free railway passes and other amenities to all the freedom fighters in the country.
- (7) Prof. Saif-ud-Din Soz raised a matter regarding need to grant relief to the victims of heavy snowfall in Jammu & Kashmir State.

#### 7. Motion of thanks on the President's Address.

Discussion on the following motion moved by Shri Eduardo Faleiro and seconded by Shri Zainul Basher and the amendments thereto moved on the 25th February, 1986, continued:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1986."

The following members took part in the debate:-

- (1) Shri Dinesh Goswami
- (2) Shri Sontosh Mohan Dev
  - (3) Shri Jagannath Rao

- (4) Shri Narayan Choubey
- (5) Shri Mool Chand Daga
- (6) Shri J. Chokka Rao
- (7) Smt. D. K. Bhandari
- (8) Shri Ram Swarup Ram
- (9) Prof. Nirmala Kumari Shaktawat
- (10) Prof. Saif-ud-Did Soz
- (11) Shri Bipin Pal Das
- (12) Shri Sriballav Panigrahi
- (13) Shri G. M. Banatwalla
- (14) Shri T. Basheer
- (15) Shri K. P. Unnikrishnan
- (16) Shri Banwari Lal Purohit
- (17) Shri B. N. Reddy
- (18) Kum. Mamata Banerjee
- (19) Shri Raj Kumar Rai
- (20) Shri Saleem I. Shervani
- (21) Shri Mohd. Mahfooz Ali Khan
- (22) Dr. G. S. Rajhans
- (23) Shri Jagan Nath Kaushal

Shri Rajiv Gandhi replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

# 8. Statement by Minister

The Minister of Finance made a statement regarding release of additional dearness allowance to the Central Government employees and also dearness relief to pensioners including family pensioners.

6.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th February, 1986)

SUBHASH C. KASHYAP, Secretary-General.

## BULLETIN-PART I

# [Brief Record of Proceedings]

# Friday, February 28, 1986 Phalguna 9, 1907 (Saka)

# No. 115

#### 11 A.M.

## 1. Obituary References

The Speaker made references to the passing away of Shri T. C. N. Menon, a member of Second Lok Sabha; Shri Maheswar Naik, a member of Provisional Parliament and Third Lok Sabha and Shri Jagjivanrao Ganpatrao Kadan, a member of Fifth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

## 2. Starred Questions

Starred Questions Nos. 82—84, 87—89, 91 and 92 were orally answered. Replies to the remaining questions were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Questions Nos. 794—826, 828—868, 870—958, 960—970, 972 and 973 were laid on the Table.

# 4. Questions of Privilege

- (i) The Speaker withheld his consent to the raising of the question of privilege given notice of by Prof. Madhu Dandavate on 27th February, 1986 against Shri Janardhana Poojary, Minister of State in the Ministry of Finance for allegedly announcing exemptions from customs duty on certain luxury goods a week before the presentation of the Budget by issuing certain notifications under the Customs Act, 1962.
- (ii) The Speaker also withheld his consent to the raising of the question of privilege given notices of by Shri Bhattam Sri Ramsmurthy. Prof. Madhu Dandavate, Sarvashri V. Sobhanadreesawara Rao, Thampan Thomas and M. Raghuma Reddy

against Shri Vishwanath Pratap Singh, Minister of Finance for allegedly releasing to the Press on 10th February, 1986 estimates of the projected revenue and expenditure of the Central Government for 1986-87, while addressing a Press Conference, before presenting the Budget to the House.

## 5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export of Coir Mattings (Inspection) Rules, 1985 published in Notification No. S.O. 7 in Gazette of India dated the 4th January, 1986.
  - (ii) The Export of Footwear and Footwear Components (Quality Control and Inspection) Rules, 1985 published in Notification No. S.O. 8 in Gazette of India dated the 4th January, 1986.
- (2) A copy of the Central Warehousing Corporation (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 19(E) in Gazette of India dated the 9th January, 1986, under sub-section (3) of section 41 of the Warehousing Corporation Act, 1962.
- (3) A copy of the Rice-Milling Industry (Regulation and Licensing) (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 1144 in Gazette of India dated the 14th December, 1985 under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (4) A copy of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 32(E) in Gazette of India dated the 17th January, 1986 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Sugar (Price Determination for 1980-81 Production) Amendment Order, 1985 published in Notification No. G.S.R. 924(E) in Gazette of India dated the 20th December, 1985.
  - (ii) The Sugar (Price Determination for 1985-86 Production) Amendment Order, 1986 published in Notification No. G.S.R. 51(E) in Gazette of India dated the 23rd January, 1986.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1984 85.
  - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1984-85.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1984-85 together with Audit Report thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board, for the year 1984-85.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1984-85 (General Fund).
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A statement (Hindi and English versions) explaining the reasons for not laying the Audit Report on the Accounts (Pool Fund) of the Coffee Board for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1984-85.
  - (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

- (19) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1984-85 along with Audited Accounts.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1984-85.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Textile Corporation Limited for the year 1984-85.
  - (ii) Annual Report of the National Textile Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—

- (i) The National Savings Certificates (VII Issue) (Amendment) Rules, 1986 published in Notification No. G.S.R. 85(E) in Gazette of India dated the 3rd February, 1986.
- (ii) The National Savings Certificates (VI Issue) (Amendment) Rules, 1986 published in Notification No. G.S.R. 195(E) in Gazette of India dated the 12th February, 1986.
- (iii) The National Savings Certificates (VII Issue) (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 196(E) in Gazette of India dated the 12th February, 1986.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
  - (i) The Post Office Recurring Deposit (Amendment) Rules, 1986 published in Notification No. G.S.R. 95(E) in Gazette of India dated the 7th February, 1986.
  - (ii) The Post Office Time Deposit (Amendment) Rules, 1986 published in Notification No. G.S.R. 193(E) in Gazette of India dated the 12th February, 1986.
  - (iii) The Post Office Recurring Deposit (Second Amendment) Rules 1986 published in Notification No. G.S.R. 194(E) in Gazette of India dated the 12th February, 1986.
  - (iv) The Post Office Cumulative Time Deposit (Amendment) Rules, 1986 published in Notification No. G.S.R. 202(E) in Gazette of India dated the 14th February, 1986.
- (27) A copy of the Securities Contracts (References to the Company Law Board) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R.

- 33 (E) in Gazette of India dated the 17th January, 1986, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956.
- (28) A copy of Notification No. G.S.R. 96(E) (Hindi and English versions) published in Gazette of India dated the 7th February, 1986 together with an explanatory memorandum regarding exemption to bona fide commercial samples and prototypes of goods, when imported into India by post or in an aircraft by manufacturers of export goods from the whole of the basic and additional duties of customs leviable thereon subject to the conditions specified in the notification under section 159 of the Customs Act, 1962.
- (29) A copy of Notification No. G.S.R. 310(E) (Hindi and English versions) published in Gazette of India dated the 20th February 1986 together with an explanatory memorandum making certain amendment to Notification No. 42|86-CE dated the 10th February, 1986 so as to continue the existing exemption for tyres, tubes and flaps used as original equipment in motor vehicles, issued under the Central Excise Rules, 1944.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Investment Centre, New Delhi, for the year 1984-85.
- (31) A copy of Notification No. S.O. 65(E) (Hindi and English versions) published in Gazette of India dated 21st February, 1986 regarding further exemption from the requirements of Sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in respect of certain industries under sub-section 3 of section 22A of the said Act.

# 6. Announcement by the Speaker

The Speaker announced that, as was customary, the House would adjourn for half-an-hour at 4.30 P.M. that day to re-

assemble at 5 P.M. for the presentation of the General Bulget. Accordingly, the private members' business would be taken up at 2 P.M. and would conclude at 4.30 P.M.

# 7. Statement by Ministers

- (1) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 3rd March, 1986.
- \*(2) The Minister of Transport made a statement regarding the railway accident which occurred on 28-2-1986 between Tellichery and Mahe Stations of Southern Railway.

#### 8. Government Bill-Introduced

THE DELHI APARTMENT OWNERSHIP BILL. 1986

## \*\*9. Statutory Resolution-Under Consideration

Shri C. Janga Reddy moved the following Resolution:-

"This House disapproves of the Motor Vehicles (Ameniment) Ordinance, 1986 (Ordinance No. 4 of 1986) promulgated by the President on the 28th January, 1986".

#### \*\*10. Government Bill—Under Consideration

THE MOTOR VEHICLES (AMENDMENT) BILL, 1986, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Rajesh Pilot.

The following members took part in the combined debate on the Resolution (vide para 9 above) and the motion for consideration of the Bill:—

- (1) Shri M. Raghuma Reddy
- (2) Shri Virdhi Chander Jain
- (3) Shri Satyagopal Misra

The discussion was not concluded.

( LOK SABHA ADJOURNED AT 1.01 P.M. AND RE-ASSEMBLED AT 2.06 P.M.)

<sup>\*</sup>At 3.57 P.M.

Discussed together.

# 11. Motion regarding Eleventh Report of the Committee on Private Members' Bills and Resolutions

Shri Hafiz Mohd. Siddiq moved the following motion:-

"That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th February, 1986."

The motion was adopted.

## 12 Private Member's Resolution—withdrawn

Further discussion on the following Resolution moved by Shri Harish Rawat on the 2nd August, 1985 and an amendmen; thereto moved on the 16th August, 1985, continued:—

- "This House is of the opinion that in order to develop hill areas of the country, the Union Government should undertake to bear the entire expenditure for their development and—
  - (a) set up hill area development cells in concerned Ministries:
  - (b) set up electronics industries in such areas only;
  - (c) enhance transport and investment subsidies for setting up of industries beyond a particular altitude; and
  - (d) give grants-in-aid loans for cultivation of forest land and start schemes for plantation, forestry, soil conservation, flood control, animal husbandry, etc. with the assistance of international organisations such as World Bank."

Shri Ajit Panja concluded his speech.

Shri Harish Rawat replied to the debate.

An Amendment moved by Shri Mool Chand Daga was withdrawn by leave of the House

The Resolution was withdrawn by leave of the House.

#### 13. Private Member's Resolution—under consideration

Shri D. N. Reddy moved the following Resolution:-

"This House is of the opinion that there is an urgent need for electoral reforms so as to cleanse public life, and ensure free and fair elections which are now vitiated by the corrupt and unhealthy influence of power, money, caste, religion and other forms of corrupt practices and, therefore, recommends to Government to initiate wide-ranging discussions with all political parties, so as to arrive at a consensus for immediate implementation of poll reforms, which may reflect the popular will of the people in a truly democratic manner."

Four amendments were moved by Shri Mool Chand Daga.

The following members took part in the debate:-

- (1) Shri Dharam Pal Singh Malik
- (2) Shri Girdhari Lal Vyas
- (3) Shri Mool Chand Daga
- (4) Shri Ramashray Prasad Singh
- (5) Dr. G. S. Rajhans (Speech unfinished).

The discussion was not concluded.

(LOK SABHA ADJOURNED AT 4.30 P.M. AND RE-ASSEMBLED AT 5 P.M.)

# 14. The Budget (General)-1986-87

Shri Vishwanath Pratap Singh presented a statement of the estimated receipts and expenditure of the Government of India for the year 1986-87.

# 15. Government Bill-introduced

THE FINANCE BILL, 1986

7.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd March, 1986)

SUBHASH C. KASHYAP, Secretary-General

4.

# CORRIGENDUM

In Bulletin—Part I dated February 27, 1986

Page 10, Item 7 (17)—

for 'Shri B. N. Reddy' read 'Shri D. N. Reddy'

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#### BULLETIN—PART I

# [Brief Record of Proceedings]

Monday, March 3, 1986 Phalguna 12, 1907 (Saka)

No. 116

11 A.M.

## 1. Obituary Reference

The Prime Minister, Sarvashri C. Madhav Reddy, S. Jaipal Reddy, Suresh Kurup, P. Kolandaivelu, Balwant Singh Ramoowalia, Dinesh Goswami, Prof. Saif-ud-Din Soz. Sarvashri Ebrahim Sulaiman Sait, George Joseph Mundackal and the Speaker made references to the assassination of Mr. Olof Palme, Prime Minister of Sweden.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

11.17 A.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON TUESDAY, THE 4TH MARCH, 1986)

SUBHASH C. KASHYAP, Secretary-General.

## BULLETIN-PART I

## [Brief Record of Proceedings]

Tuesday, March 4, 1986 Phalguna 13, 1907 (Saka)

No. 117

## 11 A.M.

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#### 1. Starred Questions

Starred Questions Nos. 123—125 and 127—133 were orally answered. Replies to the remaining questions were laid on the Table.

Replies to Starred Questions Nos. 102—122 listed for the 3rd March, 1986 were also laid on the Table today, Lok Sabha having adjourned after obituary references on the 3rd March, 1986.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1179—1234 and 1236—1409 were laid on the Table.

Replies to Unstarred Questions Nos. 974—1089, 1091—1155 and 1157—1178 listed for the 3rd March. 1986 were also laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (1) (i) A statement regarding Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1984-85.
- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) A statement regarding Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1984-85.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1934-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1984-85 together with Audit Report thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the \*Corrigendum (Hindi and English versions) to the Annual Report of the Indian Council of Agricultural Research (Part—II)—Administration and Finance, for the year 1983-84.
- (5) A copy of the Hutti Gold Mines Company Limited, Chitradurga Copper Company Limited, and Karnataka Copper Consortium Limited (Amalgamation) Order, 1985 (Hindi and English versions) published in Notification No. S.O. 521(E) in Gazette of India dated the 12th July, 1985, under sub-section (5) of section 396 of the Companies Act, 1956.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
  - (i) The Coal Mines Family Pension (Amendment) Scheme, 1985 published in Notification No. G.S.R. 914(E) in Gazette of India dated the 20th December, 1985.

<sup>\*</sup>The Annual Report was laid on the Table on 26th August, 1985.

- (ii) The Coal Mines Provident Fund (Second Amendment) Scheme, 1985 published in Notification No. G.S.R. 934 (E) in Gazette of India dated the 24th December, 1985.
- (iii) The Andhra Pradesh Coal Provident Fund (Second Amendment) Scheme, 1985 published in Notification No. G.S.R. 935 (E) in Gazette of India dated the 24th December. 1985.
- (iv) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1985 published in Notification No. G.S.R. 936 (E) in Gazette of India dated the 24th December, 1985.
- (v) The Coal Mines Provident Fund (Amendment) Scheme, 1986 published in Notification No. G.S.R. 119 in Gazette of India dated the 8th February, 1986.
- (vi) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1986 published in Notification No. G.S.R. 120 in Gazette of India dated the 8th February, 1986.
- (vii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1986 published in Notification No. G.S.R. 121 in Gazette of India dated the 8th February, 1986.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1984-85.
  - (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Coal India Limited, Calcutta, for the year 1984-85.
  - (ii) Annual Report of the Coal India Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the Singareni Collieries Company Limited for the year 1984-85.
- (ii) Annual Report of the Singareni Collieries Company Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) and (c) of item (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes, for the year 1984-85.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of Biecco Lawrie Limited for the year 1984-85.
    - (ii) Annual Report of the Biecco Lawrie Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Bridge and Roof Company (India) Limited for the year 1984-85.
    - (ii) Annual Report of the Bridge and Roof Company (India) Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (12) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1984-85 on the working of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, the Employees' Provident Funds Scheme, 1952, the Employees' Family Pension, Scheme, 1971 and the Employees' Deposit Linked Insurance Scheme, 1976.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 871 (E) in Gazette of India dated the 26th November, 1985 under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1984-85 together with Audit Report thereon.
- (16) A Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (15) above.
- (17) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1984-85.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1984-85 together with Audit Report thereon.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

- (21) (i) A copy of the Annual Report (Hindi and (English versions) of the National Safety Council, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English\_versions) by the Government on the working of the National Safety Council, Bombay, for the year 1984-85.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (i) Review by the Government on the working of the Indian Telephone Industries Limited for the year 1984-85.
  - (ii) Annual Report of the Indian Telephone Industries Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1984-85.
  - (ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above

- (27) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1984-85 along with Audited Accounts.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the period from 1st July, 1984 to 30th June, 1985 along with Audited Accounts.
- (30) A copy of the Central Excise (First Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 76(E) in Gazette of India dated the 30th January, 1986, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (31) A copy of Notification No. G.S.R. 311(E) (Hindi and English versions) published in Gazette of India dated the 22nd February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 82|86-CE dated the 10th February, 1986, issued under the Central Excise Rules, 1944.
  - (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Projects and Development India Limited for the year 1984-85.
  - (ii) Annual Report of the Projects and Development India Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
    - (i) The Companies (Acceptance of Deposits) First Amendment Rules, 1986 published in Notification No. G.S.R. 7(E) in Gazette of India dated the 2nd January, 1986.

- (ii) The Company Law Board (Bench) Amendment Rules, 1986 published in Notification No. G.S.R. 34(E) in Gazette of India dated the 17th January, 1986.
- (34) A copy of Notification No. S.O. 5071 (Hindi and English versions) published in Gazette of India dated the 2nd November, 1985 containing corrigendum to Notification No. S.O. 408(E) published in Gazette of India dated the 22nd May, 1985 under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practices Act, 1969.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the Burn Standard Company Limited for the year 1984-85.
  - (ii) Annual Report of the Burn Standard Company Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Andrew Yule and Company Limited for the year 1984-85.
  - (ii) Annual Report of the Andrew Yule and Company Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Tyre Corporation of India Limited for the year 1984-85.
  - (ii) Annual Report of the Tyre Corporation of India Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (d) (i) A statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited for the year 1984-85.

- (ii) Annual Report of the Bharat Ophthalmic Glass Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Governments on the working of the Hindustan Photo Films Manufacturing Company Limited for the year 1984-85.
- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) A statement regarding Review by the Government on the working of the National Small Industries Corporation Limited for the year 1984-85.
- (ii) Annual Report of the National Small Industries Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) A statement regarding Review by the Government on the working of the Engineering Projects (India) Limited for the year 1984-85.
- (ii) Annual Report of the Engineering Projects (India) Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (36) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a). (d) and (e) of item (35) above.
- (37) A copy of the Half Yearly Report (Hindi and English version) of the Coir Board, Ernakulam, for the period from 1st April, 1985 to 30th September, 1985.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council for the year 1984-85 along with Audited Accounts.

- (ii) A statement regarding Review by the Government on the working of the National Productivity Council for the year 1984-85.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association for the year 1984-85.
- (40) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of Messrs Bengal Immunity Limited for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.
- (41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Hindustan Copper Limited for the year 1984-85.
  - (ii) Annual Report of the Hindustan Copper Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited for the year 1984-85.
  - (ii) Annual Report of the Mineral Exploration Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (42) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of Notification No. G.S.R. 926(E) (Hindi and English versions) published in Gazette of India dated the 23rd December, 1985 containing Order

indicating the supplies of fertilizers to be made by domestic manufacturers of fertilizers to various States/Union Territories/Commodity Boards during the period from 1st October, 1985 to 31st March, 1986, under sub-section (6) of section 3 of the Essential Commodities Act. 1956.

- (44) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board for the year 1984-85 along with Audited Accounts.
- (45) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—-
  - (a) (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited for the year 1982-83.
  - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Orissa Agro Industries Corporation Limited for the year 1980-81.
  - (ii) Annual Report of the Orissa Agro Industries Corporation Limited for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited for the year 1982-83.
  - (ii) Annual Report of the Gujarat Agro Industries Corporation Limited for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government on the working of the Kerala Agro Industries Corporation Limited, for the year 1982-83.
  - (ii) Annual Report of the Kerala Agro Industries Corporation Limited for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(46) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

#### 4. Matters under Rule 377

- (1) Shri Sharad Dighe raised a matter regarding need to drop the proposal of shifting of Thorium plants of Indian Rare Earth Ltd., from Bombay to Orissa.
- (2) Shri Anoop Chand Shah raised a matter regarding need to bring Vasai, Nalasopra and Virar areas of Maharashtra under the jurisdiction of the proposed corporation of Telecommunication for Delhi and Bombay.
- (3) Shri R. S. Khirhar raised a matter regarding need to take over the Sitamarhi Bagmati Irrigation Project and complete it at the earliest.
- (4) Shri Shantaram Naik raised a matter regarding need to solve the problem of mining rejects emanating out of iron ore and manganese mines in the district of Goa.
- (5) Shri Virdhi Chander Jain raised a matter regarding need to impress upon Punjab Government to hand over the control of headquarters of Ropar, Harika and Ferozepur to Bhakra Beas Management Board as per provisions of Punjab Re-organisation Act, 1966.
- (6) Shri P. Kolandaivelu raised a matter regarding need to start a carpet technology Centre at Bhavani Taluk in Tamil Nadu.
- (7) Shri Mool Chand Daga raised a matter regarding need to take severe measures to stop the publication, publicity, and sale of obscene literature in the country, proscribe such literature and punish the guilty persons.
- (8) Shri M. Raghuma Reddy raised a matter regarding need to provide financial assistance to the tune of Rs. 300 crores to the Government of Andhra Pradesh and take up the projects of Polabaram and Telugu Ganga to meet the drought situation prevailing in Rayalseema and Telangana areas of the State.

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#### \*5. Statutory Resolution-Negatived

Discussion on the following Resolution moved by Shri C. Janga Reddy on the 28th February, 1986, continued:—

"This House disapproves of the Motor Vehicles (Amendment) Ordinance, 1986 (Ordinance No. 4 of 1986) promulgated by the President on the 28th January, 1986".

After discussion as indicated in para 6 below, the **Resolution** was negatived.

#### \*6. Government Bill-Passed

THE MOTOR VEHICLES (AMENDMENT) BILL, 1986, as passed by Rajya Sabha.

Combined discussion on the motion for consideration of the Bill and Resolution (vide para 5 above) continued.

The following members took part in the debate:--

- (1) Shri Mool Chand Daga
- (2) Shri V. S. Krishna Iyer
- (3) Shri P. Namgyal
- (4) Dr. Datta Samant
- (5) Dr. G. S. Rajhans

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.06 P.M.)

- (6) Shri Sriballav Panigrahi
- (7) Shri Narayan Choubey
- (8) Shri Girdhari Lal Vyas
- (9) Shri Bhattam Sri Ramamurthy

Shri Rajesh Pilot replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

<sup>\*</sup>Discussed together.

The motion that the Bill be passed was moved by Shri Rajesh Pilot.

The motion was adopted and the Bill was passed.

#### 7. The Budget (Railways)—1986-87

General discussion on the Budget (Railways) for 1986-87 commenced.

The following members took part in the debate:—

- (1) Shri V. Sobhanadreeswara Rao
- (2) Shri Braja Mohan Mohanty
- (3) Prof. Narain Chand Parashar
- (4) Shri Basudeb Acharia
- (5) Shri G. S. Mishra
- (6) Prof. K. V. Thomas
- (7) Shri V. S. Krishna Iyer
- (8) Shri Ram Pal Singh
- (9) Shri Nirmal Khatri
- (10) Shri P. Kolandaivelu
- (11) Shri Girdhari Lal Vyas
- (12) Shri R. Jeevarathinam
- (13) Shri Kali Prasad Pandey

The discussion was not concluded.

## 8. Report of Business Advisory Committee

Shri Ghulam Nabi Azad presented the Twentieth Report of the Business Advisory Committee.

#### 6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th March, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, March 5, 1986 Phalguna 14, 1907 (Saka)

No. 118

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 144, 146—148 and 151—154 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1410—1417, 1419—1455, 1457—1517 and 1519—1547 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Police (Promotion and Confirmation) (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. F. 10|10|84-Home (P)|Estt. in Delhi Gazette dated the 6th November, 1985, under sub-section (2) of section 148 of the Delhi Police Act. 1978.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Commission for Scheduled Castes and Scheduled Tribes for the year 1982-83.
- (ii) A copy of the Memorandum (Hindi and English versions) of the Action Taken on the recommendations contained in the Report.

- (3) A copy of the Memorandum (Hindi and English versions) outlining the Detailed Action taken on the recommendations contained in the First Annual Report of the Commission for Scheduled Castes and Scheduled Tribes for the year 1978-79.
- (4) A copy of the 'Annual Plan, 1985-86' (Hindi and English versions).
- (5) A copy of the Territorial Army (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. S.R.O. 65 in Gazette of India dated the 15th February, 1986, under sub-section (3) of section 14 of the Territorial Army Act, 1948.
- (6) A copy of the Grant of Leave to Members of Cantonment Board Rules, 1985 (Hindi and English versions) published in Notification No. S.R.O. 286 in Gazette of India dated the 4th January, 1986, under sub-section (3) of section 281 of the Cantonments Act. 1924.
- (7) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
  - (i) Report of the Comptroller and Auditor General of India for the year 1984—Union Government (Commercial)—Part—I—Introduction.
  - (ii) Report of the Comptroller and Auditor General of India for the year 1984—Union Government (Commercial)—Part II—Resume of the Company Auditors' Reports and Comments on Accounts of Government Companies.
  - (iii) Report of the Comptroller and Auditor General of India for the year 1984—Union Government (Commercial)—Part—III—Audit Observations on Individual Topics.
- (6) A copy of the Payment of Arrears of Pension (Nomination) (Third Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 73 in Gazette of India dated the 11th January, 1986, under section 16 of the Pensions Act, 1871.

- (9) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1985 (Hindi and English versions) published in Notification No. G.S.R. 59 in Gazette of India dated the 25th January, 1986, under article 320(5) of the Constitution.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1984-85, along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Immunology, New Delhi, for the year 1984-85.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1984-85 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1984-85.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1984-85.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1984-85 together with Audit Report thereon.
  - (iii) A Statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1984-85.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bose Institute, Calcutta, for the year 1984-85.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1984-85 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1984-85.
- (15) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (i) A statement regarding Review by the Government on the working of the Bharat Electronics Limited, Bangalore, for the year 1984-85.
  - (ii) Annual Report of the Bharat Electronics Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

# 4. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Twelfth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 5. Report of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Report of the Study Tour of Study Group I of the Committee on its visit to Bhopal and Indore during November, 1985.

(ii) Report of the Study Tour of Study Group L of the Committee on its visit to Udaipur and Jaipur during November, 1985.

## 6. Statement under Rule 199

Shri K. P. Singh Deo made a statement in explanation of his resignation from the office of Minister of State of the Ministry of Food and Civil Supplies.

## 7. Personal explanations under Rule 357

Sarvashri D. P. Jadeja and Arvind Netam made personal explanations regarding references made to them in the charge-sheet filed by the Union Government in connection with the espionage activities of certain persons.

## 8. Motion regarding Twentieth Report of Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:—

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 4th March, 1986".

The motion was adopted.

#### 9. Matters under Rule 377

- (1) Shri Jujhar Singh raised a matter regarding need to improve the working of telecommunication system in Kota and Jhalawar districts of Rajasthan.
- (2) Smt. Vidyavati Chaturwedi raised a matter regarding need to set up a chemical based fertilizer factory in Tikamgarh district of Madhya Pradesh.
- (3) Prof. Narain Chand Parashar raised a matter regarding need to lift the ban on the filling up of existing vacancies and the creation of new posts in the P & T Department.
- (4) Shri Shanti Dhariwal raised a matter regarding need to make registration of marriages obligatory.
- (5) Smt. Usha Choudhary raised a matter regarding need to provide more financial assistance to the State Government of Maharashtra to solve the problem of drinking water in the State.

- (6) Shri I. Rama Rai raised a matter regarding need to take necessary measures to provide facilities to fishermen at Kasaragod harbour in Kerala.
- (7) Shri Basudev Acharia raised a matter regarding need to intervene for lifting lockout of all N.B.C.C. on-going projects for settlement of the demands of the employees.
- (8) Shri Ramashray Prasad Singh raised a matter regarding need to achieve the objectives laid down in the Sixth Plan for removal of poverty and unemployment in Bihar.
- (9) Shri Muhiram Saikia raised a matter regarding need to provide financial assistance for the construction of dam across Subansiri river to control floods and to provide irrigation facilities and power to Assam.

## 10. The Budget (Railways)-1986-87

General discussion on the Budget (Railways) for 1986-87, continued.

The following members took part in the debate:-

- (1) Shri Virdhi Chander Jain
- (2) Shri Dal Chander Jain
- (3) Smt. Jayanti Patnaik
- (4) Shri Dinesh Goswami
- (5) Shri Vakkom Purushothaman
- (6) Shri Sharad Dighe
- (7) Smt. Kishori Sinha
- (8) Dr. (Smt.) Phulrenu Guha
- (9) Shri Kamla Prasad Singh
- (10) Shri Aslam Sher Khan
- (11) Shri Kailash Yadav
- (12) Shri G. L. Dogra
- (13) Shri George Joseph Mundackal
- (14) Shri Yogeshwar Prasad Yogesh
- (15) Shri Manvendra Singh
- (16) Shri Balwant Singh Ramoowalia
- (17) Shri Ram Nagina Mishra
- (18) Shri Sarfaraz Ahmad

- (19) Shri Bapulal Malviya
- (20) Shri Narain Choubey
- (21) Shri Mullappally Ramachandran
- (22) Shri Janak Raj Gupta
- (23) Shri Santosh Kumar Singh
- (24) Shri R. S. Khirhar
- (25) Shri Mohd. Mahfooz Ali Khan
- (26) Shri Mahendra Singh
- (27) Shri G. S. Basavaraju
- (28) Shri Uttam Rathod
- (29) Shrimati Akbar Jahan Abdullah
- (30) Shri R. P. Suman
- (31) Shri S. G. Gholap
- (32) Shri Mohd. Ayub Khan
- (33) Dr. A. Kalanidhi 🖑
- (34) Ch. Sunder Singh
- (35) Shri Kammodilal Jatav
- (36) Shri I. Rama Rai
- (37) Dr. Datta Samant
- (38) Shri N. Dennis
- (39) Shri Ram Pyare Panika
- (40) Shri Gopala Krishna Thota
- (41) Shri C. P. Thakur
- (42) Dr. Manoj Pandey
- (43) Shri Kadambur M. R. Janarthanan
- (44) Shri Lal Vijay Pratap Singh

The discussion was not concluded

#### 3.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th March, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Thursday, March 6, 1986 Phalguna 15, 1907 (Saka)

## No. 119

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 164, 165, 167, 169—172 and 174 were orally answered. Starred Question No. 168 was postponed to 13-3-1986. Replies to Starred Questions Nos. 166, 173 and 175—183 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1548—1605, 1607—1679 and 1681—1732 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority for the year 1984-85 along with Audited Accounts.
- (2) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1984-85 along with Audited Accounts.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1984-85.

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1984-85 together with Audit Report thereon.
- (6) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Medical Research, New Delhi, for the year 1984-85.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1984-85.
  - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Port Trust for the year 1984-85.
- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Port Trust for the year 1984-85.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Port Trust for the year 1984-85.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
  - (a) (i) Annual Accounts of the Calcutta Port Trust for the year 1984-85 and the Audit Report thereon.

- (ii) Review by the Government on the Annual Accounts and Audit Report of the Calcutta Port Trust for the year 1984-85.
- (b) (i) Annual Accounts of the Paradip Port Trust for the year 1984-85 and the Audit Report thereon-
- (ii) Review by the Government on the Annual Accounts and Audit Report of the Paradip Port Trust for the year 1984-85.
- (c) (i) Annual Accounts of the New Mangalore Port Trust for the year 1984-85 and the Audit Report thereon.
- (ii) Review by the Government on the Annual Accounts and the Audit Report of the New Mangalore Port Trust for the year 1984-85.
- (d) (i) Annual Accounts of the Bombay Port Trust for the year 1984-85 and the Audit Report thereon.
- (ii) Review by the Government on the Annual Accounts and the Audit Report of the Bombay Port Trust for the year 1984-85.
- (e) (i) Annual Accounts of the Madras Port Trust for the year 1984-85 and the Audit Report thereon.
- (ii) Review by the Government on the Annual Accounts and the Audit Report of the Madras Port Trust for the year 1984-85.
- (f) (i) Annual Accounts of the Mormugao Port Trust for the year 1984-85 and the Audit Report thereon.
- (ii) Review by the Government on the Annual Accounts and the Audit Report of the Mormugae Port Trust for the year 1964-85.
- (g) (i) Annual Accounts of the Visakhapatnam Port Trust for the year 1984-85 and the Audit Report thereon.
- (ii) Review by the Government on the Annual Accounts and the Audit Report of the Visakhapatnam Port Trust for the year 1984-85.

- (i) (i) Annual Accounts of the Tuticorin Port Trust for the year 1984-85 and the Audit Report thereon.
- (ii) Review by the Government on the Annual Accounts and the Audit Report of the Tuticorin Port Trust for the year 1984-85.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1984-85.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1984-85.
- (13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1984-85.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1984-85 together with Audit ✓ Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Madras, for the year 1984-85.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1984-85 together with Audit Report thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National School of Drama, New Delhi, for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.
- (19) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Regional Engineering Colleges, Srinagar, Rourkela and Silchar and Audited Accounts of the Regional Engineering Colleges, Allahabad, Bhopal, Durgapur, Jaipur, Srinagar, Jamshedpur, Rourkela and Silchar for the year 1984 65 within the stipulated period of nine months after the close of the Accounting Year.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Fam'ly Welfare, New Delhi, for the year 1984-85.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1984-85 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1984-85.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

#### 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:— \_

- (i) That at its sitting held on the 5th March, 1986, Rajya Sabha agreed without any amendment to the Spices Board Bill, 1986, passed by Lok Sabha on the 21st February, 1986.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Spices Cess Bill, 1986 passed by Lok Sabha on the 21st February, 1986.

#### 5. Presentation of Petition

Shri Anoopchand Shah presented a petition signed by Shri L. S. Coutinho, Chairman, Association of Jeevan Bima Nagar Owners and Co-operative Housing Societies Limited, Borivli (West), Bombay and others regarding provision for elementary safety and minimum civic amenities in Jeevan Bima Nagar, Borivli (West), Bombay.

#### 6. Motions for Election to Councils

(i) Shrimati Sushila Rohatgi moved the following motion:—

"That in pursuance of clause 1(g) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10|44-E. III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1988. subject to the other provisions of the said Resolution."

The motion was adopted.

(ii) Shrimati Sushila Rohatgi moved the following motion:—

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 30th December, 1989."

The motion was adopted.

#### 7. Matters under Rule 377

- (1) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to supply rig machines to Government of Rajasthan to provide drinking water to people in Chittorgarh.
- (2) Shri Sriballav Pan grahi raised a matter regarding need to attach pantry car to the Utkal Kalinga Express train and attach Allahabad bogie to it for the convenience of pilgrims going to Allahabad.
- (3) Shri Gopala Krishna Thota raised a matter regarding need to take necessary measures to avoid conflict between the boat owners and fishermen of Orissa and Andhra Pradesh.
- (4) Smt. Jayanti Patnaik raised a matter regarding need to provide adequate funds for the expansion of existing main telephone exchange at Bhubaneswar during Seventh Plan.
- (5) Shri Birbal raised a matter regarding need to direct the Balasthan Government to stop recovery of dues from farmers of the Indira Canal Project area.
- (6) Shri Somnath Rath raised a matter regarding need to declare 18 species of birds in Orissa as endangered species to save them from extinction.
  - (7) Prof. Madhu Dandavate raised a matter regarding need to lay on the Table of the House the full texts of the opinions of Ministries of Home and Law regarding Bill on Muslim women, pending in Lok Sabha.
  - (8) Dr. A. Kalanidhi raised a matter regarding need to pay property tax to the local bodies on the buildings owned by the Central Government in Tamil Nadu.
- (9) Shri Dal Chand Jain raised a matter regarding need to take necessary steps to stop the closure of diamond and stone quarries in Panna district of Madhya Pradesh.

## ...8. THE BUDGET (RAILWAYS)—1986-87.

General discussion on the Budget (Railways) for 1986-87, continued.

The following members took part in the debate:—

- (1) Chaudhary Ram Parkash
- (2) Shri Shiv Parsad Sahu
- (3) Shri Suresh Kurup
- (4) Shri Rameshwar Nikhara
- (5) Shri Motilal Singh
- (6) Shri Banwari Lal Purohit
- (7) Shri V. Kishore Chandra S. Deo
- (8) Smt. Vidyavati Chaturvedi
- (9) Shri Jagannath Prasad
- (10) Shri V. Krishna Rao
- (11) Shri Thampan Thomas
- (12) Smt. Kesharabai Kshirsagar
- (13) Shri Chaintamani Jena
- (14) Shri Mool Chand Daga
- (15) Shri Ataur Rahman
- (16) Shri Chandra Kishore Pathak
- (17) Shri Mankuram Sodi
- (18) Shri Jagannath Patnaik
- (19) Shri Raj Kumar Rai
- (20) Shri P. Appalanarasimham
- (21) Shri Lachchhi Ram
- (22) Shri Balasaheb Vikhe Patil
- (23) Dr. Chandra Shekhar Tripathi
- (24) Shri Ramashray Prasad Singh
- (25) Shri Nihal Singh
- (26) Shri K. J. Abbasi
- (27) Shri Tilakdhari Singh

- (28) Shri K. Mohandas
- (29) Shri Jagannath Choudhary
- (30) Shri M. Subha Reddy
- (31) Dr. G. S. Rajhans
- (32) Smt. Usha Verma
- (33) Shri Piyus Tiraky
- (34) Prof. Nirmala Kumari Shaktawat
- (35) Smt. Basavarajeswari
- (36) Smt. Usha Rani Tomar
- (37) Shri C. Janga Reddy
- (38) Shri Manikrao Hodlya Gavit
- (39) Shri R. Annanambi
- (40) Shri Ramdeo Rai
- (41) Shri Tanti Bhadreswar
- (42) Shri Bhola Raut
- (43) Shri Keyur Bhushan
- (44) Shri Ajay Mushran

Shri Bansi Lal Replied to the debate.

The discussion was concluded.

#### 9. Discussion under rule 193

Shri C. Janga Reddy raised a discussion on the situation arising out of drought and other natural calamities in various parts of the country.

The following members took part in the debate:—

- (1) Shri Ajay Mushran
- (2) Shri M Raghuma Reddy
- (3) Shri Balkavi Bairagi
- (4) Shri Sharad Dighe
- (5) Shri Jujhar Singh
- (6) Shri Suresh Kurup
- (7) Smt. Basavarajeswari

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- (8) Shri Mahendra Singh
- (9) Smt. Usha Choudhary
- (10) Shri Bhadreswar Tanti
- (11) Shri Dileep Singh Bhuria
- (12) Shri G. L. Dogra
- (13) Shri Daulatsinhji Jadeja
- (14) Shri V. S. Krishna Iyer
- (15) Shri Ram Pyare Panika
- (16) Shri Jagannath Patnaik
- (17) Shri Virdhi Chander Jain
- (18) Shri Ramashray Prasad Singh
- (19) Dr. Manoj Pandey
- (20) Shri Rameshwar Nikhara
- (21) Shri Balasaheb Vikhe Patil
- (22) Shri Janak Raj Gupta
- (23) Dr. V. Venkatesh
- (24) Shri Pratap Bhanu Sharma
- (25) Shri Uttam Rathod
- (26) Shri Girdhari Lal Vyas
- (27) Shri Kammodilal Jatav
- (28) Shri R. S. Khirhar
- (29) Shri Harish Rawat
- (30) Shri Murlidhar Mane
- (31) Dr. G. S. Rajhans

The discussion was not concluded.

## 10.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th March, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART 1

[Brief Record of Proceedings]

Friday, March 7, 1986/Phalguna 16, 1907 (Saka)

No. 120

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 185—189 and 192—195 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1733—1846, 1848—1875, 1877—1907, 1909—1937, 1939 and 1941—1965 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1984-85.
  - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1984-85.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1984-85.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Arbitration, New Delhi, for the year 1984-85.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board Calcutta, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1984-85.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1984-85.
  - (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Silk Export Promotion Council, Bombay, for the year 1984-85.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Corrigendum (Hindi and English versions) to the Annual Accounts\* of the Central Silk Board, Bangalore for the year 1982-83.
  - (14) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Cottage Industries Corporation of India Limited for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.
  - (15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
    - (i) G.S.R. 205(E) to 237(E) and 295(E) published in Gazette of India dated the 17th February, 1986 to-

<sup>\*</sup>The Annual Accounts were laid on the Table on 10th August, 1964.

- gether with an explanatory memorandum seeking to maintain the existing rates of customs duties on items for which higher rates of duty had to be transposed in the new tariff due to change in nomenclature or merger of existing sub-headings.
- (ii) G.S.R. 238 (E) to 261 (E), 268 (E) to 291 (E) and 298 (E) to 301 (E) published in Gazette of India dated the 17th February, 1986 together with an explanatory memorandum seeking to amend or re-issue the existing customs notifications so as to bring them in line with various headings or subheadings of the new customs tariff Schedule.
- (iii) G.S.R. 262 (E) to 267 (E) published in Gazette of India dated the 17th February, 1986 together with an explanatory memorandum seeking to amend or re-issue the existing notifications pertaining to exemptions from auxiliary duty of customs, so as to bring them in line with the new tariff.
- (iv) G.S.R. 292(E) published in Gazette of India dated the 17th February, 1986 together with an explanatory memorandum rescinding 100 existing notifications.
- (v) G.S.R. 293(E) to 294(E) published in Gazette of India dated the 17th February, 1986 together with an explanatory memorandum seeking to amend certain existing notifications in order to make it clear that the exemption is meant for both the basic and additional duties of customs.
- (16) A copy each of Notification Nos. 296(E) to 297(E) (Hindi and English versions) published in Gazette of India dated the 17th February, 1986 together with an explanatory memorandum seeking to amend or re-issue the existing customs Notifications so as to bring them in line with the various headings or subheadings of the new Customs Schedule, under section 10 of the Customs Tariff Act, 1975.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944:—
  - (f) The Central Excise (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 109(E) in Gazette of India dated the 10th February, 1986.

- (ii) The Central Excise (Third Amendment) Rules, 1986 published in Notification No. G.S.R. 183(E) in Gazette of India dated the 10th February, 1986.
- (iii) The Central Excise (Fourth Amendment) Rules, 1986 published in Notification No. G.S.R. 187(E) in Gazette of India dated the 10th February, 1986.
- (18) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 110(E) to 119(E) published in Gazette of India dated the 10th February, 1986 together with an explanatory memorandum seeking to amend certain provisions of the Central Excise Rules, 1944 and certain notifications issued under these rules which refer to the Central Excise and Salt Act, 1944 and the First Schedule thereto so as to align these notifications with the new Tariff Act and the Schedule thereto.
  - (ii) G.S.R. 120(E) to 176(E) published in Gazette of India dated the 10th February, 1986 together with an explanatory memorandum issued in replacement of, or, in amendment to certain existing notifications, so as to bring them in line with the various headings or sub-headings of the new Tariff.
  - (iii) G.S.R. 177(E) published in Gazette of India dated the 10th February, 1986 together with an explanatory memorandum rescinding 181 existing Central Excise Notifications.
  - (iv) G.S.R. 178(E) published in Gazette of India dated the 10th February, 1986 together with an explanatory memorandum rescinding 24 existing Central Excise Notifications.
  - (v) G.S.R. 179(E) to 182(E), 184(E) to 186(E) and 188(E) to 190 (E) published in Gazette of India dated the 10th February, 1986 together with an explanatory memorandum providing (a) continuation of exemptions contained in certain existing notifications relating to basic, special and additional excise duties, (b) continuation of the existing scheme of proforma credit under rule 56-A of the Central Excise Rules, 1944 and (c) continuation of certain exemptions to samples of some exciseable goods.

- (vi) G.S.R. 191 (E) published in Gazette of India dated the 10th February 1986 together with an explanatory memorandum rescinding 23 existing Central Excise Notifications.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:—
  - (i) The Chikmagalur-Kodagu Grameena Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1224 in Gazette of India dated the 23rd March, 1985.
  - (ii) The Giridih Kshetriya Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1225 in Gazette of India dated the 23rd March, 1985.
  - (iii) The Muzaffarnagar Kshetriya Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1226 in Gazette of India dated the 23rd March, 1985.
  - (iv) The Sabarkantha-Gandhinagar Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1227 in Gazette of India dated the 23rd March, 1985.
    - (v) The Sahyadri Grameena Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1228 in Gazette of India dated the 23rd March, 1985.
  - (vi) The Hissar-Sirsa Kshetriya Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1229 in Gazette of India dated the 23rd March, 1985.
  - (vii) The Netravati Grameena Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1230 in Gazette of India dated the 23rd March, 1985.

- (viii) The Varada Grameena Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1231 in Gazette of India dated the 23rd March, 1985.
- (ix) The Junagad Amreli Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1232 in Gazette of India dated the 23rd March, 1985.
  - (x) The Murshidabad Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1233 in Gazette of India dated the 23rd March, 1985.
- (xi) The Hazaribagh Kshetriya Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1234 in Gazette of India dated the 23rd March, 1985.
  - (xii) The Indore Ujjain Kshetriya Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1235 in Gazette of India dated the 23rd March, 1985.
- (xiii) The Patliputra Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1236 in Gazette of India dated the 23rd March, 1985.
  - (xiv) The Ambala Kurukshetra Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1237 in Gazette of India dated the 23rd March, 1985.
  - (xv) The Yavatmal Gramin Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1238 in Gazette of India dated the 23rd March, 1985.
  - (xvi) The Golconda Grameena Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1239 in the Gazette of India dated the 23rd March, 1985.

- (xvii) The Srirama Grameena Bank (Meetings of Board) Rules, 1985 published in Notification No. S.O. 1240 in Gazette of India dated the 23rd March, 1985.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with Audit Report for the year 1984-85, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.
- (ii) A copy of the Audit Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Accounts of the Delhi Financial Corporation for the year 1984-85, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1984-85.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
  - (22) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with Audit Accounts of the General Fund and the Development Assistance Fund for the year 1984-85, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year 1984-85.

## 4. Supplementary Demands for Grants (Railways)—1985-86

Shri Madhavrao Scindia presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (Railways) for 1985-86.

## 5. Demands for Excess Grants (Railways)-1983-84

Shri Madhavrao Scindia presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of Budget (Railways) for 1983-84.

## 6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 10th March, 1986.

## 7. Discussion under Rule 193

Shrı Ajay Mushran raised a discussion on the situation in Nicaragua.

The following members took part in the debate:—

- (1) Shri N. Venkata Ratnam
- (2) Shri Basudeb Acharia
- (3) Dr. G. S. Rajhans
- (4) Shri Indrajit Gupta
- (5) Shri Eduardo Faleiro
- (6) Prof. K. K. Tewari
- (7) Shri Saifuddin Chowdhary
- (8) Prof. Narain Chand Parashar
- (9) Shri S. Jaipal Reddy
- (10) Shri Harish Rawat

Shri B. R. Bhagat replied to the discussion.

The discussion was concluded.

## 8. The Budget (General)-1986-87

General discussion on the Budget (General) for 1986-87, commenced.

The following members took part in the debate:-

- (1) Shri C. Madhav Reddy
- (2) Shri C. K. Jaffar Sharlef
- (3) Shri A. C. Shanmugam
- (4) Shri Shyam Lal Yadav (Speech unfinished).

The discussion was not concluded.

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# 9. Motion regarding Twelfth Report of the Committee on Private Members' Bills and Resolutions

Shri R. P. Suman moved the following motion:-

"That this House do agree with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th March, 1986."

The motion was adopted.

## 10 Private Members' Bills-Introduced

- (1) The Payment of Bonus (Amendment) Bill, 1986 (Amendment of section 1, etc.), by Dr. Datta Samant.
- (2) The Regional Rural Banks (Amendment) Bill, 1986 (Amendment of section 2, etc.), by Dr. Sudhir Roy.
- (3) The Constitution (Amendment) Bill, 1986 (Amendment of article 368) by Prof. Madhu Dandavate.
- (4) The Constitution (Amendment) Bill, 1986 (Amendment of articles 75 and 164), by Prof. Madhu Dandavate.
- (5) The Hoarding and Profiteering Prevention Bill, 1986 by Prof. Madhu Dandayate.

The motion for leave to introduce the bill moved by Prof. Madhu Dandavate was opposed. The motion was adopted and the bill was introduced.

(6) The Constitution (Amendment) Bill, 1986 (Amendment of article 16), by Shri Uttam Rathod.

## 11. Private Member's Bill-Negatived

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Insertion of new Part XA), by Shri Ananda Pathak.

Further discussion on the motion for consideration of the Bill moved on the 6th December, 1985, continued.

Shri S. B. Chavan concluded his speech.

Shri Ananda Pathak replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes \*17; Noes \*47.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the provisions of the Constitution.

#### 12. Private Member's Bill-Under Consideration

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Insertion of new article 16-A, etc.), by Shri G. M. Banatwalla.

The motion for consideration of the Bill was moved by Shri G. M. Banatwalla.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by 8 August, 1986 was moved by Shri Mool Chand Daga.

The following members took part in the debate:-

- (1) Shri Rajmangal Pande
- (2) Shri Digvijay Sinh
- (3) Shri Ram Pyare Panika
- (4) Shri Harish Rawat
- (5) Shri Mool Chand Daga (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th March, 1986)

SUBHASH C. KASHYAP, Secretary-General

<sup>\*</sup>Subject to correction.

#### LOK SABHA

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, March 10, 1986 Phalguna 19, 1907 (Saka)

#### No. 121

- 11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 204, 205 and 210—214 were orally answered. Starred Question No. 209 was postponed to 17-3-1986 Replies to Starred Questions Nos. 206—208 and 215—223 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1966—2045, 2047—2064, 2066—2107 and 2109—2172 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Corrigendum to the Hindi version of the \*Annual Report of the Indian Council of Agricultural Research (Part II—Administration and Finance) for the year 1983-84.
- (2) A statement (Hindi and English versions) regarding action taken or proposed to be taken on the Recommendation No. 169 concerning Employment Policy adopted at the 70th Session of the International Labour Conference held in Geneva in June, 1984.

<sup>\*</sup>The Annual Report was laid on the Table on 26th August, 1985.

- (3) A copy each of the following Notifications (Hindi and English versions) under section 58 of the Delhi Development Act, 1957:—
  - (i) The Delhi Development Authority (Form of Appeal) Rules, 1986 published in Notification No. G.S.R. 312(E) in Gazette of India dated the 24th February, 1986.
  - (ii) The Delhi Development Authority (Sealing of Development) Rules, 1986 published in Notification No. G.S.R. 313(E) in Gazette of India dated the 24th February, 1986.
- (4) A. copy each of Notification Nos. G.S.R. 348(E) to 398(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1986 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on 28th February, 1986, under section 159 of the Customs Act, 1952.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944:—
  - (i) The Central Excise (Fifth Amendment) Rules, 1986 published in Notification No. G.S.R. 331(E) in Gazette of India dated the 27th February, 1986.
  - (ii) The Central Excise (Seventh Amendment) Rules, 1986 published in Notification No. G.S.R. 463 (E) in Gazette of India dated the 1st March, 1986.
- (6) A copy each of the following Notifications (Hindi an Tenglish versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 332(E) to 340(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum seeking to preserve the existing duty structure and the effective rates of duty in certain cases.
  - (ii) G.S.R. 399(E) to 462(E) and 464(E) to 473(E) published in Gazette of India dated the 1st March. 1986 together with an explanatory memorandum

regarding Central Excise Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on 28th February, 1986.

- (7) A copy of the Insecticides (Price, Stock Display and Submission of Reports) Order. 1986 (Hindi and English versions) published in Notification No. G.S.R. 71 (E) in Gazette of India dated the 28th January, 1986, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1978-79.
  - (ii) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1981-82.
  - (ii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

## 4. Supplementary Demands for Grants (General)—1985-86

Shri Vishwanath Pratap Singh presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1985-86.

#### 5. Demands for Excess Grants (General)—1983-84

Shri Vishwanath Pratap Singh presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 1983-84.

## 6. Statement by Minister

The Minister of Human Resource Development made a statement regarding failure of Constitutional Machinery in Jammu and Kashmir.

#### 7. Matters under Rule 377

- (1) Shri Mool Chand Daga raised a matter regarding need to take necessary measures for upliftment of Adivasis in Pali district of Rajasthan.
- (2) Shri Sharad Dighe raised a matter regarding need to provide Rs. 100 crores as grant to Government of Maharashtra for housing slum clearance in Bombay.
- (3) Shri P. Namgyal raised a matter regarding need to set up a watch assembly unit of Hindustan Machine Tools in Ladakh region.
- (4) Prof. Narain Chand Parashar raised a matter regarding need to complete construction of Swan Channelisation project and Shivalik project in Himachal Pradesh during the Seventh Plan period.
- (5) Smt. Madhuree Singh raised a matter regarding need to take necessary measures to provide drinking water in the villages of Purnea district of Bihar.
- (6) Shri Nirmal Khatri raised a matter regarding need to sanction grant to State Government of Uttar Pradesh for providing drinking water to the people of Faizabad and Barabanki districts.
- (7) Dr. G. Vijaya Rama Rao raised a matter regarding need to provide basic civic amenities to residents of Cantonment area of Secunderabad.
- (8) Shri Balwant Singh Ramoowalia raised a matter regarding need to remove visa difficulties for people of Indian origin in U.K., U.S.A., Canada, Malaysia and Singapore.

## 8. The Budget (General)-1986-87

General Discussion on the Budget (General) for 1986-87, continued.

The following members took part in the debate:-

- (1) Shri Shyam Lal Yadav
- (2) Shri Brahma Dutt
- (3) Smt. Geeta Mukherjee
- (4) Shri Umakant Mishra
- (5) Dr. Prabhat Kumar Mishra
- (6) Shri Ranjitsingh Gaekwad
- (7) Shri Amal Datta
- (8) Smt. Basavarajeswari
- (9) Shri H. M. Patel
- (10) Shri Dharam Pal Singh Malik
- (11) Shri Y. S. Mahajan
- (12) Shri K. N. Pradhan
- (13) Shri Ram Pujan Patel
- (14) Shri H. A. Dora
- (15) Shri Anoopchand Shah
- (16) Smt. Madhuree Singh
- (17) Shri Lal Vijay Pratap Singh
- (18) Shri Muhiram Saikia
- (19) Prof. K. V. Thomas
- (20) Shri Anadi Charan Das
- (21) Shri Somnath Rath
- (22) Shri Piyus Tiraky.
- (23) Shri Naresh Chandra Chaturvedi
- (24) Shri R. Jeevarathinam (Speech unfinished).

The discussion was not concluded.

## 9. Report of Business Advisory Committee

Shri Ghulam Nabi Azad presented the Twenty-first Report of the Business Advisory Committee.

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#### 10. Discussion under Rule 193

Discussion on the situation arising out of drought and other natural calamities in various parts of the country, raised by Shri C. Janga Reddy on the 6th March, 1986, continued.

Shri Yogendra Makwana replied to the discussion.

The discussion was concluded.

7.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th March, 1986)

SUBHASH C. KASHYAP.
Secretary-General

#### LOK SABHA

#### BULLETIN—PART I

## [Brief Record of Proceedings]

Tuesday, March 11, 1986|Phalguna 20, 1907 (Saka)

#### No. 122

## ♥ 11 A M.

3

#### 1. Starred Questions

Starred Questions Nos. 224—230 and 241 were orally answered. Replies to Starred Questions Nos. 231—233, 235—238. 240, 242 and 243 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2173, 2175—2221, 2223—2313, 2315—2331 and 2333—2403 were laid on the Table.

#### 3. Papers laid on the Table

- ▼ The following papers were laid on the Table:—
  - (1) A copy of the Explosives (Amendment) Rules, 1935 (Hindi and English versions) published in Notification No. G.S.R. 511(E) in Gazette of India dated the 25th June, 1985 under sub-section (8) of section 18 of the Explosives Act, 1884.
  - (2) A copy of the Delimitation of Council Constituencies (Madras) Second Amendment Order, 1985 (Hindi and English versions) published in Notification No. G.S.R. 868(E) in Gazette of India dated the 25th November, 1985 under sub-section (3) of section 13 of the Representation of the People Act, 1950.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta, for the year 1984-85.
  - (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended 31st March, 1985 under section 638 of the said act.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the Khadi and Village Industries Commission for the year 1984-85.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

## 4. Statements by Ministers

- (1) The Minister of State of the Ministry of Communications made a statement regarding formation of a Corporation for Bombay and Delhi Telephone Systems as well as the Overseas Communication Services.
- (2) The Minister of State in the Ministry of Personnel, Public Grievances and Pensions made a statement regarding grant of certain concessions to pensioners.

## 5. Statement Under Rule 199

Shri Chandulal Chandrakar made a statement in explanation of his resignation from the office of Minister of State in the Department of Rural Development.

# 6. Motion regarding Twenty-first Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:-

"That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on the 10th March, 1986."

The motion was adopted.

#### 7. Matters Under Rule 377

- (1) Shri Jagdish Awasthi raised a matter regarding need to check the underground water pollution caused by wastes released by Kanpur Chemical Works.
- (2) Shri Muliappally Ramachandran raised a matter regarding need to provide more airport facilities in Kerala.
- (3) Shri Chitamani Jena raised a matter regarding need to increase the monthly and quarterly quota of kerosene oil to the State of Orissa.
- (4) Shri Ram Pujan Patel raised a matter regarding need to take necessary measures to ensure remunerative prices of agricultural produce to the farmers.
- (5) Shri Kanwar Ram raised a matter regarding need to set up branches of all Selection Boards for recruitment in Banks in Bihar.
- (6) Shri P. Kolandaivelu raised a matter regarding need to give assent to the Bill passed by the State Government of Tamil Nadu regarding taking over of Madras race club.
- (7) Smt. Usha Thakkar raised a matter regarding need to set up a Committee to look into the grievances of small fishermen in Kutch, Mandvi and Budreshwar districts of Gujarat.

(8) Shri C. Janga Reddy raised a matter regarding need to give employment to the land holders whose lands have been acquired in Ramagundam and Visakhapatnam in Andhra Pradesh for construction of National Thermal Power Station and Steel industry.

## 8. The Budget (General)—1986-87

General Discussion on the Budget (General) for 1986-87, continued.

The following members took part in the debate:-

- (1) Shri R. Jeevarathinam
- (2) Shri Sunil Dutt
- (3) Shri Charanjit Singh Walia
- (4) Shri Tariq Anwar
- (5) Smt. Sheila Dikshit
- (6) Shri Jagannath Rao
- (7) Shri K. Mohandas
- (8) Shri P. A. Antony
- (9) Shri Ananta Prasad Sethi
- (10) Shri Digvijay Sinh
- (11) Dr. Datta Samant
- (12) Shri Pratap Bhanu Sharma
- (13) Shri Ram Samujhawan
- (14) Shri R. Annanambi
- (15) Dr. Sankta Prasad
- (16) Shri Shanti Dhariwal
- (17) Shri Parag Chaliha
- (18) Shri R. P. Suman
- (19) Shri Bharat Singh
- (20) Shri Sultan Salahuddin Owaisi
- (21) Shri Jujhar Singh
- (22) Shri V. S. Vijayaraghavan
- (23) Shri N. V. N. Somu
- (24) Shri Jai Prakash Agarwal
- (25) Shri Salahuddin
- (26) Shri Mankuram Sodi

- (27) Shri V. S. Krishna Iyer
- (28) Shri Ram Rattan Ram
- (29) Shri A. Jayamohan
- (30) Smt. Usha Thakkar
- (31) Shri Ramashray Prasad Singh
- (32) Shri Madan Pandey
- (33) Shri Harish Rawat (Speech unfinished)

The discussion was not concluded.

## 6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th March, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, March 12, 1986/Phalguna 21, 1907 (Saka)

#### No. 123

#### 11 A.M.

#### 1. Starred Questions

Sterred Questions Nos. 244, 247—251 and 253 were orally answered. Replies to Starred Questions Nos. 245, 246, 252 and 254—262 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2404—2506 and 2508—2529 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—
  - (i) The Passports (Amendment) Rules, 1985 published in Notification No. G.S.R. 345(E) in Gazette of India dated the 4th April, 1985.
  - (ii) The Passports (Second Amendment) Rules, 1985 published in Notification No. G.S.R. 860 (E) in Gazette of India dated the 21st November, 1985.

- (2) A copy of the Foreign Marriages (Amendment) rules, 1965 (mind) and English versions) published in Notification No. G.S.R. out (E) in Gazette of India dated the 21st November, 1965, under sub-section (3) of section 28 of the Foreign Marriage Act, 1969.
- (3) A copy of the Diplomatic and Consular Officers (rees) Amendment Rules, 1900 (Hilled and English Versions) published in Notification No. 3.2.1. 802(E) in Gazette of India dated the 21st November, 1965, under sub-section (3) of section 8 of the Diplomatic and Consular Officers (Oath and rees) Act, 1948.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) to (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the National Cadet Corps Act, 1948:—
- (1) The National Cadet Corps (Fifth Amendment) Rules, 1965 published in Notification No. S.K.U. 18 (E) in Gazette of India dated the 27th December, 1985.
  - (ii) The National Cadet Corps (Girls Division) (Third Amendment) Rules, 1985 published in Notification No. S.R.O. 19(E) in Gazette of India dated the 27th December, 1985.
- (v) A statement (Hindi and English versions) regarding 'Vote on Account' for the National Airports Authority.
- (i) A copy of Notification No. G.S.R. 347(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1986 together with an explanatory memorandum regarding exemption to polyester fibre manufactured from non-cellulosic wastes by the process of recycling of such wastes in India from the duty of excise as is in excess of Rupees 20 per kg., issued under the Central Excise Rules, 1944.
  - (8) A copy of Notification No. G.S.R. 159 (Hindi and English versions) published in Gazette of India dated the 1st March, 1986 regarding extension of

- Family Pension Scheme to ICS Officers who retired or died before 1st January, 1964, under sub-section (3) of section 10A of the Former Secretary of State Service Officers (Conditions of Service) Act, 1972.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) G.S.R. 314(E) published in Gazette of India dated the 24th February, 1986 regarding formation of IPS Cadre of Nagaland.
  - (ii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1986 published in Notification No. G.S.R. 315(E) in Gazette of India dated the 24th February, 1986.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1984-85.
  - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar for the year 1984-85 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Physics, Bhubaneswar, for the year 1984-85.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Mathematical Sciences, Madras, for the year 1984-85.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1984-85 under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1984-85 together with Audit Report thereon, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1984-85.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 1984-85 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Environment Education, Ahmedabad, for the year 1984-85.

(16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

## 4. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Thirteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### 5. Calling Attention

Shri Balwant Singh Ramoowalia called the attention of the Minister of Petroleum and Natural Gas to the reported delay in the completion of the Hazira-Bijaipur-Jagdishpur Gas Pipeline Project and the steps taken by Government in this regard.

The Minister of State in the Ministry of Petroleum and Natural Gas made a statement in regard thereto.

## 6. Motion regarding Report of Joint Committee—Extension of Time

Shri Brahma Dutt moved the following motion:-

"That this House do extend upto the last day of the second week of the Monsoon Session, 1986, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

The motion was adopted.

#### . Matters under Rule 377

- (1) Shri Ahmed M. Patel raised a matter regarding need to take measures to safeguard the interests of Cotton growers of Gujarat.
- (2) Shri Bhattam Sriramamurthy raised a matter regarding need to provide jobs to the displaced persons in Vishakhapatnam Steel Plant and to absorb at least 3000 more persons before completion of first phase of the project.
- (3) Shri Chintamani Panigrahi raised a matter regarding need to arrange live telecast of Car festival of Lord Shri Jagannath held every year at Puri Dham.

- (4) Shri C. P. Thakur raised a matter regarding need to renovate Sone canal and extension of distributory from Dhana to Pareo and repairs of Kurkuri line.
- (5) Shri Anoopchand Shah raised a matter regarding need to dispose of the sub-standard fertilizer at a reduced price either through Food Corporation of India or any other agency.
- (6) Shri Braja Mohan Mohanty raised a matter regarding need to take necessary measures to control the floods in Mahanadi basin in the districts of Cuttack and Puri.
- (7) Shri Dinesh Goswami raised a matter regarding need to amend the Foreigners (Determination by Tribunals)

  Act, 1983
- (8) Prof. Saif-ud-Din Soz raised a matter regarding to attract more foreign tourists to India particularly from Middle-eastern, Gulf and South-eastern countries.
- (9) Shri Jujhar Singh raised a matter regarding need to provide all facilities to orange growers in Jhalawar district of Rajasthan

### 8. The Budget (General)-1986-87

General Discussion on the Budget (General) for 1986-87, continued.

The following members took part in the debate:-

- (1) Shri Harish Rawat
- (2) Shri K. P. Unnikrishnan
- (3) Shri R. Prabhu
- (4) Smt. Meira Kumar
- (5) Shri P. R. Kumaramangalam
- (6) Shri A. J. V. B. Maheswara Rao
- (7) Shri V. Krishna Rao
- (8) Shri Zainul Basher
- (9) Dr. A. K. Patel
- (10) Smt. Prabhawati Gupta
- (11) Shri Amitabh Bachchan
- (12) Shri G. L. Dogra
- (13) Prof. Saif-ud-Din Soz

- (14) Dr. K. G. Adiyodi
- (15) Shri Wangpha Lowang
- (16) Shri K. S. Rao
- (17) Shri Hannan Mollah
- (18) Shri Saleem I. Shervani
- (19) Shri T. Basheer
- (20) Shri Digvijay Singh
- (21) Shri Mohd, Mahfooz Ali Khan
- (22) Shri Narendra Budania
- (23) Ch. Rahim Khan
- (24) Ch. Sunder Singh
- (25) Shri Ganga Ram
- (26) Shri Kammodilal Jatav
- (27) Shri Gopeshwar
- (28) Shri K. Ramachandra Reddy
- (29) Shri Abdul Hannan Ansari
- (30) Shri C. P. Thakur
- (31) Shri Kailash Yadav
- (32) Shri Kamla Prasad Singh
- (33) Shri Sri Hari Rao
- (34) Shri Mool Chand Daga

The discussion was not concluded.

7.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th March, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Thursday, March 13, 1986|Phalguna 22, 1907 (Saka)

#### No. 124

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 264, 265, 267, 269—272 and 275 were orally answered. Replies to Starred Questions Nos. 266, 268, 273, 276—283 and 168 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2530—2542, 2544—2627 and 2629—2745 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Regulations, 1985 (Hindi and English versions) published in Notification No. E. 3|NF|8|85|61505 dated the 17th October, 1985 under sub-section (3) of section 32 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1984-85.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1984-85.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfare Board, New Delhi, for the year 1984-85.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above
- (7) A copy of Notification No. S.O. 39(E) (Hindi and English versions) published in Gazette of India dated the 3rd February, 1986 containing Order prescribing rates of Lightdues, under sub-section (4) of section 10 of the Lighthouse Act, 1927.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Port Trust for the year 1984-85.

- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Port Trust for the year 1984-85.
- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Port Trust for the year 1984-85.
- (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Port Trust for the year 1984-85.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tuticorin Port Trust for the year 1984-85.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
  - (a) (i) Annual Accounts of the Cochin Port Trust for the year 1984-85 and the Audit Report thereon.
  - (ii) Review by the Government on the Annual Accounts and the Audit Report of the Cochin Port Trust for the year 1984-85.
  - (b) (i) Annual Accounts of the Kandla Port Trust for the year 1984-85 and the Audit Report thereon.
  - (ii) Review by the Government on the Annual Accounts and the Audit Report of the Kandla Port Trust for the year 1984-85.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur for the year 1984-85.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1984-85.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 1984-85 together with Audit Report thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1984-85.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1984-85 together with Audit Report thereon.
- (21) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1984-85 together with Audit Report thereon.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the Regional Institute of Technology, Jamshedbur, for the year 1984-85 together with Audit Report thereon.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Srinagar, for the year 1984-85.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College Rourkela, for the year 1984-85.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1984-85, together with Audit Report thereon.
- (26) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1984-85 together with Audit Report thereon.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar, for the year 1984-85.

- (28) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1984-85 together with Audit Report thereon.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1984-85 together with Audit Report thereon.

## 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 11th March, 1986, Rajya Sabha passed the Contract Labour (Regulation and Abolition) Amendment Bill, 1986.
- (ii) That at its sitting held on the 11th March, 1986, Rajya Sabha passed the Administrative Tribunals (Amendment) Bill, 1986.

## 5. Bills passed by Rajya Sabha—laid on the Table

Secretary-General laid on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (i) The Contract Labour (Regulation and Abolition) Amendment Bill, 1986.
- (ii) The Administrative Tribunals (Amendment) Bill, 1986.

#### 6. Matters Under Rule 377

- (1) Shri S. G. Gholap raised a matter regarding need to take immediate measures for resumption of work at the Sassoon Dock Fishing Harbour, Bombay.
- (2) Shri Shanti Dhariwal raised a matter regarding need to start a new train from Ratlam or Kota to Delhi and also increase the reservation quota for the passengers in the trains passing through Kota.
- (3) Shri R. P. Suman raised a matter regarding need to set up Nitrogen Fertilizer Plant in Tanda Tehsil of Faizabad district and also some big industry in Tenduai Kalan for the development of this backward area.

- (4) Shri K. Mohandas raised a matter regarding need to provide financial assistance by commercial Banks to the Housing Boards for acquisition and development of land.
- (5) Shri V. S. Vijayaragnavan raised a matter regarding need to raise credit limit fixed by HUDCO and permit banks to advance loans for the proposed construction of houses for the weaker sections of people in Kerala.
- (6) Dr. V. Venkatesh raised a matter regarding need to link southern rivers with Northern Rivers and Western Rivers with Eastern Rivers.
- (7) Shri Somnath Rath raised a matter regarding need to explore feasibility of establishing nuclear power project in Orissa.
- (8) Shri Harish Rawat raised a matter regarding need to set up T.V Transmitters in Bageshwar, Berinag, Didihat, Dharkula and Muntiyari in Uttar Pradesh during Seventh Five Year Plan

## 7. The Budget (General)—1986-87

General Discussion on the Budget (General) for 1986-87, continued.

Shri Vishwanath Pratap Singh replied to the debate.

The discussion was concluded.

# 8. The Budget (General) 1986-87—Demands for Grants on Account.

All the Demands for Grants on Account Nos. 1 to 107 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1986-87 for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1986-87, were voted in full.

## 9. Government Bill-Introduced

THE APPROPRIATION (VOTF ON ACCOUNT) BILL, 1986

## 10 Government Bill-Passed

THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1986.

The motion for consideration moved by Shri Vishwanath Pratap Singh, was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3, 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title we.. also adopted.

The motion that the Bill be passed was moved by Shri Vishwanath Pratap Singh.

The motion was adopted and the Bill was passed.

### \*11. Resolution—Adopted

Shri Bansi Lal moved the following motion:—

"That this House approves the recommendations made in paragraphs 10 to 13, 15 and 16 contained in the Third Report of the Railway Convention Committee, 1985, appointed to review the rate of dividend payable by the railway undertaking to General Revenues as well as other ancillary matters in connection with the railway finance and general finance, which was presented to Parliament on the 21st February, 1986."

After combined debate (vide para 12 below), the Resolution was adopted.

\*12. The Budget (Railways) 1986-87—Demands for Grants; Supplementary Demands for Grants (Railways) 1985-86; and Demands for Excess Grants (Railways)—1983-84.

The following items of business were taken up together:—

- (i) Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1986-87.
- (ii) Supplementary Demands for Grants Nos. 1 and 3 to 16 in respect of Budget (Railways) for 1985-86.
- (iii) Demands for Excess Grants Nos. 4, 9, 10 and 13 in respect of the Budget (Railways) for 1983-84.

Two hundred and two cut motions to the Demands for Grants in respect of the Budget (Railways) for 1986-87 (1 to 66, 73 to 112, 143 to 160, 164, 170, 198 to 217, 226, 227, 234 to 249, 274 to 285, 301 to 306, 346 to 355 and 368 to 377) were moved.

The following members took part in the combined debate on the Resolution (vide para 11 above) and on the Budget

<sup>\*</sup>Discussed together.

(Railways)—1986-87.—Demands for Grants; Supplementary Demands for Grants (Railways)—1985-86; and Demands for Excess Grants (Railways)—1983-84:—

- (1) Shri R. P. Das
- (2) Shri Mahabir Prasad
- (3) Shri Dileep Singh Bhuria
- (4) Shri V. Tulsiram
- (5) Shri Sriballav Panigrahi
- (6) Shri A. Charles
- (7) Shri Harish Rawat
- (8) Shri Zainul Basher
- (9) Shri V. S. Krishna Iyer
- (10) Shri H. N. Nanje Gowda
- (11) Shri Nandlal Choudhary
- (12) Shri K. R. Natarajan
- (13) Shri Birbal
- (14) Shri Somnath Rath
- (15) Shri Vijay N. Patil
- (16) Shri Sontosh Mohan Dev
- (17) Shri Sudarshan Das
- (18) Shri C. K. Kuppu-Swamy
- (19) Shri Banwari Lal Bairwa
- (20) Shri R. S. Khirhar
- (21) Shri Ataur Rahman
- (22) Shri D. L. Baitha
- (23) Shri K. D. Sultanpuri
- (24) Dr. Prabat Kumar Mishra
- (25) Shri A. J. V. B. Maheshwara Rao
- (26) Dr. V. Venkatesh
- (27) Shri Shantaram Naik
- (28) Shri Kali Prasad Pandey
- (29) Shri R. Jeevarathinam
- (30) Shri Ram Pujan Patel

Shri Bansi Lal replied to the debate. All the cut motions moved were negatived.

All the Demands for Grants (Nos. 1 to 16) in respect of the Budget (Railways) as shown under column 3 of the printed List of Demands for Grants (Railways) for 1986-87, were voted in full.

All the Supplementary Demands for Grants (Nos. 1 and 3 to ... 16) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Railways) 1985-86, were voted in full.

All the Demands for Excess Grants (Nos. 4, 9, 10 and 13) for the amounts shown under column 3 of the printed list of Demands for Excess Grants (Railways) for 1983-84, were voted in full.

#### 13. Government Bills—Introduced

- (i) THE APPROPRIATION (RAILWAYS) BILL, 1986.
- (ii) THE APPROPRIATION (RAILWAYS) No. 2 BILL, 1986.
- (iii) THE APPROPRIATION (RAILWAYS) No. 3 BILL, 1986.

#### 14. Government Bills—Passed

(i) THE APPROPRIATION (RAILWAYS) BILL, 1986.

The motion for consideration moved by Shri Bansi Lal was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bansi Lal.

The motion was adopted and the Bill was passed,

(ii) THE APPROPRIATION (RAILWAYS) No. 2 BILL, 1986.

The motion for consideration moved by Shri Bansi Lal was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bansi Lal.

The motion was adopted and the Bill was passed.

(iii) THE APPROPRIATION (RAILWAYS) No. 3 BILL, 1986.

The motion for consideration moved by Shri Bansi Lal was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bansi Lal.

The motion was adopted and the Bill was passed.

6.25 P.M.

(Lok Sabha Adjourned till 11 A.M. on Friday, the 14th March, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART 1

## [Brief Record of Proceedings]

Friday, March 14, 1986 Phalguna 23, 1907 (Saka)

No. 125

11.03 A.M.

#### 1. Starred Questions

Starred Questions Nos. 287, 288, 291—293, 296 and 297 were orally answered. Replies to Starred Questions Nos. 285, 286, 289, 290, 294, 295 and 298—303 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2746—2751, 2753—2757, 2759, 2760, 2762—2818, 2820—2877, 2879—2922, 2924—2953 and 2955—2978 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export of Pesticides and their Formulations (Inspection) Amendment Rules, 1986 published in Notification No. S.O. 781 in Gazette of India dated the 1st March, 1986.
    - (ii) The Export of Cashew Kernels (Quality Control and Inspection) Rules, 1986 published in Noti-

- fication No. S.O. 783 in Gazette of India dated the 1st March, 1986.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1984-85 along with Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India, New Delhi, for the year 1984-85.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies, New Delhi, for the year 1984-85 along with Audited Accounts, under surule (3) of Rule 16 of the Export (Quality Contant Inspection) Rules, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Council and Export Inspection Agencies, New Delhi, for the year 1984-85.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1984-85.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Export Promotion Council, Ernakulam, Cochin, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Export Promotion Council, Ernakulam, Cochin, for the year 1984-85.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Processed Foods Export Promotion Council, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Processed Foods Export Promotion Council, New Delhi, for the year 1984-85.

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- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1984-85.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1984-85 along with Audited Accounts.
- (14) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Standards Institution, New Delhi, for the year 1984-85.
- (15) A copy of the Deposit Insurance and Credit Guarantee Corporation General Regulations, 1961 (Hindi and English versions) under sub-section (4) of section 50 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (16) A copy of the Central Excise (Sixth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 325(E) in Gazette of India dated the 27th February, 1986, under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 318(E) published in Gazette of India dated the 26th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 99|86-Customs dated the 17th February, 1986.
  - (ii) G.S.R. 319(E) published in Gazette of India dated the 26th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 163|85-Customs dated the 24th May, 1985.
  - (iii) G.S.R. 320(E) published in Gazette of India dated the 26th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 136-Customs dated the 17th February, 1986.

- (iv) G.S.R. 321 (E) published in Gazette of India dated the 26th February, 1986 together with an explanatory memorandum regarding exemption to Zinc concentrates when imported into India from the auxiliary duty of customs as is in excess of the amount calculated at the rate of 15 per cent of the value of such goods determined in accordance with the provisions of section 14 of the Customs Act, 1962.
- (v) G.S.R. 322(E) published in Gazette of India dated the 26th February, 1986 together with an explanatory memorandum regarding exemption to goods specified in column (2) of the Table annexed thereto from so much of the duty of customs leviable thereon as is specified in the corresponding entry in column (3) of the said Table.
- (vi) G.S.R. 323(E) published in Gazette of India dated the 26th February, 1986 together with an explanatory memorandum rescinding five previous notifications.
- (vii) G.S.R. 324(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 43|85-Customs, 44|85-Customs and 46|85-Customs dated the 28th February, 1985.
- (viii) G.S.R. 341(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 102-Customs dated the 17th February, 1986.
- (ix) G.S.R. 342(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 133 86-Customs dated the 17th February, 1986.
- (x) G.S.R. 343(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment

to Notification Nos. 51-Customs, 66-Customs, 67-Customs, 69-Customs, 92-Customs and 95-Customs dated the 17th February, 1986.

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- (xi) G.S.R. 480(E) published in Gazette of India dated the 4th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 188|86-Customs dated the 1st March, 1986.
- (xii) G.S.R. 481(E) published in Gazette of India dated the 5th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 150|86-Customs dated the 1st March, 1986.
- (18) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 326(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 123|81-CE dated the 2nd June, 1981.
  - (ii) G.S.R. 327(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 260 76-CE, dated the 7th October, 1976.
  - (iii) G.S.R. 328(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 151|81-CE dated the 29th July, 1981.
  - (iv) G.S.R. 329(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 201|79-CE dated the 4th June, 1979.
  - (v) G.S.R. 330(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment

- to Notification No. 150|81-CE dated the 29th July, 1981.
- (vi) G.S.R. 345(E) published in Gazette of India dated the 1st March, 1986 together with an explanatory memorandum rescinding Notification No. 167|79-CE dated the 19th April, 1979.
- (vii) G.S.R. 346(E) published in Gazette of India dated the 1st March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 108/86-CE dated the 27th February, 1986.
- (viii) G.S.R. 475(E) published in Gazette of India dated the 3rd March, 1986 together with an explanatory memorandum seeking to preserve, by and large, the earlier rates of excise duty on certain items mentioned in the notification.
  - (ix) G.S.R. 476(E) published in Gazette of India dated the 4th March, 1986 together with an explanatory memorandum rescinding Notification No. 213 83-CE dated the 5th August, 1983.
  - (x) G.S.R. 477(E) published in Gazette of India dated the 4th March, 1986 making certain amendment to Notification No. 79|86-CE dated the 10th February, 1986.
  - (xi) G.S.R. 479(E) published in Gazette of India dated the 4th March, 1986 together with an explanatory memorandum rescinding. Notification No. 149 82-CE dated the 22nd April, 1982.
  - (xii) G.S.R. 482(E) published in Gazette of India dated the 6th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 130|82-CE dated the 20th April, 1982.
- (19) A copy of the Fifteenth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1985, under section 29 of the Life Insurance Corporation Act, 1956.

#### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 10th March, 1986, Rajya Sabha concurred in the recommendation of Lok Sabha to elect one member of the Rajya Sabha to the Joint Committee on Offices of Profit to fill the vacancy caused by the death of Shri Amarprosad Chakraborty and also communicated the name of Shri K. Gopalan, Member of Rajya Sabha, who had been duly elected to the said Committee.

#### 5. Statements by Ministers

- (i) The Minister of State in the Department of Civil Aviation made a statement regarding the findings of the 'Court' appointed to investigate into the circumstances of the crash of Air Indig Jumbo Jet 'Kanishka' on 23rd June, 1985.
- (ii) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 17th March, 1986.

#### 6. Motion for Election to Committee

Shri P. Shiv Shanker moved the following motion:-

"That in pursuance of sub-section (4) (d) of section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority subject to the other provisions of the said Act."

The motion was adopted.

## 7. Calling Attention

Shri Bhattam Sriramamurthy called the attention of the Minister of Steel and Mines to the reported decision of the Union Government to reduce the capacity of the Visakhapatnam Steel Plant and consequent curtailment of employment opportunities to the displaced persons and the action taken by the Government in that regard.

The Minister of Steel and Mines made a statement in regard thereto.

## \*8. Supplementary Demands for Grants (General)—1985-86

Discussion on Supplementary Demands for Grants Nos. 1, 2, 9, 10, 11, 12, 13, 16, 17, 18; 19; 20; 22; 23; 25; 27; 28; 29; 30, 32, 33, 34, 35, 36, 38, 40, 41, 43, 44, 46, 47,48, 49, 51; 52, 53, 54, 56, 57, 58, 60; 62; 63; 65; 73; 76; 77; 78; 79; 80, 81, 82, 83, 84, 87, 89, 90; 92; 93; 97; 98; 99; 101 and 105 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1985-86 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1985-86, commenced and was not concluded.

## \*9. Demands for Excess Grants (General)-1983-84

Discussion on Demands for Excess Grants Nos. 17, 20, 22, 23, 34, 40, 57 and 78 (both Revenue Account and Capital Account) in respect of the Budget (General) 1983-84 for the Amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1983-84, commenced and was not concluded.

## 10. Motion regarding Thirteenth Report of the Committee on Private Members' Bills and Resolutions

Shri R. P. Suman moved the following motion:-

"That this House do agree with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th March, 1986."

The motion was adopted.

## 11. Private Member's Resolution—Under Consideration

Further discussion on the following Resolution moved by Shri D. N. Reddy and amendments thereto moved on the 28th February, 1986, continued:—

"This House is of the opinion that there is an urgent need for electoral reforms so as to cleanse public life, and ensure free and fair elections which are now vitiated by the corrupt and unhealthy influence of power, money, caste, religion and other forms of corrupt practices and, therefore, recommends to Government to initiate wide-ranging discussions with

<sup>\*</sup>Discussed together.

all political parties, so as to arrive at a consensus for immediate implementation of poll reforms, which may reflect the popular will of the people in a truly democratic manner."

The following members took part in the debate:—

- (1) Dr. G. S. Rajhans
- (2) Dr. (Smt.) Phulrenu Guha
- (3) Shri Brahma Dutt
- (4) Shri Somnath Chatterjee
- (5) Shri Sharad Dighe
- (6) Shri P. Namgyal
- (7) Shri Thampan Thomas
- (8) Shri Rajmangal Pande (Speech unfinished)

The discussion was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th March, 1986)

SUBHASH C. KASHYAP, Secretary-General.

# BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 17, 1986 Phalguna 26, 1907 (Saka)

No. 126

11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 305, 307, 309, 310 and 312—316 were orally answered. Replies to Starred Questions Nos. 304, 311, 317—324 and 209 were laid on the Table

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2979—2985, 2987—3075, 3077—3081 and 3083—3141 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1984-85.
  - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited. New Delhi, for the year 1984-85.
  - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Apprenticeship Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 54 in Gazette of India dated the 18th January, 1986 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (6) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Contract Labour (Regulation and Abolition) Amendment Ordinance, 1986.
  - (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act. 1955:—
    - (i) The Fertiliser (Movement Control) (Second Amendment) Order, 1985 published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 1986.
    - (ii) G.S.R. 78 (E) published in Gazette of India dated the 30th January, 1986 regarding revision of prices of fertilisers.
    - (iii) G.S.R. 93(E) published in Gazette of India dated the 6th February, 1986 regarding markings on the Containers of fertilisers.

- (iv) The Fertiliser (Control) (Second Amendment) Order, 1986 published in Notification No. G.S.K. 201(E) in Gazette of India dated the 14th February, 1986.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delni, for the year 1984-85.
  - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1981-82.
  - (ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1982-83.
  - (ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (11) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

‡(12) A copy of Notification No. 210/86-Customs [G.S.R. 501(E)] (Hindi and English versions) published in Gazette of India dated the 17th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 110-Customs dated the 17th February, 1986 so as to extend the benefit of concessional rate of duty applicable under Heading 98.01 of the Customs Tariff to all goods imported into India for the Gateway Telephone Exchange Project, under section 10 of the Customs Tariff Act, 1975.

#### 4. Presentation of Petition

Shri P. R. Kumaramangalam presented a petition signed by Shri Om Prakash Maken, Patron, National Confederation of Central Government Employees and Workers, New Delhi and others regarding amendment of article 311 of the Constitution of India with a view to ensure security of service to Government servants.

#### 5. Matters Under Rule 377

- (1) Shri Somnath Rath raised a matter regarding need to establish a chain of Coast Guard Stations all along the 200 miles of sea coast of Orissa.
- (2) Smt. Kishori Sinha raised a matter regarding need to ground Boeing 747 aircraft and conduct necessary tests to determine their structural defects to ensure safety of passengers.
- (3) Shri Banwari Lal Purohit raised a matter regarding need to take over the management of Empress Mills, Nagpur.
- (4) Shri Ajay Mushran raised a matter regarding need to amend the Delhi Rent Control Act to enable the defence personnel to regain the possession of their houses before retirement.
- (5) Shri Pratap Bhanu Sharma raised a matter regarding need to study the effects of Halley's Comet on Indian climate.
- (6) Shri V. Sobhanadareeswara Rao raised a matter regarding need to take steps to ensure renumerative prices to tobacco growers, set up a Tobacco Corporation for Beedi Tobacco and sanction more money for research on Tobacco.
- (7) Shri Kali Prasad Pandey raised a matter regarding need to give adequate compensation to the owners of thousands of cattle which died recently in an epidemic in Bihar and take immediate steps to save the sick cattle.

## \*6. Supplementary Demands for Grants (General)—1985-86

Discussion on Supplementary Demands for Grants Nos. 1, 2, 9, 10, 11, 12, 13, 16, 17, 18, 19, 20, 22, 23, 25, 27, 28, 29, 30; 32, 33, 34, 35, 36, 38, 40; 41, 43, 44; 46, 47, 48, 49, 51, 52; 53; 54, 56, 57, 58, 60, 62, 63, 65, 73, 76, 77, 78, 79; 80; 81; 82, 83; 84, 87, 89, 90, 92, 93, 97; 98; 99; 101 and 105 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1985-86 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) 10r 1985-86, continued and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1985-86, were voted in full.

## \*7. Demands for Excess Grants (General)-1983-84

Discussion on Demands for Excess Grants Nos. 17, 20, 22, 23, 34, 40, 57 and 78 (both Revenue Account and Capital Account) in respect of the Budget (General) 1983-84 for the amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1983-84 continued and was concluded.

All the Demands for Excess Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1983-84, were voted in full.

## 8. Government Bill—Introduced

THE APPROPRIATION BILL, 1986

#### 9. Government Bill—Passed

THE APPROPRIATION BILL, 1986

The motion for consideration of the Bill moved by Shri Janar-dhana Poojary, was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

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<sup>\*</sup>Discussed together.

#### 10. Government Bill-Introduced

THE APPROPRIATION (NO. 2) BILL, 1986.

#### 11. Government Bill-Passed

THE APPROPRIATION (NO. 2) BILL, 1986.

The motion for consideration of the Bill moved by Shri Janardhana Poojary was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

## @12. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding escape of prisoners from Tihar Jail.

## %13. Statutory Resolution—negatived

Shri Ajoy Biswas moved the following Resolution:-

"This House disapproves of the Administrative Tribunals (Amendment) Ordinance, 1986 (Ordinance No. 1 of 1986) promulgated by the President on the 22nd January, 1986."

After discussion as indicated in para 14 below, the Resolution was negatived.

## %14. Government Bill—passed

THE ADMINISTRATIVE TRIBUNALS (AMENDMENT) BILL, 1986, AS PASSED BY RAJYA SABHA.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

<sup>@</sup>Made at 2 P.M.

<sup>%</sup> Discussed together.

The following members took part in the combined debate on the Resolution (vide para 13 above) and the motion for consideration of the Bill:—

- (1) Shri Shantaram Naik
- (2) Shri K. N. Pradhan

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- (3) Shri Rajmangal Pande
- (4) Shri Mool Chand Daga
- (5) Shri Thampan Thomas
- (6) Shri Zainul Basher
- (7) Shri Haroobhai Mehta
- (8) Shri Bhattam Sriramamurthy
- (9) Shri Raj Kumar Rai
- (10) Shri A. Charles
- (11) Shri Ajay Mushran
- (12) Shri Sriballav Panigrahi
- (13) Shri Bholanath Sen
- (14) Kum. Mamata Banerjee
- (15) Dr. G. S. Rajhans
- (16) Shri P. R. Kumaramangalam
- (17) Shri Hussain Dalwai
- (18) Shri P. Namgyal
- (19) Shri Ram Pyare Panika
- (20) Shri Harish Rawat
- (21) Ch. Sunder Singh

## Shri P. Chidambaram replied to the debate.

Shri Ajoy Biswas spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 26 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

6.03 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON TUESDAY, THE 18TH MARCH, 1986).

SUBHASH C. KASHYAP. Secretary-Genera

## BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 18, 1986 Phalguna 27, 1907 (Saka)

No. 127

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 325—333 were orally answered. Replies to Starred Questions Nos. 334—336 and 338—345 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3142, 3143, 3145—3332 and 3334—3374 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) correcting the suo-motu statement made by him on 28th February, 1986 in connection with an unfortunate incident which had occurred between Tellicherry and Mahe stations on Southern Railway on that day.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Neyve'i Lignite Corporation Limited, Neyveli, for the year 1984-85.
  - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1986 (Hindi and English versions) published in Notification No. G.S.R. 478(E) in Gazette of India dated the 4th March, 1986, under sub-section (6) of Section 3 of the Essential Commodities Act, 1956.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1984-85.
  - (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Third Annual Report (Hindi and English versions) of the Election Commission of India for the year 1985.
- (8) A copy of the Company Secretaries (Amendment) Regulations, 1985 (Hindi and English versions) published in Notification No. 710:2: (M) (1) in Gazette of India dated the 30th December, 1985 under subsection (4) of section 39 of the Company Secretaries Act, 1980.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. 930 (E) published in Gazette of India dated the 31st December, 1985 regarding extension of period of take over of management of Messrs Sri Rama Sugars and Industries Limited, Bobbili, beyond five years.

- (ii) S.O. 932(E) published in Gazette of India dated the 31st December, 1985 regarding extension of period of take over of management of Messrs Sri Rama Sugars and Industries Limited, Seethanagaram, beyond five years.
- (iii) S.O. 935 (E) published in Gazette of India dated the 31st December, 1985 regarding extension of period of take over of management of Messrs Cauvery Spinning and Weaving Mills Limited, Pudukottai, beyond five years.
- (iv) S.O. 13(E) published in Gazette of India dated the 9th January, 1986 regarding extension of period of take over of management of Messrs Sri Durga Cotton Spinning and Weaving Mills Limited, Konnagar, beyond five years.
- (v) S.O. 24(E) published in Gazette of India dated the 20th January, 1986 regarding extension of period of take over of management of Messrs Priyalaxmi Mills, Baroda, beyond five years.
- (10) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, New Delhi, for the year 1984-85 along with Audited Accounts.
- (11) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Cooperative Limited, New Delhi, for the year 1984-85.

# 4. Report and Minutes of the Committee on Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri presented the Fourth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Industry (Department of Public Enterprises) Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Ltd. (Hyderabad & Hardwar Units) and Minutes of sittings of the Committee relating thereto.

## 5. Calling Attention

Shri Shantaram Naik called the attention of the Minister of Health and Family Welfare to the alarming situation arising

out of the reported epidemic of Meningitis in the capital affecting both adults and children in large numbers and the steps taken by the Government to curb the menace.

The Deputy Minister in the Department of Family Welfare made a statement in regard thereto.

#### 6. Matters under Rule 377

- (1) Shri Balwant Singh Ramoowalia raised a matter regarding need to rectify the map published in a European economic magazine excluding J&K and some other parts of India from the territories of India.
- (2) Shri C. P. Thakur raised a matter regarding need to declare Patna University a central university.
- (3) Prof. K. V. Thomas raised a matter regarding need to construct a new bridge in place of the Mattancherry bridge in Kerala.
- (4) Prof. K. K. Tewari raised a matter regarding need to ensure early clearance of the scheme for modernisation of the Sone canal pending with the Planning Commission.
- (5) Shri Somnath Chatterjee raised a matter regarding need to grant clearance to the Petro-Chemical Project at Haldia in West Bengal.
- (6) Shri R. P. Suman raised a matter regarding need to reroute Kashi Express through Jaunpur-Pratapgarh and increase the reservation quota in all trains passing through Akbarpur Junction.
- (7) Shri Shanti Dhariwal raised a matter regarding need to set up industries in Central sector in Rajasthan.

#### 7. Government Bills—Passed

(1) THE CONTRACT LABOUR (REGULATION AND ABOLITION) AMENDMENT BILL, 1986, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri P. A. Sangma.

The following members took part in the debate:-

- (1) Shri K. Ramachandra Reddy
- (2) Shri Somnath Rath

(3) Shri K. N. Pradhan and A. H. H. ind. (4) (4) Shri Baju Ban Riyan Tuwe வுகாலகையி பிளப் (ப்) (5) Shri Mool Chand Daga sign(i ...d. ...) mid (0) (6) Shri A. Charles (1) (7) Shri Thampan Thomas (1) hook red (8) (8) Shri Sriballav Panigrahitavach danah imbo (1) (9) Dr. G. S. Rajhans apprend ametal/ muzi mit (10) Shri K. R. Natarajan was in the A role (11) (11) Shri Raj Kumar Raj 7 (0.23) (271) (12) Shri Manik Sanyal (13) Shri Ram Pyare Panika Address to the control of the contro (14) Shri Vijoy Kumar Yadav (15) Shri Dharam Pal Singh Malik Balwant Singh Ramoowalia 19 10 1 19 19 (17) Shri Harish Rawat (18) Shri A. J. V. B. Maheshwara Rao Shri P. A. Sangma replied to the debate. Editables and he "The motion for consideration was adopted and clause byclause consideration of the Bill was taken up. Clauses 2 and 3 were adopted.

Clauses 1, the Enecting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri P. A. THE RAVI AND THE TRUE TO HELD THE BARRIES SULLARBING The motion was adopted and the Bill was passed. M A A(2) THE INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) BILL, 1985 Discussion on the metion for consideration of the Bill moved by Shri Janardhana Poojary on the 21st February, 1986, continued. The following members took part in the debate:— (1) Shri C. Madhav Reddy (2) Shri Y. S. Mahajan 16 T 5 ;A\* (3) Dr. G. S. Rajhans CARCIPMENT FROM LANGUAGE STREET

- (4) Shri R. P. Das
- (5) Smt. Basavarajeswari
- (6) Shri G. L. Dogra
- (7) Shri K. S. Rao
- (8) Shri Mool Chand Daga
- (9) Shri Harish Rawat
- (10) Kum. Mamata Banerjee
- (11) Shri Asutosh Law

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill, as amended, was passed.

#### \*8. Statement by Minister

The Minister of Water Resources made a statement regarding withdrawal of the Ravi and Beas Waters Tribunal Bill, 1986.

## \*9. Government Bill-withdrawn

THE RAVI AND BEAS WATERS TRIBUNAL BILL, 1986. 6.04 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON WEDNES-DAY, THE 19TH MARCH, 1986)

SUBHASH C. KASHYAP, Secretary-General.

<sup>\*</sup>At 5 P.M.

#### BULLETIN—PART I

## [Brief Record of Proceedings]

Wednesday, March 19, 1986 Phalguna 28, 1907 (Saka)

No. 128

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 346—351 and 355 were orally answered. Replies to Starred Questions Nos. 353, 354 and 356—366 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3375—3390 and 3392—3501 were laid on the Table.

## 3. Question of Privilege

The Speaker withheld his consent to the raising of question of privilege given notices of by (i) Sarvashri V. Sobhanadrees-wara Rao, Bhattam Sriramamurthy on 13th February, 1986 and by Shri M. Raghuma Reddy on 19th February, 1986, against the then Minister of Home Affairs and (ii) Prof. Madhu Dandavate on 13th March, 1986 against the Minister of State in the Department of Internal Security, regarding references made to some members of Parl'ament in the charge-sheet filed by the Union Government in connection with the espionage activities of certain persons.

## 4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1986-87.

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for 1986-87.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - Review by the Government on the working of the Rehabilitation Plantations Limited, Punalur, for the year 1984-85.
  - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
  - (i) G.S.R. 483(E) published in Gazette of India dated the 7th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 136/86-Customs dated the 17th February, 1986 so as to explain the scope of the specific duty levy on Caustic Soda in lye form.
  - (ii) G.S.R. 485(E) published in Gazette of India dated the 7th March, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 318-Customs dated the 2nd August, 1976, 197-Customs dated the 1st July, 1983, 86-Customs, 93-Customs and 136-Customs dated the 17th February, 1986.
  - (iii) G.S.R. 486(E) published in Gazette of India dated the 7th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 118-Customs dated the 17th February, 1986.
- (6) A copy of Notification No. G.S.R. 489(E) (Hindi and English versions) published in Gazette of India dated the 11th March, 1986 together with

explanatory memorandum making certain amendment to Notification No. 53/86-CE dated the 10th February, 1986 so as to provide for complete exemption from excise duty on strips, wires, sheets plates and foils of gold used in the manufacture of articles of jewellery and parts thereof, issued under the Central Excise Rules, 1944.

(7) A copy of the Indian Forest Service (Pay) Amendment, Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 204(E) in Gazette of India dated the 14th February, 1986, under subsection (2) of section 3 of the All India Services Act, 1951.

### 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill. 1986 passed by Lok Sabha on the 13th March, 1986.

# 6. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Fourteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## 7. Reports of Public Accounts Committee

- Shri E. Ayyappu Reddy presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—
  - (i) Twenty-Sixth Report on paragraph 62 of the Report of the Comptroller and Auditor General of India for the year 1981-82, Union Government (Civil) relating to National Cooperative Development Corporation.
  - (ii) Twenty-Seventh Report on action taken by Government on Two Hundred and Fourteenth Report of the Committee on Shortfall in the production of an Equipment and Inventories and Works-in-progress in Ordnance Factories.

#### 8. Statement under Direction 115

Shri P. Kolandaivelu made a statement regarding certain information given by the Minister of State in the Department of Agriculture and Cooperation on 10 March, 1986 during the discussion on drought and natural calamities under Rule 193.

Shri Yogendra Makwana made a statement in reply thereto.

#### 9. Motion for Election to Committee

Shri Arun Singh moved the following motion:-

"That in pursuance of section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

#### 10. Matters under Rule 377

- (1) Shri Manku Ram Sodi raised a matter regarding need to direct the State Government to stop deforestation in the district of Bastar in Madhya Pradesh and instead make arrangements to supply wood from Bodhghat Duhan area to the consumer stores of the district.
- (2) Shri Priya Ranjan Das Munsi raised a matter regarding need to draw up a National programme to celebrate the 125th Birth Anniversary of Gurudeb Rabindra Nath Tagore.
- (3) Shri Braja Mohan Mohanty raised a matter regarding need to maintain, protect and renovate Konark, Bhubaneshwar, Puri and other temples of India's cultural heritage in Orissa.
- (4) Shri Ashutosh Law raised a matter regarding need to set up Eastern India Development Council to ensure the balanced development of eastern India, particularly West Bengel during Seventh Five Year Plan.
- (5) Smt. Vyjayanthimala Bali raised a matter regarding need to improve the working of St. Thomas Mount-cum-Pallavaram cantonnent Board, Madras.

- (6) Shri V. S. Krishna lyer raised a matter regarding need to look into the seating arrangements made for handicapped candidates appearing in the Banking Service Recruitment Board examination held in Bangalore.
- (7) Shri K. Ramachandra Reddy raised a matter regarding need to allot adequate funds by the Central Silk Board for improvement of Sericulture in Anantapur district of Andhra Pradesh.
- (8) Shri Jagdish Awasthi raised a matter regarding need to start new trains from Kanpur to Bombay and Delhi to Lucknow and also to increase the reservation quota for Kanpur in Rajdhani Express.

## 11. The Budget (General) 1986-87—Demand for Grant

Discussion on the Demand for Grant No. 76 under the control of the Ministry of Petroleum and Natural Gas, commenced.

Thirty cut motions (Nos. 1 to 18 and 25 to 36) were moved.

The discussion was not concluded.

#### 12. Discussion under Rule 193

Prof. Madhu Dandavate raised a discussion on the statement made by the Minister of State in the Ministry of Home Affairs in the House on the 17th March, 1986 regarding escape of prisoners from Tihar Jail on 16th March, 1986.

The following members took part in the debate:--

- (1) Shri Satyendra Narayan Sinha
- (2) Shri Somnath Chatterjee
- (3) Shri Priya Ranjan Das Munsi
- (4) Shri P. Kolandaivelu
- (5) Shri Shantaram Naik
- (6) Shri Balwant Singh Ramoowalia
- (7) Shri Zainul Basher
- (8) Shri Ramashray Prasad Singh

- (9) Shri Harish Rawat
- (10) Shri K. P. Unnikrishnan
- (11) Prof. Saif-ud-Din Soz
- (12) Dr. G. S. Rajhans

Shri Ram Niwas Mirdha replied to the discussion.

The discussion was concluded.

## 6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th March, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 20, 1986|Phalguna 29, 1907 (Saka)

No. 129

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 367, 369—372 and 375—378 were orally answered. Replies to Starred Questions Nos. 368, 373, 374, 379—382 and 384—386 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3502—3651 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—
  - (i) The Prevention of Food Adulteration (Seventh Amendment) Rules, 1985 published in Notification No. G.S.R. 746(E) in Gazette of India dated the 20th September, 1985.
  - (ii) The Prevention of Food Adulteration (Third Amendment) Rules 1985 published in Notification No. G.S.R. 293(E) in Gazette of India dated the 23rd March. 1985, together with a corrigendum thereto published in Notification No. G.S.R. 587(E) in Gazette of India dated the 17th July, 1985.
  - (iii) G.S.R. 748(E) published in Gazette of India dated the 23rd September, 1985 containing corrigendum to Hindi version of Notification No. 587(E) published in Gazette of India dated the 17th July, 1985.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1984-85.
  - (ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1984-85 under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi, for the year 1984-85.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council of Indian Medicine, New Delhi, for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.
- (7) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Research Institute

- for Yoga, New Delhi, for the year 1984-85 within the scipulated period of nine months after the close of the Accounting Year.
- (8) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Vishwayatan Yogashram, New Delhi, for the year 1984-85 within the supulated period of nine months after the close of the Accounting Year.
- (9) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Yoga and Naturopathy, New Delhi for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.
- (10) A copy of the Statutory Investigation into Railway Accidents (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 704 in Gazette of India dated the 27th July, 1985 issued under section 84 of the Indian Railway Act, 1890.
- (11) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety, Lucknow, on the working of the Commission of Railway Safety for 1984-85.
- (12) A copy of Notification No. F.4(5)-W&M|85 (Hindi and English versions) dated the 19th March, 1986 regarding market loans.
- (13) A copy of Notification No. G.S.R. 1188 (Hindi and English versions) published in Gazette of India dated the 28th December, 1985 approving the Visakhapatnam Port Trust (Mode of Payment of Port Charges) Regulations, 1974, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Dock Labour Board, for the year 1984-85.

- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Dock Labour Board for the year 1984-85.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Shipping Development Fund Committee for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Northern Region) Kanpur. for the year 1984-85.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1964-85.

- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1984-85 together with Audit Report thereon.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti Samiti. New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gandhi Smriti Samiti, New Delhi, for the year 1984-85.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Annual Accounts (Hindi and English versions) of Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1984-85 together with Audit Report thereon.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1984-85.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1984-85.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, New Delhi, for the year 1984-85.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Asiatic Society, Calcutta, for the year 1984-85.
- (35) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rampur Raza Library, Rampur, for the year 1984-85.
- (37) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhavan Society, India, New Delhi, for the year 1984-85.
- (ii) A copy of the Audited Accounts (Hindi and English version of the Bal Bhavan Society, India, New Delhi, for the year 1984-85.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bal Bhavan Society, India, New Delhi, for the year 1984-85.
- (39) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy each of the following Notifications (Hindi and English versions) under section 28 of the University Grants Commission Act, 1956:—
  - (i) The University Grants Commission (Qualifications required of a person to be appointed to the teaching staff of a university or other institutions affiliated to it) (Amendment) Regulation, 1985 published in Notification No. F.1-93/74(CP) in Gazette of India dated the 27th July, 1985.
  - (ii) The University Grants Commission (the minimum standards of instructions for the grant of the first degree through formal education in the faculties of Arts, Humanities, Fine Arts, Music, Social Sciences, Commerce and Sciences) Regulations, 1985 published in Notification No. F.1-117/83(CP) in Gazette of India dated the 14th December, 1985.
  - (iii) The University Grants Commission (the minimum standards of instructions for the grant of the first degree through non-formal/distance education in the faculties of Arts, Humanities, Fine Arts, Music, Social Sciences, Commerce and Sciences) Regulations, 1985 published in Notification No. F.1-117/83 (CP) in Gazette of India dated the 14th December, 1985.
  - (iv) The University Grants Commission (Establishment and Maintenance of Institutions) Regulations, 1985 published in Notification No. F.1-18/84(CPP) in Gazette of India dated the 4th January, 1986.

## 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1986 passed by Lok Sabha on the 13th March, 1986.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1986 passed by Lok Sabha on the 13th March, 1986.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1986 passed by Lok Sabha on the 13th March, 1986.

## 5. Reports of Public Accounts Committee

Shri Ranjitsingh Gaekwad presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (i) Thirty-first Report on action taken on their 179th Report (Seventh Lok Sabha) on Jawaharlal Nehru University.
- (ii) Thirty-second Report on action taken on their 223rd Report (Seventh Lok Sabha) regarding Claims outstanding against a Collaborator.

# 6. Report of the Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Fifth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

# 7. Report of Committee on Absence of Members

Shri Madan Pandey presented the Third Report (Hindi and English versions) of the Committee on Absene of Members from the Sittings of the House.

## 8. Calling Attention

SHRI DHARAM PAL SINGH MALIK called the attention of the Minister of External Affairs to the situation arising out of reported anchorage of some warships belonging to the United States Seventh Fleet including the world's largest aircraft carrier "US Enterprise" off Karachi harbour.

The Minister of External Affairs made a statement in regard thereto.

#### 9. Mot'on for Election to Board

Shri Rajesh Pilot moved the following motion:—

"That in pursuance of Rule 4(h) of the National Welfare
Board for Seafarers Rules, 1963, the members of
this House do proceed to elect, in such manner as
the Speaker may direct, one member from among
themselves to serve as a member of the National
Welfare Board for Seafarers, subject to the other
provisions of the said Rules"

The motion was adopted.

#### 10. Matters Under Rule 377

- (1) Shri K. N. Pradhan raised a matter regarding need to sanction adequate funds for providing drinking water to Bhopal from river Narmada.
- (2) Shri Anoopchand Shah raised a matter regarding need to construct fly-overs on Western Railway suburban section of Bombay between Bandra and Dahisar with the help of firms in private sector.
  - (3) Shri Mullappally Ramachandran raised a matter regarding need to set up a unit of the National Institute of Sports in Kerala particularly in Cannanore.
  - (4) Shri Kammodilal Jatav raised a matter regarding need to develop the "Shanideo temple" in Morena, District of Madhya Pradesh as a tourist resort.
  - (5) Shri Harish Rawat raised a matter regarding need to grant equal pension to all ex-servicemen including the ex-servicemen of Burma.

- (6) Shri Ranjitsingh Gaekwad raised a matter regarding need to strictly enforce the safety regulations in the industrial units located in and around Baroda and also improve safety conditions in these units to avert Bhopal type mishap.
- (7) Smt. Krishna Sahi raised a matter regarding need to take urgent steps to clear the freedom fighters' pension cases.
- (8) Shri Ramashray Prasad Singh raised a matter regarding need to grant early clearance to the Muhane dam and Punpun Dargha Irrigation projects in Bihar.
- (9) Shri Mohd, Mahfooz Ali Khan raised a matter regarding need to take appropriate steps to set up the proposed spinning mill at Aliganj in the district of Etah, Uttar Pradesh for the upliftment of people in this backward area.

# 11. The Budget (General) 1986-87-Demand for Grant

Discussion on Demand for Grant No. 76 under the control of the Ministry of Petroleum and Natural Gas and the cut motions thereto moved on 19th March, 1986, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The above Demand for Grant (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1986-87 was voted in full.

## 12. Half-an-Hour Discussion

Shri Mool Chand Daga raised a discussion on points arising out of the answer given by the Minister of Energy on the 4th March, 1986 to Starred Question No. 129 regarding power requirement of Rajasthan.

Shri Vasant Sathe replied to the discussion.

## 6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st March, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### BULLETIN—PART I

## [Brief Record of Proceedings]

Friday, March 21, 1986/Phalguna 30, 1907 (Saka)

No. 130

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 387—390 and 392—394 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3652—3695, 3697—3707, 3709, 3711—3750, 3752—3777, 3779—3832 and 3834—3882 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1984-85.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Overseas Construction Council of India, Bombay, for the year 1984-85.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1986-87.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1984-85.
  - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of Notification No. G.S.R. 490(E) (Hindi and English versions) published in Gazette of India dated the 11th March, 1986 together with an explanatory memorandum seeking to provide effective rates of excise duty in respect of package tea, tea bags, instant tea and instant coffee subject to the condition that duty of excise on loose tea or cured coffee, as the case may be, from which they are made, has already been paid, issued under the Central Excise Rules, 1944.
  - (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
    - (i) G.S.R. 302(E) published in Gazette of India dated the 18th February, 1986 containing corrigendum to Notification No. G.S.R. 357(E) published in Gazette of India dated the 12th April, 1985.
    - (ii) G.S.R. 303(E) published in Gazette of India dated the 18th February, 1986 containing corrigendum to Notification No. G.S.R. 794(E) published in Gazette of India dated the 12th October, 1985.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (7) above.

(9) A copy of the Annual Report (Hindi and English rersions) of the National Bank for Agriculture, and Rural Development for the year 1984-85 along with Audited Accounts, under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.

#### 4. Assent to Bill

Secretary-General laid on the Table the Motor Vehicles (Amendment) Bill, 1986, passed by the Houses of Parliament during the current session and assented to.

#### 5. Leave of absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shrimati Indumati Bhattacharyya—7th to 20th December, 1985 (4th Session).
- (2) Shrimati Vyjayanthimala Bali—18th November to 20th December, 1985 (4th Session).
- (3) Shri Charan Singh—20th February to 18th April, 1986 (5th Session).
- (4) Dr. G. S. Dhillon—20th February to 14th March, 1986 (5th Session).
- (5) Shri B. V. Desai—20th February to 18th April, 1986 (5th Session).
- (6) Shri Bharatkumar M. Odedra—3rd March to 31st March, 1986 (5th Session).
- (7) Shri B. B. Ramaiah—25th February to 24th April, 1986 (5th Session).

# 6. Reports of Public Accounts Committee

SHRI E. AYYAPPU REDDY presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

(1) Twenty-Eighth Report on Para 33 of the Report of the Comptroller and Auditor General of India for

- the year 1981-82, Union Government (Civil) regarding Delay in remittance of collections by Public Sector Banks.
- (2) Thirt'eth Report on action taken on their 212th Report (Seventh Lok Sabha) regarding Central Railway—construction of broad gauge line between Diva and Bassein Road stations and North Eastern Railway—Gauge conversion from Samastipur to Darbhanga.

#### 7. Matters under Rule 377

- (1) Shri Mohanlal Jhikram raised a matter regarding need to construct a railway line from Maharajpur station to Mandla Fort in Madhya Pradesh.
- (2) Shri Narendra Budania raised a matter regarding need to provide adequate relief to the drought affected people of Churu district of Rajasthan.
- (3) Dr. Chandra Shekhar Tripathi raised a matter regarding need to take over Anand Sugar Mill in Khalilabad, Uttar Pradesh, in the interest of large number of workers and farmers.
- (4) Dr. Prabhat Kumar Mishra raised a matter regarding need to open Ayurvedic Department in every district hospital of the country and give the same salary and other facilities to Ayurvedic doctors as given to Allopathic doctors.
- (5) Shri S. G. Gholap raised a matter regarding need to include Bhayinder area in Bombay Telephone Corporation.
- (6) Shri Birbal raised a matter regarding need to direct Food Corporation of India to purchase mustard seeds at support price.
- (7) Smt. D. K. Bhandari raised a matter regarding need to construct an airstrip at Gangtok, Sikkim.
- (8) Shri Harihar Soren raised a matter regarding need to take necessary steps to provide adequate transport facilities in the country particularly in Delhi on Bandh days.
- (9) Dr. A. Kalanidhi raised a matter regarding need to allocate funds under Plan expenditure for the proper maintenance of Government buildings constructed in various States.

# 8. The Budget (General) 1986-87-Demand for Grant

Discussion on the Demand for Grant No. 29 under the control of the Ministry of External Affairs, commenced.

Four cut motions (Nos. 14 to 17) were moved.

The discussion was not concluded.

# 9. Motion regarding Fourteenth Report of the Committee on Private Members' Bills and Resolutions

Shri R. P. Suman moved the following motion:—

"That this House do agree with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th March, 1986."

The motion was adopted.

#### 10. Private Members' Bills-Introduced

- (1) The Railway Property (Unlawful Possession) Amendment Bill, 1986 (Amendment of Section 9), by Prof. Madhu Dandavate.
- (2) The Constitution (Amendment) Bill, 1986 (Insertion of new article 394A), by Shri Naresh Chandra Chaturvedi.

#### 11. Private Member's Bill-under consideration

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Insertion of new article 16-A etc.) by Shri G. M. Banatwalla.

Further discussion on the motion for consideration of the Bill and an amendment thereto moved on the 7th March, 1986, continued.

The following members took part in the debate:-

- (1) Shri Mool Chand Daga
- (2) Shri V. S. Krishna Iyer
- (3) Shri Virdhi Chander Jain
- (4) Shri Y. S. Mahajan
- (5) Shri Vijay N. Patil
- (6) Dr. G. S. Rajhans
- (7) Shri Satyagopal Misra
- (8) Shri Keyur Bhushan
- (9) Shri Satyendra Narayan Sinha

- (10) Shri Ramashray Prasad Singh
- (11) Shri Balasaheb Vikhe Patil
- (12) Shri Somnath Chatterjee (Speech unfinished)

The discussion was not concluded.

## "12. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 20th March, 1986, Rajya Sabha passed the Inter-State Water Disputes (Amendment) Bill, 1986.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1986 passed by Lok Sabha on the 17th March, 1986.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1986 passed by Lok Sabha on the 17th March, 1986.

# \*13. Bill passed in Rajya Sabha—laid on the Table

Secretary-General laid on the Table the Inter-State Water Disputes (Amendment) Bill, 1986, as passed by Rajya Sabha.

# 14. Report of Business Advisory Committee

Shri Ghulam Nabi Azad presented the Twenty-Second Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th March, 1986)

SUBHASH C. KASHYAP, Secretary-General.

<sup>\*</sup>At 4.06 P.M.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 21, 1986/Phalguna 30, 1907 (Saka)

No. 130

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 387—390 and 392—394 were orally answered. Replies to the remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3652—3695, 3697—3707, 3709, 3711—3750, 3752—3777, 3779—3832 and 3834—3882 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1984-85.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Overseas Construction Council of India, Bombay, for the year 1984-85.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1986-87.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1984-85.
  - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of Notification No. G.S.R. 490(E) (Hindi and English versions) published in Gazette of India dated the 11th March, 1986 together with an explanatory memorandum seeking to provide effective rates of excise duty in respect of package tea, tea bags, instant tea and instant coffee subject to the condition that duty of excise on loose tea or cured coffee, as the case may be, from which they are made, has already been paid, issued under the Central Excise Rules, 1944.
  - (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
    - (i) G.S.R. 302(E) published in Gazette of India dated the 18th February, 1986 containing corrigendum to Notification No. G.S.R. 357(E) published in Gazette of India dated the 12th April, 1985.
    - (ii) G.S.R. 303(E) published in Gazette of India dated the 18th February, 1986 containing corrigendum to Notification No. G.S.R. 794(E) published in Gazette of India dated the 12th October, 1985.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (7) above.

(9) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development for the year 1984-85 along with Audited Accounts, under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.

#### 4. Assent to Bill

Secretary-General laid on the Table the Motor Vehicles (Amendment) Bill, 1986, passed by the Houses of Parliament during the current session and assented to.

#### 5. Lcave of absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shrimati Indumati Bhattacharyya—7th to 20th December, 1985 (4th Session).
- (2) Shrimati Vyjayanthimala Bali—18th November to 20th December, 1985 (4th Session).
- (3) Shri Charan Singh—20th February to 18th April, 1986 (5th Session).
- (4) Dr. G. S. Dhillon—20th February to 14th March, 1986 (5th Session).
- (5) Shri B. V. Desai—20th February to 18th April, 1986 (5th Session).
- (6) Shri Bharatkumar M. Odedra—3rd March to 31st March, 1986 (5th Session).
- (7) Shri B. B. Ramaiah—25th February to 24th April, 1986 (5th Session).

## 6. Reports of Public Accounts Committee

SHRI E. AYYAPPU REDDY presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

(1) Twenty-Eighth Report on Para 33 of the Report of the Comptroller and Auditor General of India for

- the year 1981-82, Union Government (Civil) regarding Delay in remittance of collections by Public Sector Banks.
- (2) Thirt'eth Report on action taken on their 212th Report (Seventh Lok Sabha) regarding Central Railway—construction of broad gauge line between Diva and Bassein Road stations and North Eastern Railway—Gauge conversion from Samastipur to Darbhanga.

#### 7. Matters under Rule 377

- (1) Shri Mohanlal Jhikram raised a matter regarding need to construct a railway line from Maharajpur station to Mandla Fort in Madhya Pradesh.
- (2) Shri Narendra Budania raised a matter regarding need to provide adequate relief to the drought affected people of Churu district of Rajasthan.
- (3) Dr. Chandra Shekhar Tripathi raised a matter regarding need to take over Anand Sugar Mill in Khalilabad, Uttar Pradesh, in the interest of large number of workers and farmers.
- (4) Dr. Prabhat Kumar Mishra raised a matter regarding need to open Ayurved Department in every district hospital of the country and give the same salary and other facilities to Ayurvedic doctors as given to Allopathic doctors.
- (5) Shri S. G. Gholap raised a matter regarding need to include Bhayinder area in Bombay Telephone Corporation.
- (6) Shri Birbal raised a matter regarding need to direct Food Corporation of India to purchase mustard seeds at support price.
- (7) Smt. D. K. Bhandari raised a matter regarding need to construct an airstrip at Gangtok, Sikkim.
- (8) Shri Harihar Soren raised a matter regarding need to take necessary steps to provide adequate transport facilities in the country particularly in Delhi on Bandh days.
- (9) Dr. A. Kalan'dhi raised a matter regarding need to allocate funds under Plan expenditure for the proper maintenance of Government buildings constructed in various States.

## 8. The Budget (General) 1986-87-Demand for Grant

Discussion on the Demand for Grant No. 29 under the control of the Ministry of External Affairs, commenced.

Four cut motions (Nos. 14 to 17) were moved.

The discussion was not concluded.

## 9. Motion regarding Fourteenth Report of the Committee on Private Members' Bills and Resolutions

Shri R. P. Suman moved the following motion:-

"That this House do agree with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th March, 1986."

The motion was adopted.

## 10. Private Members' Bills-Introduced

- (1) The Railway Property (Unlawful Possession) Amendment Bill, 1986 (Amendment of Section 9), by Prof. Madhu Dandayate.
- (2) The Constitution (Amendment) Bill, 1986 (Insertion of new article 394A), by Shri Naresh Chandra Chaturvedi.

#### 11. Private Member's Bill-under consideration

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Insertion of new article 16-A etc.) by Shri G. M. Banatwalla.

Further discussion on the motion for consideration of the Bill and an amendment thereto moved on the 7th March, 1986, continued.

The following members took part in the debate:-

- (1) Shri Mool Chand Daga
- (2) Shri V. S. Krishna Iyer
- (3) Shri Virdhi Chander Jain
- (4) Shri Y. S. Mahajan
- (5) Shri Vijay N. Patil
- (6) Dr. G. S. Rajhans
- (7) Shri Satyagopal Misra
- (8) Shri Keyur Bhushan

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(9) Shri Satyendra Narayan Sinha

- (10) Shri Ramashray Prasad Singh
- (11) Shri Balasaheb Vikhe Patil
- (12) Shri Somnath Chatterjee (Speech unfinished)

The discussion was not concluded.

## \*12. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 20th March, 1986, Rajya Sabha passed the Inter-State Water Disputes (Amendment) Bill, 1986.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1986 passed by Lok Sabha on the 17th March, 1986.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1986 passed by Lok Sabha on the 17th March, 1986.

## \*13. Bill passed in Rujya Sabha—laid on the Table

Secretary-General laid on the Table the Inter-State Water Disputes (Amendment) Bill, 1986, as passed by Rajya Sabha.

## 14. Report of Business Advisory Committee

Shri Ghulam Nabi Azad presented the Twenty-Second Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th March, 1986)

SUBHASH C. KASHYAP, Secretary-General.

<sup>\*</sup>At 4.06 P.M.

# BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 24, 1986/Chaitra 3, 1908 (Saka)

No. 131

11.01 P.M.

## 1. Starred Questions

Starred Questions Nos. 414, 415, 417—420, 426 and 427 were orally answered. Replies to the remaining questions were laid on the Table.

## 2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 3883—4017 and 4019—4043 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel and Mines for 1986-87.
- (2) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1986-87 under section 36 of the Employees' State Insurance Act. 1948.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1984-85.

- (ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of Draft Notification No. 12|18|86-IGC (Hindi and English versions) regarding exemption to Government Companies from the applicability of sub-section (1) of section 108 of the Companies Act, 1956, under sub-section (2) of section 620 of the said act.
- (5) A copy of Notification No. G.S.R. 344(E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1986 rescinding the Monopolies and Restrictive Trade Practices (Classification of Goods) Amendment Rules, 1978 published in Notification No. S.O. 450(E) in Gazette of India dated the 15th July, 1978, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (6) A copy of Notification No. S.O. 86(E) (Hindi and English versions) published in Gazette of India dated the 11th March, 1986 making certain amendment to Notification No. S.O. 764(E) published in Gazette of India dated the 25th October, 1982 under subsection (3) of section 22A of the Monopolies and Restrictive Trade Practices Act, 1969.
- (7) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the National Bicycle Corporation of India Limited, Bombay, for the years 1983-84 and 1984-85 within the stipulated period of nine months after the close of the Accounting Year.
- (8) A copy of Notification No. G.S.R. 474(E) (Hindi and English versions) published in Gazette of India dated the 3rd March, 1986 constituting the Central Fertiliser Committee, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Oil Palm India Limited, Kottayam, for the year 1984-85.
  - (ii) Annual Report of the Oil Palm India Limited, Kottayam, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1984-85 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the year 1984-85.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A Copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1982-83.
  - (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1983-84.

- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1984-85.
- (ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

## 4. Reports of Committee on Papers Laid on the Table

Shri M. V. Chandrasehkhara Murthy presented the Sixth and Seventh Reports (Hindi and English versions) of the Committee on Papers Laid on the Table.

## 5. Minutes of Committee on Papers Laid on the Table

Shri Jagdish Awasthi laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Sixth and Seventh Reports.

## 6. Report of the Railway Convention Committee

Shri Subhash Yadav presented the Second Report (Hindiand English versions) of the Railway Convention Committee on Action Taken by Government on the recommendations contained in the Eleventh Report of the Railway Convention Committee (1980) on Cost of Operation of Railways (Cost of Materials).

## 7. Statement by Minister

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The Minister of State in the Department of Agriculture and Cooperation made a statement clarifying certain remarks made 4 by him in the House on 19th March, 1986.

#### 8. Motions for Elections to Committees

(1) SHRI CHINTAMANI PANIGRAHI moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987."

The motion was adopted.

(2) SHRI RAJMANGAL PANDE moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987."

The motion was adopted.

(3) SHRI RAJMANGAL PANDE moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(4) SHRI K. RAMAMURTHY moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987."

The motion was adopted.

(5) SHRI K. RAMAMURTHY moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(6) SHRI K. D. SULTANPURI moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987."

The motion was adopted.

(7) SHRI K. D. SULTANPURI moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1986 and ending on the 30th April, 1987, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

## 9. Motion regarding Twenty-second Report of the Business Advisory Committee

Shri Ghulam Nabi Azad moved the following motion:—

"That this House do agree with the Twenty-Second Report of the Business Advisory Committee presented to the House on the 21st March, 1986."

The motion was adopted.

#### 10. Matters under Rule 377

- (1) Shri Manku Ram Sodi raised a matter regarding need to direct National Mineral Development Corporation to set up a tin factory in Bastar district of Madhya Pradesh.
- (2) Shri Anoopchand Shah raised a matter regarding need to allocate more funds to Telecommunication Department during Seventh Five Year Plan.
- (3) Shri Dal Chander Jain raised a matter regarding need to provide air service to Sagar in Madhya Pradesh.
- (4) Shri Sriballav Panigrahi raised a matter regarding need to take measures for the development of Paradeep Port by finalising the South Korean package offer and completion of Jakhpura-Banspani railway line.
- (5) Dr. V. Venkatesh raised a matter regarding need to set up small and medium scale industries in Kolar district of Karnataka.
- (6) Shri Narendra Budania raised a matter regarding need to instal a high power T.V. transmitter in Churu district of Rajasthan.
  - (7) Prof. K. K. Tewari raised a matter regarding need to provide a lasting solution to the boundary dispute between Uttar Pradesh and Bihar.
  - (8) Shri Bhattam Sriramamurthy raised a matter regarding need to reconsider the decision to import C.A.B. signal and automatic train protection system and the sophisticated Antenna system.
  - (9) Smt. Madhuri Singh raised a matter regarding need to construct railway bridges at Khushki Bagh railway crossing and the Railway Station in Banmankhi area of Purnea district of Bihar.

## 11. The Budget (General) 1986-87-Demand for Grant

Discussion on Demand for Grant No. 29 under the control of the Ministry of External Affairs and the cut motions thereto moved on 21st March, 1986, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The above Demand for Grant (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1986-87, was voted in full.

## \*12. Statutory Resolution—Under Consideration

Smt. Geeta Mukherjee moved the following Resolution:—

"This House disapproves of the Ravi and Beas Waters Tribunal Ordinance, 1986 (Ordinance No. 2 of 1986) promulgated by the President on the 24th January, 1986."

#### \*13. Government Bill—Under Consideration

THE INTER-STATE WATER DISPUTES (AMENDMENT) BILL, 1986, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri B. Shankaranand.

The discussion was not concluded.

6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th March, 1986)

SUBHASH C. KASHYAP, Secretary-General.

<sup>\*</sup>Discussed together.

## BULLETIN-PART I

## iBrief Record of Proceedings]

Tuesday, March 25, 1986/Chaitra 4, 1908 (Saka)

No. 132

11.01 A.M.

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## 1. Starred Questions

Starred Questions Nos. 429, 430, 432, 436—438 and 440 were orally answered. Replies to Starred Questions Nos. 431, 433—435, 439, 441, 442 and 444—449 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4044—4075, 4077—4098, 4100—4102, 4104—4118, 4120—4156, 4158—4161, 4163, 4165—4190, 4192—4201, 4203—4212, 4214, 4215 and 4217—4260 were laid on the Table.

## 3. Papers laid on the Table

- The following papers were laid on the Table:—
  - (1) A copy of Notification No. G.S.R. 503(E) (Hindi and English versions) published in Gazette of India dated the 17th March, 1986 together with an explanatory memorandum regarding exemption to delegates of the Ministerial Meeting of the Coordinating Bureau of Non-aligned Countries to be held in New Delhi from 16th to 19th April, 1986, from the payment of foreign travel tax in respect of their international journey to any place outside India at the close of the said Meeting under section 41 of the Finance Act, 1979.

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 493 (E) published in Gazette of India dated the 13th March, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 281-Customs dated the 2nd August, 1976, 111|86-Customs and 113|86-Customs dated the 17th February, 1986, 153|86-Customs, 154|86-Customs, 162|86-Customs and 182|86-Customs dated the 1st March, 1986.
  - (ii) G.S.R. 494(E) published in Gazette of India dated the 13th March, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 187-Customs, 189-Customs and 190-Customs dated the 1st March, 1986.
- (3) A copy of the Central Excise (Eighth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 498 (E) in Gazette of India dated the 14th March, 1986 together with an explanatory memorandum under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 492 (E) published in Gazette of India dated the 13th March, 1986 together with an explanatory memorandum regarding exemption to Steam, Bleach Liquor and Coffee Husk and Coffee Skin from the whole of the duty of excise leviable thereon.
  - (ii) G.S.R. 496 (E) published in Gazette of India dated the 14th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 64 86-CE dated the 10th February, 1986.
  - (iii) G.S.R. 499(E) published in Gazette of India dated the 14th March, 1986 together with an explanatory memorandum providing for credit of the specified duty paid on polyvinyl chloride resins used in exempted intermediate product polyvinyl chloride compound in turn used in insulated electric wires and cables by a small scale manufacturer.

(5). A copy of Notification No. S.O. 100(E) (Hindi and English versions) published in Gazette of India dated the 19th March, 1986 making certain amendment to Notification No. S.O. 65(E) published in Gazette of India dated the 21st February, 1986 under subsection (3) of section 22A of the Monopolies and Restrictive Trade Practices Act. 1969.

## 4. President's Message

The Speaker communicated to Lok Sabha the following message dated the 20th March, 1986 from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 20th February, 1986."

## 5. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Fifteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### 6. Matters under Rule 377

- (1) Shri Manphool Singh raised a matter regarding need to consider the policy of levying excise duty on commodities of mass consumption like 'pan' and 'cigarettes' and to streamline the procedure regarding grant of clearance to new brands of cigarettes.
- (2) Shri Hafiz Mohd. Siddiq raised a matter regarding need to increase the number of ships for Haj pilgrims and provide subsidy to the pilgrims travelling by air.
- (3) Shri Shanti Dhariwal raised a matter regarding need to set up a high powered commission to look into the working of the banks and streamline the procedure for giving loans to the persons under 'Self-employment and set up Schemes'.
- (4) Shri Balwant Singh Ramoowalia raised a matter regarding need to give financial assistance to the tune of Rs. 50 crores to the farmers of Punjab whose crops have been damaged due to recent hailstorms.

- (5) Shri Chintamani Panigrahi raised a matter regarding need to direct the State Government of Bihar to stop discrimination against Oriya linguistic minorities in Singhbhum district of Bihar.
- (6) Shri C. Janga Reddy raised a matter regarding need to review the policy regarding import of Rayon grade pulp.
- (7) Smt. Sheila Dixit raised a matter regarding need to preserve the ancient cultural heritage of Kannauj, modernise its perfume industry and set up other industries.
- (8) Shri Jai Prakash Agarwal raised a matter regarding need to abolish court fees in the country.

## \*7. Statutory Resolution-Under Consideration

Discussion on the following Resolution moved by Smt. Geeta Mukherjee on 24th March, 1986, continued:—

"This House disapproves of the Ravi and Beas Waters Tribunal Ordinance, 1986 (Ordinance No. 2 of 1986) promulgated by the President on the 24th January, 1986."

## \*8. Government Bill-Under Consideration

THE INTER-STATE WATER DISPUTES (AMENDMENT) BILL, 1986, as passed by Rajya Sabha.

Combined discussion on the motion for consideration of the Bill moved on 24th March, 1986 and Resolution (vide para 7 above), continued.

The following members took part in the combined debate:—

- (1) Shri K. Ramachandra Reddy
- (2) Shri Birendra Singh Rao
- (3) Shri Virdhi Chander Jain
- (4) Shri Birinder Singh
- (5) Shri Saifuddin Chowdhary
- (6) Shri K. S. Rao

<sup>\*</sup>Discussed together.

- (7) Shri Chiranji Lal Sharma
- (8) Shri P. Kolandaivelu
- (9) Shri Vishnu Modi

The discussion was not concluded.

# 9. Motion regarding Fifteenth Report of the Committee on Private Members' Bills and Resolutions

Shri Hafiz Mohd. Siddiq moved the following motion:—

"That this House do agree with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th March, 1986."

The motion was adopted.

## 10. Private Member's Resolution-Under Consideration

Further discussion on the following Resolution moved by Shri D. N. Reddy and amendments thereto moved on the 28th February, 1986, continued:—

"This House is of the opinion that there is an urgent need for electoral reforms so as to cleanse public life, and ensure free and fair elections which are now vitiated by the corrupt and unhealthy influence of power, money, caste, religion and other forms of corrupt practices and, therefore, recommends to Government to initiate wide-ranging discussions with all political parties, so as to arrive at a consensus for immediate implementation of poll reforms, which may reflect the popular will of the people in a truly democratic manner."

The following members took part in the debate:-

- (1) Shri Rajmangal Pande
- (2) Shri Ram Pyare Panika
- (3) Shri Syed Shahabuddin
- (4) Shri Sriballav Panigrahi

- (5) Shri Harish Rawat
- (6) Shri C. Janga Reddy
- (7) Shri Abdul Rashid Kabuli (Speech Unfinished).

The discussion was not concluded.

The House was adjourned for want of quorum.

5.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday the 31st March, 1986)

SUBHASH C. KASHYAP, Secretary-General.

# BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 31, 1986 Chaitra 10, 1908 (Saka)

No. 133

11 A.M.

## 1. Starred Questions

Starred Questions Nos. 473—475 and 477—480 were orally answered. Replies to the remaining questions were laid on the Table.

Replies to Starred Questions Nos. 450—471 listed for the 27th March, 1986 were also laid on the Table, there being no sitting on the 27th March, 1986.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4444—4487, 4489—4492, 4494—4577, 4579—4596 and 4598—4625 were laid on the Table.

Replies to Unstarred Questions Nos. 4261—4438 and 4440—4443 listed for the 27th March, 1986 were also laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of Notification No. S.O. 99(E) (Hindi and English versions) published in Gazette of India dated the 11th March, 1986 containing Order reserving certain items for exclusive production by handlooms, under sub-section (2) of section 3 of the Handlooms (Reservation of Articles for Production) Act, 1985.

- (2) A copy of Notification No. G.S.R 491(E) (Hindi and English versions) published in Gazette of India dated the 12th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 204-Customs dated the 2nd August, 1976 so as to indicate the present name of the Ministry concerned, under section 159 of the Customs Act, 1962.
- (3) A copy of Notification No. G.S.R. 509(E) (Hindi and English versions) published in Gazette of India dated the 19th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 175|86-CE dated the 1st March, 1986 so as to exclude the value of goods which are chargeable to nil rate of duty for the purpose of computing the aggregate value of clearances under the small scale exemption notification, issued under the Central Excise Rules, 1944.
- (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Himachal Pradesh, Agro-Industries Corporation Limited, Shimla, for the year 1984-85.
  - (ii) Annual Report of the Himachal Pradesh Agro-Industries Corporation Limited, Shimla, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Dairy Federation of India Limited, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Dairy Federation of India Limited, New Delhi, for the year 1984-85.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Tobacco Growers' Federation Limited, Anand, for the year 1984-85 along with Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Tobacco Growers' Federation Limited, Anand, for the year 1984-85.

## 4. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance made a statement regarding Central Excise Duty concessions to the Small Scale Industries.
- (2) The Minister of State in the Ministry of Finance made a statement regarding establishment of an Export Development Fund.
- \*(3) The Minister of State in the Department of Defence Research & Development made a statement regarding loss of two AN-32 transport Aircraft on 22nd and 25th March, 1986.

#### 5. Matters Under Rule 377

- (1) Shri Umakant Mishra raised a matter regarding need to ensure the supply of water from the Ban Sagar dam on Sone river to the districts of Mirzapur, Allahabad and Banda in Uttar Pradesh.
- (2) Shri V. Sobhanadreeswara Rao raised a matter regarding need to include in the curriculum of secondary level and adult education programmes a study of the comparative progress made by advanced countries.
- (3) Shri P. Namgyal raised a matter regarding need to remove the "Inner Line" restriction imposed on Leh-Manali road to give a boost to the tourist industry in J & K and Himachal Pradesh.
- (4) Dr. G. S. Rajhans raised a matter regarding need to set up an Ordnance Factory in Bihar.
- (5) Shri Ram Bahadur Singh raised a matter regarding need to include "Tharu' tribe in the list of Scheduled tribes.

<sup>\*</sup>At 3.02 P.M.

- (6) Shri Priya Ranjan Das Munshi raised a matter regarding need to guarantee social security to active sportsmen and performing artists in the country and also to exempt them from income tax.
- (7) Prof. Chandra Bhanu Devi raised a matter regarding need to set up a T.V. Relay Centre at Begusarai, Bihar.

## @6. Statutory Resolution—withdrawn

Discussion on the following Resolution moved by Smt. Geeta Mukherjee on 24th March, 1986, continued:—

"This House disapproves of the Ravi and Beas Waters Tribunal Ordinance, 1986 (Ordinance No. 2 of 1986) promulgated by the President on the 24th January, 1986.

After discussion as indicated in para 7 below, the Resolution was withdrawn by leave of the House.

## @7. Government Bill—Passed

THE INTER-STATE WATER DISPUTES (AMENDMENT) BILL, 1986, as passed by Rajya Sabha.

Combined discussion on the motion for consideration of the Bill moved on 24th March, 1986 and Resolution (vide para 6 above), continued.

The following members took part in the combined debate:-

- (1) Shri Hardwari Lal
- (2) Shri V. S. Krishna Iyer
- (3) Shri Dharam Pal Singh Malik
- (4) Chaudhary Ram Parkash
- (5) Shri Charenjit Singh Athwal
- (6) Dr. G. S. Dhillon
- (7) Ch. Sunder Singh
- (8) Shri Indrajit Gupta
- (9) Shri Mool Chand Daga
- (10) Shri Abdul Rashid Kabuli
- (11) Shri G. L. Dogra
- (12) Shri C. Janga Reddy
- (13) Shri Birbal
- (14) Shri Shanti Dhariwal
- (15) Prof. Nirmala Kumari Shaktawat
- (16) Shri V. Sobhanadreeswara Rao

<sup>@</sup>Discussed together.

Shri B, Shankaranand replied to the debate.

Smt. Geeta Mukherjee spoke (by way of reply to her Statutory Resolution).

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted,

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri B. Shankaranand.

The motion was adopted and the Bill was passed.

## 8. The Budget (General) 1986-87—Demands for Grants

Discussion on the Demands for Grants Nos. 10 to 12 under the control of the Ministry of Commerce, commenced.

Fourteen cut motions (Nos. 11 to 24) were moved.

The discussion was not concluded.

6.01 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON TUESDAY THE 1ST APRIL, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Tuesday, April 1, 1986 Chaitra 11, 1908 (Saka)

No. 134

11 A.M.

## 1. Starred Questions

Starred Questions Nos. 493—498 were orally answered. Replies to Starred Questions Nos. 499—505 and 507—513 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4626—4658, 4660—4696 and 4698—4839 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- A statement (Hindi and English versions) regarding decisions of Government on the recommendations made in the Report of the Committee on Change in Financial Year.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Energy for 1986-87.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1986, published in Notification No. G.S.R. 84 (E) in Gazette of India dated the 1st February, 1986.

(ii) The Kerosene (Fixation of Ceiling Prices) (Second Amendment) Order, 1986 published in Notification No. G.S.R. 92(E) in Gazette of India dated the 5th February, 1986 together with a corrigendum thereto published in Notification No. G.S.R. 495(E) in Gazette of India dated the 14th March, 1986.

## 4. Statement by Minister

The Minister of State in the Department of Industrial Development made a statement regarding extension of the scheme for industrialisation of backward areas.

## 5. Matters under Rule 377

- (1) Shri Sriballav Panigrahi raised a matter regarding need to commence the financial year on 1st September to ensure more time for implementation of various development schemes.
- (2) Shri Chintamani Panigrahi raised a matter regarding need to increase the procurement of iron ore from non-captive mines from 1 lakh tonnes to 1.72 lakh tonnes every month and to instruct M.M.T.C. to export 3 million tonnes of iron ore every year from Orissa.
- (3) Shri S. G. Gholap raised a matter regarding need to fix the price of gas supplied for power generation at Uran, Maharashtra on Coal equivalent basis.
- (4) Shri Mullappally Ramachandran raised a matter regarding need to provide financial as well as technical assistance to the State Government of Kerala for the development of Maharashtra on Coal equivalent basis.
- (5) Shri Balwant Singh Ramoowalia raised a matter regarding need to take necessary measures to lift the heavy stocks of foodgrains accumulated in Punjab.
- (6) Shri Somnath Chatterjee raised a matter regarding need to take necessary measures to improve the working of telephone system in Calcutta.
- (7) Shri Madan Pandey raised a matter regarding need to expedite the work of setting up Fertilizer factories in Jagdishpur, Shahjahanpur, Aonla and Badaun and also to modernise the machinery of Gorakhpur Fertilizer Plant in Uttar Pradesh.

- (8) Smt. Usha Choudhury raised a matter regarding need to direct State Governments to adopt measures for the welfare of farmers including crop Insurance Scheme and not to resort to power cut during harvesting season.
- (9) Shri Ram Singh Yadav raised a matter regarding need to construct a Railway over-bridge near Alwar Railway Station.

## 6. The Budget (General) 1986-87—Demands for Grants

(i) Discussion on Demands for Grants Nos. 10 to 12 under the control of the Ministry of Commerce and the cut motions thereto moved on 31st March, 1986, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1986-87, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 84 and 85 under the control of the Ministry of Steel and Mines, commenced.

Forty-four cut motions (Nos. 8-50 and 52) were moved.

The discussion was not concluded.

6-02 P.M.

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(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd April. 1986)

SUBHASH C. KASHYAP, Secretary-General.

## BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, April 2, 1986 Chaitra 12, 1908 (Saka)

#### No. 135

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 514, 515, 517—519, 521, 522 and 524 were orally answered. Replies to Starred Questions Nos. 516, 520, 523, 525, 526 and 528—534 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4840—4967, 4969—5017, 5019—5022, 5024, 5025, 5027—5046, 5048—5052 and 5054—5060 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1986 (Hindi and English versions) published in Draft Notification No. 10|41|85-M&G, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for 1986-87.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1986-87.

- (4) A copy of the Defence Services Estimates, 1986-87 (Hindi and English versions).
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act. 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1986 published in Notification No. G.S.R. 216 in Gazette of India da.ed the 22nd March, 1986.
- (ii) The Indian Administrative Service (Pay) Third Amendment Rules, 1986 published in Notification No. G.S.R. 218 in Gazette of India dated the 22nd March, 1986.

## 4. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Sixteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## 5. Statements by Ministers

- (1) The Minister of Industry made a statement regarding the reported plans of the Union Carbide Corporation for out of court settlement of compensation claims of Bhopal gas victims.
- \*(2) The Minister of Finance made a statement regarding certain modifications to the budget proposals presented to the House on the 28th February, 1986.

#### 6. Matters Under Rule 377

- (1) Shri Anoopchand Shah raised a matter regarding need to take measures by bringing out suitable legislation to save metropolitan cities from the menace of pollution.
- (2) Shri Braja Mohan Mohanty raised a matter regarding need to issue commemorative stamps in the memory of great leaders of the people's movement of the country including late Godavarish Mishra.
- (3) Shri Sri Hari Rao raised a matter regarding need to provide immediate relief to the tobacco growers of East Godavari district of Andhra Pradesh.

<sup>\*</sup>At 3.45 P.M.

- (4) Shri Chintamani Jena raised a matter regarding need to reconsider the decision of closing down of R.M.S. Offices and Branch Post Offices.
- (5) Shri Virdhi Chander Jain raised a matter regarding need to provide financial assistance to the Rajasthan Government for undertaking schemes for supply of drinking water to the people in the districts of Barmer, Jaisalmer, Jodhpur and Bikaner.
- (6) Shri Birbal raised a matter regarding need to allot housing sites to Harijans particularly in rural areas and provide adequate funds to them for self-employment schemes under special component plan.
- (7) Shri K. Mohan Das raised a matter regarding need to set up electronic industries in Kerala.

## 7. The Budget (General) 1986-87—Demands for Grants

Discussion on the Demands for Grants Nos. 84 and 85 under the control of the Ministry of Steel and Mines and the cut motions thereto moved on 1st April, 1986, continued.

The discussion was not concluded.

#### 8. Discussion under Rule 193

Shri V. Sobhanadreeswara Rao raised a discussion on the growing threat of terrorism and its implications.

The following members took part in the debate:—

- (1) Prof. K. K. Tewari
- (2) Shri Arun Nehru
- (3) Shri Saifuddin Chowdhary
- (4) Shri Chiranji Lal Sharma
- (5) Prof. Madhu Dandavate
- (6) Shri Arjun Singh
- (7) Shri P. Kolandaivelu
- (8) Shri Buta Singh
- (9) Shri Shyam Lal Yadav
- (10) Shri Balwant Singh Ramoowalia

- (11) Shri Kamal Chaudhry
- (12) Dr. G. S. Dhillon
- (13) Shri Dinesh Goswami
- (14) Shri Sunil Dutt
- (15) Shri Indrajit Gupta
- (16) Shri Ram Niwas Mirdha
- (17) Shri V. Kishore Chandra S. Deo
- (18) Prof. Nirmala Kumari Shaktawat
- (19) Shri Abdul Rashid Kabuli
- (20) Shri C. Janga Reddy
- (21) Dr. Datta Samant

Shri P. V. Narasimha Rao replied to the discussion.

The discussion was concluded.

9.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd April, 1986)

SUBHASH C. KASHYAP, Secretary-General.

## **CORRIGENDUM**

In Bulletin Part I dated April 1, 1986,

Page 2, Item 5 (4), Line 4—

for 'Maharashtra on Coal equivalant basis.'

read 'Mappila Bay, Cannanore, as a fullfledged port.'

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Thursday, April 3, 1986 Chaitra 13, 1908 (Saka)

#### No. 136

11 A.M.

## 1. Starred Questions

Starred Questions Nos. 535, 538, 539, 542, 543, 546 and 547 were orally answered. Replies to Starred Questions Nos. 536, 537, 540, 541, 544, 545 and 549—554 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5061—5086, 5088—5150 and 5152—5254 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India. New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India, New Delhi, for the year 1984-85.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine. New Delhi, for the year 1984-85 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1984-85.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.
- (6) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- (i) Statement No. XIV—Fourteenth Seventh Session, 1984. Lok (ii) Statement No. X-Fifteenth Session, Sabha 1984. (iii) Statement No. VII—First Session, 1985. (iv) Statement No. VII—Second Session, Eighth 1<del>9</del>85. Lok (v) Statement No. IV—Third Session. Sabha 1985. (vi) Statement No. III-Fourth Session,
- (7) A copy each of the following Notifications, (Hindi and English versions) under sub-section (4) of section 45 of the Air Corporations Act, 1953:—

1985.

(i) The Air-India Employees' Service (Amendment) Regulations, 1985 published in Notification No. HQ/ 66-12 in Gazette of India dated the 14th December, 1985 together with an explanatory note.

- (ii) The Air-India Employees' (Miscellaneous Loans) Amendment Regulations, 1985 published in Notification No. HQ/58-19 in Gazette of India dated the 9th November, 1985 together with an explanatory note.
- (8) A statement (Hindi and English versions) correcting the reply given on 27 February, 1986 to Starred Question No. 81 by Sarvashri D. N. Reddy and R. M. Bhoye regarding Inquiry into the crash of Air India's Jumbo Jet 'KANISHKA'.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Educational Consultants India Limited, New Delhi, for the year 1984-85.
  - (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University for the year 1984-85 together with Audit Report thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1984-85 together with Audit Report thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training, (Eastern Region) Calcutta, for the year 1984-85 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training (Eastern Region) Calcutta, for the year 1984-85.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1984-85.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1984-85.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Calcutta, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Victoria Memorial Hall, Calcutta, for the year 1984-85.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum, Hyderabad, for the year 1984-85.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1984-85 together with Audit Report thereon.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1984-85.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1984-85 together with Audit Report thereon.
    - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Board of Examinations, New Delhi, for the year 1984-85.
  - (iv) A copy of the Review (Hindi and English versions) by the Government on the Annual Accounts and the Audit Report of National Board of Examinations, New Delhi, for the year 1984-85.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the \*Annual Report and Audited Accounts of the Indian Council of Medical Research, New Delhi, for the year 1984-85.

<sup>\*</sup>The Annual Report and Audited Accounts were laid on the Table on 6th March, 1986.

#### 4. Statement of Estimates Committee

SHRI CHINTAMANI PANIGRAHI laid on the table a statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of First Report (Eighth Lok Sabha) on the Ministry of Railways—Transportation of Perishable Commodities by Railways.

#### 5. Reports of the Public Accounts Committee

SHRI ERASU AYYAPU REDDY presented the following Reports (Hindi and English versions) of the Public Accounts Committee—

- (1) Thirty-Third Report on Action Taken by Government on the recommendations contained in their 174th Report on Irregular Allowance of Contribution to Scientific Research.
- (2) Thirty-Fifth Report on Action Taken by Government on the recommendations contained in their 167th Report on Utilisation of Locomotives.

#### 6. Calling Attention

SHRI G. BHOOPATHY called the attention of the Minister of Labour to the recent accident in Singareni Collieries caused by sudden influx of noxious gas containing Carbon monoxide resulting in several deaths and affecting several others and the measures taken by the Government to prevent such mishaps.

The Minister of Labour made a statement in regard thereto.

## 7. Statement by Minister

The Minister of Finance made a statement regarding certain further modifications to the budget proposals presented to the House on the 28th February, 1986.

### 8. Matters Under Rule 377

- (1) Shri A. Charles raised a matter regarding need to allocate more funds for setting up proposed Fish Farm Development Agencies and Brackish Water Farmers Development Agencies in Kerala.
- (2) Shri K. Pradhani raised a matter regarding need to open an I.T.I. School at Damanjodi, Orissa to recruit and train

Scheduled Castes Scheduled Tribes candidates alongwith other candidates to meet the requirements of the project to be set up by the National Aluminium Company.

- (3) Dr. V. Venkatesh raised a matter regarding need to provide additional financial assistance to Karnataka Government for providing relief to drought affected people in the State.
- (4) Dr. Chander Shekhar Tripathi raised a matter regarding need to verify the articles and their value before booking the insured parcels by P & T Department.
- (5) Shri Jagdish Awasthi raised a matter regarding need to establish a heavy Public Sector Industrial Unit in Kanpur district.
- (6) Shri Shanti Dhariwal raised a matter regarding need to provide more financial assistance to the State Government of Rajasthan for the repair, maintenance and completion of the second stage of Chambal Command area development project, Kota.
- (7) Shri Basudeb Acharia raised a matter regarding need to nationalise the Peerless General Finance and Investment Company Limited.
- (8) Shri Eduardo Faleiro raised a matter regarding need to take measures to protect the employees of Bharat Electronics Ltd., Ghaziabad from exposure to gamma radiation.
- (9) Shri C. Janga Reddy raised a matter regarding need to include chilly and tumeric in Agriculture price and cost list and to fix the support price of chilly at Rs. 1600 per quintal.
- (10) Shri Ram Pyare Panika raised a matter regarding need to reconsider the decision regarding reduction of the exemption limit for small scale industries.

## 9. Budget (General) 1986-87—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 84 and under the control of the Ministry of Steel and Mines and the cut motions thereto moved on 1st April, 1986, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) for 1986-87, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 23 to 25 under the control of the Ministry of Energy, commenced.

Thirty-seven cut motions (Nos. 1 to 8 and 13 to 41) were moved.

The discussion was not concluded.

6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th April, 1986).

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, April 4, 1986 | Chaitra 14, 1908 (Saka)

No. 137

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 555, 557—561, 563, 566 and 567 were orally answered. Replies to Starred Questions Nos. 556, 564, 565 and 568—575 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5255—5314, 5316—5436, 5438—5469 and 5471-5491 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1984-85.
  - (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and

- Audited Accounts of the Jute Manufactures Development Council for the year 1984-85 within the stipulated period of nine months after the close of the Accounting year.
- (4) A copy of the Delhi Sales Tax (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. F. 4(17)|82-Fin. (G) in Delhi Gazette dated the 18th March, 1986 under section 72 of the Delhi Sales Tax Act, 1975.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 511(E) published in Gazette of India dated the 20th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 61|86-Customs dated the 17th February, 1986.
  - (ii) G.S.R. 512(E) published in Gazette of India dated the 20th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 134-Customs dated the 17th February, 1986.
  - (iii) G.S.R. 514(E) published in Gazette of India dated the 21st March, 1986 together with an explanatory memorandum extending the validity of Notification No. 129-Customs dated the 16th April, 1985 upto 31st March, 1987.
  - (iv) G.S.R. 515(E) published in Gazette of India dated the 21st March, 1986 together with an explanatory memorandum extending the validity of Notification No. 319-Customs dated the 16th October, 1985 upto 31st March, 1987.
  - (v) G.S.R. 516(E) published in Gazette of India dated the 21st March, 1986 together with an explanatory memorandum extending the validity of Notification No. 230|82-Customs dated the 19th October, 1982 upto 31st March, 1987.

- (vi) G.S.R. 522 (E) published in Gazette of India dated the 24th March, 1986 together with an explanatory memorandum extending the validity of Notification No. 111|84-Customs dated the 21st April, 1984 upto the 30th September, 1986
- (vii) G.S.R. 523(E) published in Gazette of India dated the 24th March, 1986 together with an explanatory memorandum extending the validity of Notification No. 306|85-Customs dated the 1st October, 1985 upto the 31st March, 1987.
- (viii) G.S.R. 524(E) published in Gazette of India dated the 24th March, 1986 together with an explanatory memorandum extending the validity of Notification No. 117/85-Customs dated the 1st April, 1985 upto the 30th September, 1986.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules. 1944:—
  - (i) G.S.R. 517(E) published in Gazette of India dated the 21st March, 1986 together with an explanatory memorandum seeking to supersede Notification No. 185 86-CE dated the 1st March, 1986 relating to goods of the Khadi and Village Industries and goods produced in Government factories prisons.
  - (ii) G.S.R. 518(E) published in Gazette of India dated the 21st March, 1986 together with an explanatory memorandum rescinding Notification Nos. 56/75-CE and 57/75-CE dated the 1st March, 1975 and 116/75-CE dated the 30th April, 1975 and 12/79-CE dated the 6th January, 1979.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1985 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year ended the 30th June, 1985.

- (8) A copy each of the following Reports (Hindi and English versions):—
  - (i) Report of the Patliputra Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (ii) Report of the Sri Venkateshwara Grameena Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (iii) Report of the Solapur Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Audi or's Report thereon.
  - (iv) Report of the Vidur Gramin Bank, Bijnor for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (v) Report of the Bolangir Anchalik Gramya Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (vi) Report of the Chandrapur Gadchiroli Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (vii) Report of the Baitarni Gramya Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (viii) Report of the Fatehpur Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (ix) Report of the Netravati Grameenà Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (x) Report of the Mahakaushal Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (xi) Report of the Hardoi-Unnao Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.

- (xii) Report of the Aligarh Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xiii) Report of the Akola Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xiv) Report of the Mallabhum Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xv) Report of the Jhabua Dhar Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xvi) Report of the Chhindwara Seoni Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xvii) Report of the Gomati Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xviii) Report of the Arawali Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xix) Report of the Shivalik Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xx) Report of the Kshetriya Kisan Gramin Bank, Mainpuri for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxi) Report of the Tripura Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxii) Report of the Singhbhum Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.

- (xxiii) Report of the Balia Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxiv) Report of the Subansiri Gaonlia Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxv) Report of the Ratlam Mandsaur Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxvi) Report of the Marthwada Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxvii) Report of the Srivishakha Grameena Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report there on.
- (xxviii) Report of the Cuttack Gramya Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxix) Report of the Vaishali Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (xxx) Report of the Siwan Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (xxxi) Report of the Kaktaiys Grameena Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (xxxii) Report of the Kutch Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (xxxiii) Report of the Alwar-Bharatpur Anchalik Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.

- (xxxiv) Report of the Nainital Almora Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxxv) Report of the Sheikhawati Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxxvi) Report of the Gorakhpur Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxxvii) Report of the Sagar Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xxxviii) Report of the Barielly Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon
- (xxxix) Report of the Prathma Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xl) Report of the Uttarbanga Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xli) Report of the Rayalaseema Grameena Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xlii) Report of the Devipatan Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xliii) Report of the Sarguja Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xliv) Report of the Rewa-Sidhi Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.

- (xlv) Report of the Bilaspur Raipur Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xlvi) Report of the Bhilwara-Ajmer Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xlvii) Report of the Ranchni Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xlviii) Report of the Mithila Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xlix) Report of the Mizoram Rural Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (1) Report of the Nagaland Rural Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (li) Report of the Bhandhara Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lii) Report of the Chickmaglur Kodagu Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (liii) Report of the Koraput Panchwati Grammya Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (liv) Report of the Kalahandi Anchalik Gramya Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (lv) Report of the Etawa Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon

- (lvi) Report of the Samastipur Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lvii) Report of the Giridih Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lviii) Report of the Arunachal Pradesh Rural Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lix) Report of the Jaipur Nagaur Achalik Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lx) Report of the Aurangabad Jalna Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxi) Report of the Rai-Bareilly Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxii) Report of the Balasore Gramya Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxiii) Report of the Varda Grameena Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxiv) Report of the Mayurakshi Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxv) Report of the Faizabad Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxvi) Report of the Kisan Gramin Bank Badaun for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxvii) Report of the Kashi Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.

- (lxviii) Report of the Kalaptharu Grameena Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (lxix) Report of the Nadia Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (lxx) Report of the Howrah Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (lxxi) Report of the Santhal Parganas Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (lxxii) Report of the Manjira Grameena Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (lxxiii) Report of the Kolar Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (lxxiv) Report of the Sri Sarawasthi Grameena Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (lxxv) Report of the Allahabad Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (lxxvi) Report of the Sarvasthi Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (lxxvii) Report of the Surat Baruch Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.

- (lxxviii) Report of the Lakhimi Gaonlia Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxxix) Report of the Saran Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (lxxx) Report of the Puri Gramya Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxxxi) Report of the Cachar Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon
- (lxxxii) Report of the North Malabar Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxxxiii) Report of the Indore Ujjain Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxxxiv) Report of the Rushikulya Gramya Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxxxv) Report of the Bhagirath Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxxxvi) Report of the Sarayu Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.

- (lxxxvii) Report of the Thar Aanchalik Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxxxviii) Report of the Ellaquai Dehati Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (lxxxix) Report of the Ka Bank Nangkyndong Rikhasi Jaintia for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xc) Report of the Kanpur Kshetriya Gramin Bank for the year ended the 3ist December, 1984 together with the Accounts and the Auditor's Report thereon.
- (xci) Report of Chambal Kshetriya Gramin Bank for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.

#### 4. Assent to Bills

- (i) Secretary-General laid on the Table the following ten Bills passed by the Houses of Parliament during the current session and assented to:—
  - (1) The Spices Cess Bill, 1986
  - (2) The Appropriation (Vote on Account) Bill, 1986
  - (3) The Appropriation Bill, 1986
  - (4) The Contract Labour (Regulation and Abolition)
    Amendment Bill, 1986
  - (5) The Appropriation (Railways) Bill, 1986
  - (6) The Appropriation (Railways) No. 2 Bill, 1986
  - (7) The Appropriation (Railways) No. 3 Bill, 1986
  - (8) The Appropriation (No. 2) Bill, 1986
  - (9) The Administrative Tribunals (Amendment) Bill, 1986

- (10) The Inter-State Water Disputes (Amendment) Bill, 1986.
- (ii) Secretary-General also laid on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Spices Board Bill, 1986 passed by the Houses of Parliament during the current session and assented to.

#### 5. Reports of the Public Accounts Committee

Shri E. Ayyapu Reddy presented the following Reports (Hindi and English Versions) of the Public Accounts Committee—

- (1) Twenty-Fifth Report on Action Taken by Government on the recommendations contained in their 201st Report on Customs Receipts-Irregular refund of duty due to incorrect grant of exemption.
- (2) Thirty-Seventh Report on Action Taken by Government on the recommendations contained in their 230th Report on Customs Receipts-Duty Exemption Entitlement Scheme.

#### 6. Report of the Committee on Government Assurances

Shri B. K. Gadhvi presented the Fourth Report (Hindi and English versions) of the Committee on Government Assurances.

## 7. Calling Attention

Shri Ananda Pathak called the attention of the Minister of Textiles to the reported crisis in jute industry arising out of dumping of synthetic granules in the domestic market by foreign multinationals for manufacturing laminated bags thus affecting the demand for jute bags combined with non-placement of orders therefor by public sector enterprises like the Fertilizer Corporation of India and the steps taken by the Government in that regard.

The Minister of Textiles made a statement in regard thereto.

#### 8. Matters under Rule 377

(1) Shri Mool Chand Daga raised a matter regarding need to take immediate measures to start a superfast train on Jodhpur-Ahmedabad meter-gauge line and to provide standard amenities to the passengers at various stations on meter-gauge lines in Rajasthan.

- (2) Shri Gopal Krishna Thota raised a matter regarding need to restore telegraphic facilities in all the post offices in Kakinada town in Andhra Pradesh.
- (3) Shri Somnath Rath raised a matter regarding need to implement the cadre review proposal for doctors serving in C.R.P.F.
- (4) Shri Harish Rawat raised a matter regarding need to extend the Vayoodoot service to Munakot in Pithoragarh district of Uttar Pradesh.
- (5) Shri Bharat Singh raised a matter regarding need to increase the supply of water from Shahdara and Hyderpur to meet the requirement of drinking water in Delhi.
- (6) Shri Ram Bhagat Paswan raised a matter regarding need to start construction of broad gauge and meter gauge railway lines between Darbhanga-Samastipur and Sakri-Hasanpur, respectively.
- (7) Shri Shantaram Naik raised a matter regarding need to set up a Seamen Recruiting Centre in Goa.
- (8) Shri Ramashray Prasad Singh raised a matter regarding need for setting up an Enforcement Cell for conducting laboratory tests of various insecticides.

## 9. The Budget (General) 1986-87—Demands for Grants

Discussion on the Demands for Grants Nos. 23 to 25 under the control of the Ministry of Energy and the cut motions thereto moved on 3rd April, 1986, continued.

The discussion was not concluded.

## 10. Motion regarding S'xteenth Report of the Committee on Private Members' Bills and Resolutions

Shri R. P. Suman moved the following motion: —

"That this House do agree with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd April, 1986."

The motion was adopted.

#### 11. Private Members' Bill-Introduced

- (1) The Government of Union Territories (Amendment) Bill, 1986 (Substitution of new section for section 44), by Shri Shantaram Naik.
- (2) The Indian Penal Code (Amendment) Bill, 1986 (Insertion of new sections 298A and 298B), by Shri Shantaram Naik.
- (3) The Constitution (Amendment) Bill, 1986 (Insertion of new article 44A), by Shri Shantaram Naik.

#### 12. Private Member's Bill-Withdrawn

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Insertion of new article 16-A, etc.), by Shri G. M. Banatwalla.

Further discussion on the motion for consideration of the Bill and an amendment thereto moved on the 7th March, 1986, continued.

The following members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri Sharad Dighe
- (3) Shri Anoopchand Shah
- (4) Shri Thampan Thomas
- (5) Kum. Mamata Banerjee
- (6) Shri A. C. Das
- (7) Shri Kammodilal Jatav
- (8) Shri H. R. Bhardwaj

Shri G. M. Banatwalla replied to the debate.

An amendment moved by Shri Mool Chand Daga was negatived.

The Bill was withdrawn by leave of the House.

## 13. Private Member's Bill-under consideration

THE BEEDI AND CIGAR WORKERS (CONDITIONS OF EMPLOYMENT) AMENDMENT BILL, 1985 (Amendment of section 2, etc.), by Shri Ajit Kumar Saha.

The motion for consideration of the Bill was moved by Shri Ajit Kumar Saha.

The following members took part in the debate:-

- (1) Dr. (Smt.) Phulrenu Guha
- (2) Shri Thampan Thomas (Speech unfinished)

The discussion was not concluded.

6-01 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th April, 1986)

# BULLETIN—PART I [Brief Record of Proceedings]

Monday, April 7, 1986 Chaitra 17, 1908 (Saka)

No. 138

11 A.M.

## 1. Obituary References

The Deputy Speaker made references to the passing away of Shri Lalit Kumar Doley, a Member of Sixth Lok Sabha and Shri C. Krishnan Nair, a Member of First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Questions

Starred Questions Nos. 576, 577, 581, 583, 584, 586 and 588 were orally answered. Replies to Starred Questions Nos. 578, 580, 582, 585, 587 and 589—596 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 5492—5513, 5515—5531 and 5533—5659 were laid on the Table.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1984-85.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for 1986-87.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for 1986-87.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for 1986-87.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1978-79.
  - (ii) Annual Report of the Bihar State Agro-Industries Development Corporation Limited. Patna, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

## 5. Reports of the Public Accounts Committee

Shri E. Avyapu Reddy presented the following Reports (Hindi and English versions) of the Public Accounts Committee—

- (1) Twenty-ninth Report on Action Taken by Government on the recommendations contained in their 151st Report relating to manufacture of defective Components for Vehicles and procurement of defective equipments from abroad.
- (2) Thirty-ninth Report on Action Taken by Government on the recommendations contained in their 208th Report relating to Union Excise Duties—Cosmetics and Suppression of Production.

#### 6 Statement by Minister

The Minister of Petroleum and Natural Gas made a statement on the award of contract for H.B.J. gas pipeline

#### 7. Matters under Rule 377

- (1) Shri Manku Ram Sodi raised a matter regarding need to take effective measures for immediate installation of bio-gas plants in Bastar district of Madhya Pradesh.
- (2) Shri I. Rama Rai raised a matter regarding need to open an institute in every backward district of country to train nurses, compounders, drivers etc. and help them in getting jobs abroad after training.
- (3) Shri R. S. Khirhar raised a matter regarding need to drop the proposal of merging Bharat Baigan Company, Muzaffarpur, Bihar with a sick industrial unit of West Bengal.
- (4) Shri Mullappally Ramachandran raised a matter regarding need to bring the entire Malabar area of Kerala under T.V. coverage.
- (5) Shri Madan Pandey raised a matter regarding need to take immediate measures to check exploitation of child labour in the country.
- (6) Shri P. Kolandaivelu raised a matter regarding need to completely exempt all the components of power tillers from excise duty.
- (7) Dr. C. P. Thakur raised a matter regarding need to sanction an Atomic Power Plant in Bihar to meet the power requirement of the State.
- (8) Shri G. Bhoopathy raised a matter regarding need to introduce Telugu programmes in the network programme of Doordarshan.

## 8. The Budget (General) 1986-87—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 23 to 25 under the control of the Ministry of Energy and the cut motions thereto moved on 3rd April, 1986, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1986-87, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 17 to 22 under the control of the Ministry of Defence, commenced.

Twenty-seven cut motions (Nos. 2 to 28) were moved.

The discussion was not concluded.

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th April, 1986)

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Tuesday, April 8, 1986 Chaitra 18, 1908 (Saka)

No. 139

11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 597—603 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5660—5766, 5708—5717 and 5719—5882 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Home Affairs for 1986-87.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 528(E) published in Gazette of India dated the 25th March, 1986 together with an explanatory note extending the validity of Notification No. 39|85-Customs dated the 28th February, 1985 up to the 30th November, 1986.
  - (ii) G.S.R. 548(E) published in Gazette of India dated the 27th March, 1986 together with an explanatory note making certain amendment to Notification No. 125/86-Customs dated the 17th February, 1986.

- (iii) G.S.R. 554(E) published in Gazette of India dated the 27th March, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain toreign currencies into Indian currency or vice-versa.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1983-84, along with Audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (iii) A Statement (Hindi and English versions) regarding Reveiw by the Government on the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1983-84 and 1984-85.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1984-85 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1984-85.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for 1986-87.

(8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for 1986-87.

#### 4. Reports of the Public Accounts Committee

SHRI E. AYYAPU REDDY presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Thirty-Sixth Report on Action Taken by Government on the recommendations contained in their 178th Report relating to Incorrect valuation of unquoted equity shares.
- (2) Thirty-eighth Report on Action Taken by Government on the recommendations contained in their 217th Report relating to Cost of collection.

## 5. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI K. D. SULTANPURI laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Bombay-Pune-Bombay-Nagpur and Hyderabad during December, 1985 and January, 1986.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Bombay-Calcutta-Ranchi and Patna during December, 1985 and January, 1986.

## 6. Motion regarding Joint Committee on Offices of Profit

KUMARI KAMLA KUMARI moved the following:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two members of Rajya Sabha according to the principle of proportional representation by means of the Single transferable vote, to the Joint Committee on Offices of Profit in the

vacancies caused by the retirements of Shrimati Monika Das and Shri B. Krishna Mohan from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

#### 7. Matters Under Rule 377

- (1) Shri A. Charles raised a matter regarding need to declare waterway from Trivandrum to Cochin as National Waterway and take necessary action for its development during the Seventh Plan.
- (2) Smt. Usha Rani Tomar raised a matter regarding need to construct a 'Dhalai Nagar' in Aligarh district of Uttar Pradesh.
- (3) Shri Somnath Chatterjee raised a matter regarding need to take immediate steps for proper running of Ahmedpur-Katwa and Bardhaman-Katwa railway lines, conversion thereof to broad gauge and to nationalise the A.K. (N.G.) Railway Company Limited to alleviate the sufferings of a large number of passengers.
- (4) Shri K. V. Thomas raised a matter regarding need to stock the steel material at the yard of the Steel Authority of India at Wellington Island, Cochin.
- (5) Prof. P. J. Kurien raised a matter regarding need to instal a T.V. transmitter in Pathanamathitta district of Kerala.
- (6) Shri Muhi Ram Saikia raised a matter regarding need to take immediate steps to stop wastage of flared gas and set up a gas cracker complex in Assam.
- (7) Shri Brahma Dutt raised a matter regarding need to take necessary measures for early completion of Tehri Dam project in Uttar Pradesh.
- (8) Shri Birbal raised a matter regarding need to streamline the procedure regarding grant of loans to the educated unemployed Harijan Youth and others in Sri Ganganagar district of Rajasthan.
- (\*) Shri Sarfaraz Ahmad raised a matter regarding need to give financial assistance to Bihar Government for construction of bridge in Navadih division of Girdih district of Bihar

#### 8. The Budget (General) 1986-87—Demands for Grants

(i) Discussion on Demands for Grants Nos. 17 to 22 under the control of the Ministry of Defence and the cut motions thereto moved on 7th April, 1986, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1986-87 were voted in full.

(ii) Discussion on the Demand for Grant No. 97 under the control of the Ministry of Water Resources, commenced.

Twenty-four cut motions (Nos. 24 to 42 and 59 to 63) were moved.

The discussion was not concluded.

7.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th April, 1986)

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, April 9, 1986 Chaitra 19, 1908 (Saka)

No. 140

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 618 and 621—624 were orally answered. Replies to Starred Questions Nos. 619, 620, 625, 627—635, 637 and 638 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5883—5977, 5979—6035 and 6037-—6043 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food and Civil Supplies for 1986-87.
- (2) A copy of the Citizenship (Second Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 567(E) in Gazette of India dated the 1st April, 1986 under sub-section (4) of section 18 of the Citizenship Act, 1955.
- (3) A cony each of the following Notifications (Hindi and English versions) under section 296 of the Incometax Act, 1961:—
  - (i) The Income-tax (Second Amendment) Rules, 1986 published in Notification No S.O. 147(E) in Gazette of India dated the 31st March. 1986.

- (ii) The Income-tax (Third Amendment) Rules, 1986 published in Notification No. S.O. 147 (E) in Gazette of India dated the 31st March, 1986.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 555 (E) published in Gazette of India dated the 27th March, 1986 together with an explanatory memorandum extending the validity of Notification No. 70 81-Customs dated the 26th March, 1981 upto the 31st March, 1987.
  - (ii) G.S.R. 556(E) published in Gazette of India dated the 27th March, 1986 together with an explanatory memorandum extending the validity of Notification No. 71|81-Customs dated the 26th March, 1981 upto the 31st March, 1987.
- (5) A copy each of Notification Nos. G.S.R. 535 (E) to 547(E) (Hindi and English versions) published in Gazette of India dated the 25th March, 1986 together with an explanatory memorandum issued in the context of certain changes relating to the Central Excise duties as applicable to small scale units, issued under the Central Excise Rules, 1944.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (1) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1986 published in Notification No. G.S.R. 225 in Gazette of India dated the 29th March, 1986.
- (2) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1986 published in Notification No. G.S.R. 226 in Gazette of India dated the 29th March, 1986.

#### 4. Statement of Estimates Committee

Shri Chintamani Panigrahi laid on the table a statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Seventieth Report (Seventh Lok Sabha) on the Ministry of Health & Family Welfare—Medical Relief, Education, Training and Research.

## 5. Report of the Committee on Private Members' Bills and Resolutions

Shri Ajoy Biswas presented the Seventeenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### 6. Motion for Election to Committee

Shri Arun Nehru moved the following motion:-

"That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri S. B. Chavan resigned from the Committee."

The motion was adopted.

#### 7. Matters Under Rule 377

- (1) Shri Bhattam Sriramamurthy raised a matter regarding need to establish High Power T.V. Transmitters at Visakhapatnam and Vijayawada and a T.V. Studio complex at Hyderabad.
- (2) Shri Chintamani Panigrahi raised a matter regarding need to introduce Mahanadi Express for providing direct rail link between western part of Orissa and Bhubaneshwar.
- (3) Shri Janak Raj Gupta raised a matter regarding need to ensure regular payment of rent or allotment of alternate land to the landless Harijans and refugees whose lands have been accuired for the construction of a defence channel in Jammu district of J & K.
- (4) Smt. Sunderwati Naval Prabhakar raised a matter regarding need to start welfare schemes for women in Karol Bagh area of Delhi.

- (5) Shri P. Namgyal raised a matter regarding need to direct the Registrar General of India to conduct a survey of different ethnic groups in Ladakh for granting Scheduled Tribes status.
- (6) Shri Jagdish Awasthi raised a matter regarding need to reconsider the decision regarding closure of sub-post offices in the rural areas of Uttar Pradesh particularly in the district of Kanpur.
- (7) Shri Sarat Kumar Deo raised a matter regarding need to take immediate action to abolish the contract system in Chromite mines in Orissa to give relief to thousands of tribal labourers.
- (8) Dr. G. S. Rajhans raised a matter regarding need to take urgent steps to reopen Ashok Paper Mill, Darbhanga in Bihar

#### 8. The Budget (General)—1986-87—Demands for Grants

(i) Discussion on the Demand for Grant No. 97 under the control of the Ministry of Water Resources and the cut motions thereto moved on 8th April, 1986, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The above Demand for Grant (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1986 87 was voted in full.

- (ii) Discussion on the following items of business commenced:—
  - \*(1) Demands for Grants Nos. 80 to 83 under the control of Ministry of Science and Technology.
  - \*(2) Demands for Grants Nos. 99 to 101 under the control of the Department of Atomic Energy.
    - \*(3) Demand for Grant No. 102 under the control of the Department of Electronics.
    - \*(4) Demand for Grant No. 103 under the control of the Department of Ocean Development.

<sup>\*</sup>Discussed together.

- \*(5) Demand for Grant No. 104 under the control of the Department of Space.
- Twelve cut motions (Nos. 1 to 12) to the Demands for Grants under the control of Ministry of Science and Technology, were moved.

Two cut motions (Nos. 1 and 2) to the Demands for Grants under the Department of Atomic Energy, were moved.

The discussion was not concluded.

**№6.02** P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th April, 1986)

<sup>\*</sup>Discussed together.

# BULLETIN—PART I [Brief Record of Proceedings]

Thursday, April 10, 1986 Chaitra 20, 1908 (Saka)

No. 141

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 639—642, 645 and 647 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6044-6271 were laid on the Table.

A statement by the Minister of State for Civil Aviation correcting the reply given on 27 March, 1986 to Unstarred Question No. 4294 regarding Haj traffic, was also laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O. 169(E) (Hindi and English versions) published in Gazette of India dated the 2nd April, 1986, constituting 'the Ravi and Beas Waters Tribunal'.
- (2) A copy of Reference No. 15(2)/85-I.T. (Hindi and English versions) dated the 2nd April, 1986 to the said Tribunal.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for 1986-87.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor, for the year 1984-85.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

#### 4. Report of Estimates Committee

Shri Chintamani Panigrahi presented the Thirtieth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Sixth Report of the Committee (8th Lok Sabha) on the Ministry of Parliamentary Affairs and Tourism—Tourism Promotion in Himachal Pradesh.

#### 5. Matters Under Rule 377

- (1) Shri Sitaram Sayaji Bhoye raised a matter regarding need to take necessary measures to safeguard the interests of powerloom workers engaged in the manufacture of coloured sarees in Malegaon and other parts of Maharashtra.
- (2) Shri Chintamani Jena raised a matter regarding need to fulfil the minimum basic requirements of Primary Schools, especially those located in rural areas in the country.
- (3) Shri S. G. Gholap raised a matter regarding need to declare Nagar Malshet Kalyan Ghat Road as National Highway.
- (4) Shri Yashwantrao Gadakh Patil raised a matter regarding need to declare Ahmednagar Fort as a National Monument and to remove restrictions on the entry of visitors into the Fort.
- (5) Shri Mool Chand Daga raised a matter regarding need to streamline the procedure regarding selection of members of the Union and State Public Service Commissions and to bring about necessary changes in the method of selection of candidates by these Commissions.

- (6) Shri Basudeb Acharia raised a matter regarding need to drop the proposal for import of foreign technology in the field of photovoltaics.
- (7) Dr. Datta Samant raised a matter regarding need to prevent the closure and shifting of factories from Bombay, Thane and Ambernath and also to take other remedial measures in this regard.
- (8) Shri Jujhar Singh raised a matter regarding need to conduct survey of forts of historical architectural value in Rajasthan and arrange for their proper maintenance.

# 6. The Budget (General)—1986-87—Demands for Grants

- (i) Discussion on the following items of business continued:—
  - \*(1) Demands for Grants Nos. 80 to 83 under the control of the Ministry of Science and Technology and the cut motions thereto moved on 9th April, 1986.
  - \*(2) Demands for Grants Nos. 99 to 101 under the control of the Department of Atomic Energy and the cut motions thereto moved on 9th April, 1986.
  - \*(3) Demand for Grant No. 102 under the control of the Department of Electronics.
  - \*(4) Demand for Grant No. 103 under the control of the Department of Ocean Development.
  - \*(5) Demand for Grant No. 104 under the control of the Department of Space.

(Lok Sabha Adjourned at 1.01 P.M. and Re-assembled at 2.04 P.M.)

Discussion was concluded.

All the cut motions moved to the Demands for Grants under the control of the Ministry of Science and Technology and the Department of Atomic Energy were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) under the control of the Ministry of Science

<sup>\*</sup>Discussed together.

and Technology and the Departments of Atomic Energy, Electronics, Ocean Development and Space for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1986-87 respectively, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 47 to 56 and 56A under the control of the Ministry of Home Affairs, commenced.

Sixteen cut motions (Nos. 1, 2, 5, 37 to 43 and 54 to 59) were moved.

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th April, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Friday, April 11, 1986 Chaitra 21, 1908 (Saka)

#### No. 142

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 659, 661 and 663—667 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstaired Questions

Replies to Unstarred Questions Nos. 6273—6360, 6362—6414, 6416—6467, 6469—6472 and 6474—6508 were laid on the Table.

# 3. Papers Laid on the Table

The tollowing papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited for the year 1984-85.
  - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited for the year 1984-85 alongwith Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above,
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1984-85.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

# 4. Møtters under Rule 377

- (1) Smt. Krishna Sahi raised a matter regarding need to take necessary steps to check the manufacture and sale of spurious drugs in the country.
- (2) Shri Hafiz Mohd. Siddiq raised a matter regarding need to increase the financial allocation made to Uttar Pradesh during Seventh Five Year Plan
- (3) Shri G. M. Banatwalla raised a matter regarding need to alleviate the miseries of the workers of Gwalior Rayons factory at Mavoor in Kerala lying closed for past over nine months.
- (4) Smt. D. K. Bhandari raised a matter regarding need to construct a permanent concrete bridge over Teesta river to ensure smooth flow of traffic to and from Sikkim.
- (5) Shri Virdhi Chander Jain raised a matter regarding need to provide additional financial assistance to the State Government of Rajasthan to ensure supply of water from Narmada river for Irrigation purposes in Barmer and Jalore districts of Rajasthan by 1991.
- (6) Shri Arvind Netam raised a matter regarding need to safeguard the interests of tribal families residing on forest lands before coming into force of the Forest Preservation Act, 1980.

#### 5. The Budget (General)—1986-87—Demands for Grants

Discussion on the Demands for Grants Nos. 47 to 56 and 56A under the control of the Ministry of Home Affairs and the cut motions thereto moved on 10th April, 1986, continued.

The discussion was not concluded.

#### 6. Motion regarding Seventeenth Report of the Committee on Private Members' Bills and Resolutions

Shri Hafiz Mohd. Siddig moved the following motion:—

"That this House do agree with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th April, 1986."

The motion was adopted.

#### 7. Private Member's Resolution—Under consideration

Further discussion on the following Resolution moved by Shri D. N. Reddy and amendments thereto moved on the 28th February, 1986, continued:—

"This House is of the opinion that there is an urgent need for electoral reforms so as to cleanse public life, and ensure free and fair elections which are now vitiated by the corrupt and unhealthy influence of power, money, caste, religion and other forms of corrupt practices and, therefore, recommends to Government to initiate wide-ranging discussions with all political parties, so as to arrive at a consensus for immediate implementation of poll reforms, which may reflect the popular will of the people in a truly democratic manner."

The following members took part in the debate:-

- (1) Shri Abdul Rashid Kabuli
- (2) Shri Virdhi Chander Jain
- (3) Shri Dinesh Goswami
- (4) Smt. Krishna Sahi

- (5) Shri Sri Hari Rao
- (6) Shri Ram Singh Yadav
- (7) Prof. Narain Chand Parashar
- (8) Shri Kamal Chaudhry
- (9) Shri S. Jaipal Reddy (Speech unfinished)

The discussion was not concluded.

The House was adjourned for want of quorum.

#### 5.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th April, 1986)

SUBHASH C. KASHYAP. Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, April 15, 1986/Chaitra 25, 1908 (Saka)

#### No. 143

Ì

11 A.M.

# 1. Reference by Speaker

The Speaker expressed sorrow on behalf of the House on the tragedy in the Kumbh Mela at Haridwar resulting in large number of deaths and injuries to several others.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Questions

Starred Questions Nos. 679, 680, 682, 684, 686, 687, 690, 691, 694, 696 and 697 were orally answered. Starred Question No. 695 was postponed to 6-5-1986. Replies to Starred Questions Nos. 681, 683, 685, 688, 689, 692, 693, 698 and 699 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Questions Nos. 6509—6514, 6516—6545, 6547—6587, 6589—6594, 6596—6646, 6648—6722 and 6724—6742 were laid on the Table.

# 4. Statement by Minister

The Minister of External Affairs made a statement regarding recent bombing of Tripoli and Benghazi cities of Libya by U.S. aircraft.

#### 5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Indian Telegraphs (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 553(E) in Gazette of India dated the 27th March, 1986 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 569(E) published in Gazette of India dated the 2nd April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 69|86-Customs dated the 17th February, 1986.
  - (ii) G.S.R. 570(E) published in Gazette of India dated the 2nd April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 82|86-Customs dated the 17th February, 1986.
  - (iii) G.S.R. 577(E) and 578(E) published in Gazette of India dated the 3rd April, 1986 together with an explanatory memorandum regarding exemption to 'grape guard' when imported into India for use in the packing of grapes from the whole of the basic, auxiliary and additional duties of customs leviable thereon.

#### 6. Government Bills-Introduced

- (i) THE TEA (AMENDMENT) BILL, 1986.
- (ii) THE COAL MINES LABOUR WELFARE FUND (REPEAL) BILL, 1986.

#### 7. Matters Under Rule 377

- (1) Shri Virdhi Chander Jain raised a matter regarding need to start a direct express train between Jodhpur and Ahmedabad via Bhilri.
- (2) Shri Satyendra Narain Sinha raised a matter regarding need to take necessary measures to protect the shipping industry.

- (3) Shri Banwarilal Purohit raised a matter regarding need to divert the National Highway passing through Nagpur city to the outer side of the city.
- (4) Shri Golam Yazdani raised a matter regarding need to set up more B.S.F. posts all along the Bangladesh border to ensure the safety of life and property of Indians living on the border.
- (5) Smt. Geeta Mukherjee raised a matter regarding need to open more bank branches in Midnapur district of West Bengal and provide one Rural Development Officer in each Branch.
- (6) Dr. C. P. Thakur raised a matter regarding need to conduct survey of places of tourist importance in Bihar and provide necessary assistance for their development.
- (7) Shri Jagdish Awasthi raised a matter regarding need to implement the proposed Kanpur Ganga Dam Project during the Seventh Five Year Plan.

#### 8. The Budget (General)—1986-87—Demands for Grants

Discussion on the Demands for Grants Nos. 47 to 56 and 56A under the control of the Ministry of Home Affairs and the cut motions thereto moved on 10th April, 1986, continued.

The discussion was not concluded.

9.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th April, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

# BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 16, 1986 Chaitra 26, 1908 (Saka)

No. 144

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 700—702, 704, 707, 709, 710, 714, 716 and 717 were orally answered. Replies to the remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6743—6778, 6780—6797, 6799—6839, 6841—6876 and 6878—6891 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1986-87.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for 1986-87.
- (3) A copy of the Central Excise (Ninth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 579(E) in Gazette of India dated the 3rd April. 1986 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for 1986-87.

- \*(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (1) Notification No. 249 86-Customs published in Gazette of India dated the 16th April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 213-Customs dated the 24th September, 1981 so as to withdraw the partial exemption on fatty acids, all sorts:
  - (2) Notification No. 250|86-Customs published in Gazette of India dated the 16th April, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 130|86-Customs and 136|86-Customs dated the 17th February, 1986 so as to increase the standard effective rate of basic duty on PTA and DMT from 150 per cent ad valorem to 150 per cent ad valorem plus Rupees 3 per Kg. and the preferential rate of duty on DMT from 140 per cent ad valorem to 140 per cent ad valorem plus Rupees 3 per Kg.

#### 4. Report of the Committee on Subordinate Legislation

Shri G. M. Banatwalla presented the Sixth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

#### 5. Matters Under Rule 377

- (1) Shri Aziz Qureshi raised a matter regarding need to provide funds for linking Satna, in Madhya Pradesh with other important cities of India by S.T.D. and bring about necessary improvements in the working of its Telephone Department.
- (2) Smt. Usha Choudhury raised a matter regarding need to give financial assistance to the Maharashtra Cotton Federation for purchasing cotton from the farmers in Maharashtra.
- (3) Shri Hasiz Mohd. Siddiq raised a matter regarding need to ensure adequate and early payment to the farmers for their produce purchased by F.C.I. through its various agencies.

<sup>\*</sup>Laid at 7.31 P.M.

- (4) Shri Brahma Dutt raised a matter regarding need to declare Ravai-Jaunpur area of Uttarkashi and Tehri districts of Uttar Pradesh as tribal areas.
- (5) Shri Mankuram Sodi raised a matter regarding need to stop the eviction of tribals settled in the forest lands of Bastar district of Madhya Pradesh.
  - (6) Shri Sarfaraz Ahmad raised a matter regarding need to shift the headquarters of Damodar Valley Corporation to Maithan in Bihar.
  - (7) Shri Balwant Singh Ramoowalia raised a matter regarding need for early completion of railway projects in the North-Eastern parts of India.
  - (8) Shri Gopal Krishna Thota raised a matter regarding need to provide diesel oil at subsidised rates to smaller fishermen of Kakinada in Andhra Pradesh.

#### 6. The Budget (General)—1986-87—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 47 to 56 and 56A under the control of the Ministry of Home Affairs and the cut motions thereto moved on 10th April, 1986, continued.

Discussion was concluded.

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All the cut motions moved were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1986-87, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 42 and 43 under the control of the Ministry of Food and Civil Supplies, commenced.

Forty-four cut motions (Nos. 2 to 45) were moved.

The discussion was not concluded.

#### 7. Discussion under Rule 193

Prof. Madhu Dandavate raised a discussion on the statement made by the Minister of External Affairs in the House on 15th April, 1986 regarding the recent bombing of Tripoli and Benghazi by US aircraft.

# The following members took part in the debate:-

- (1) Shri G. G. Swell
- (2) Shri Ananda Gajapathi Raju
- (3) Gen. R. S. Sparrow
- (4) Shri Saifuddin Chowdhary
- (5) Prof. K. K. Tewari
- (6) Shri P. Kolandaivelu
- (7) Shri Eduardo Faleiro
- (8) Shri Balwant Singh Ramoowalia
- (9) Shri Bipin Pal Das
- (10) Shri Dinesh Goswami
- (11) Shri Sharad Dighe
- (12) Shri Indrajit Gupta
- (13) Shri Braja Mohan Mohanty
- (14) Shri Abdul Rasheed Kabuli
- (15) Shri G. M. Banatwalla
- (16) Shri Piyus Tiraky

Shri B. R. Bhagat replied to the discussion.

The discussion was concluded.

#### 8. Resolution

The Speaker placed the following Resolution before the House:—

### "The House-

- Noting with deep shock and indignation the recent bombing raids by U.S.A. on the territory of Libyan Arab Jamahirya;
- Convinced that this action of the U.S.A. constitutes a flagrant violation of the sovereignty and territorial integrity of Libya as well as gravely threatens regional and global peace and security;
- (1) Unequivocally condemns the U.S. action which is in total disregard of international law and constitutes nothing less than a clear act of aggression;

- (2) Expresses complete support for the solidarity with the Libyan Arab Jamahirya in this hour of trial;
- (3) Demands the immediate cessation of provocative and hostile acts against a non-aligned country;
- (4) Earnestly calls upon U.S.A. and all others to exercise the utmost restraint and not do anything to further aggravate the already tense situation in the region;
- (5) Endorses the collective stand taken by the nonaligned movement at the Emergency Session of Foreign Ministers and Heads of Delegations at the Ministerial level meeting of the Coordinating Bureau in New Delhi on April 15, 1986;
- (6) Calls upon the U.N. Security Council to take urgent action to condemn aggression and to prevent the repetition of such acts which violate the International Order and U.N. Charter."

The Resolution was adopted.

7.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th April, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Thursday, April 17, 1986 Chaitra 27, 1908 (Saka)

No. 145

11.01 A.M.

#### 1 Starred Questions

Starred Questions Nos. 720—723, 729, 730 and 732 were orally answered. Starred Question No. 731 was postponed to 24-4-86. Replies to Starred Questions Nos. 724—728 and 733—739 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6892—6946, 6948—7078 and 7080—7097 were laid on the Table.

#### 3. Question of Privilege

Shri Braja Mohan Mohanty asked for leave of the House to raise a question of privilege against Shri Syed Shahabuddin, M.P. for his allegedly derogatory remarks against Shri Arif Mohd. Khan, M.P. as reported in the 'Hindustan Times' dated 4th March, 1986. On objection taken to leave being granted, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than twenty-five Members rose, the Speaker informed the House that the leave was granted.

Shri Braja Mohan Mohanty then moved that the matter be referred to the Committee of Privileges for examination and report.

The matter was held over

#### 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for 1986-87.
- (2) A copy of the prevention of Food Adulteration (Fifth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 550(E) in Gazette of India dated the 4th July, 1985 under subsection (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1984-85 under section 19 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act. 1966.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Post graduate Institute of Medical Education and Research, Chandigarh, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 18 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1984-85.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for 1986-87.
- (5) A copy of the Aircraft (First Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 557 (E) in Gazette of India dated the 31st March, 1986 together with an explanatory note, under section 14A of the Aircraft Act, 1934.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1984-85 under sub-section (2) of section 37 of the Air Corporations Act, 1953.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1984-85 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Airlines for the year 1984-85.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Youth Affairs and Sports for 1986-87.
- (9) A copy of Notification No. G.S.R. 497(E) (Hindi and English versions) published in Gazette of India dated the 14th March, 1986 approving the Visakhapatnam Port Employees (Welfare Fund) Amendment Regulation, 1985, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (10) A copy of Notification No. S.O. 92(E) (Hindi and English versions) published in Gazette of India dated the 13th March, 1986 declaring the Highway starting from Ahmedabad passing close to the towns of Nadiad, Anand and terminating at Vadodara as a National Highway under section 10 of the National Highways Act. 1956.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1984-85 together with Audit Report thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for 1986-87.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Education for 1986-87.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Departments of Arts and Culture for 1986-87.

- \*(16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) Notification No. 254/86-Customs published in Gazette of India dated the 17th April, 1986 together with an explanatory memorandum regarding exemption to sponge iron and not briquetied iron when imported for use in integrated steel plants from basic customs duty in excess of 5 per cent advalorem and from the whole of additional duty of customs leviable thereon.
  - (ii) Notification No. 255|86-Customs published in Gazette of India dated the 17th April, 1986 together with an explanatory memorandum regarding exemption to hot briquetted iron (HBI) when imported by or on behalf of an electric arc furnace unit from pasic customs duty in excess of 5 per cent ad valorem and from the whole of the additional duty of customs leviable thereon.
  - (iii) Notification No. 256 86-Customs published in Gazette of India dated the 17th April, 1986 together with an explanatory memorandum regarding exemption to goods covered by Notification Nos. 254 86-Customs and 255 86-customs dated the 17th April, 1986 from auxiliary duty of customs in excess of 25 per cent ad valorem.
  - (iv) Notification No. 257/86-Customs published in Gazette of India dated the 17th April, 1986 together with an explanatory memorandum regarding exemption to soda ash from basic customs duty in excess of 25 per cent ad valorem.

# 5. Report and Minutes of Estimates Committee

Shri Chintamani Panigrahi presented the Thirty-First Report (Hindi and English versions) of the Estimates Committee on the Ministry of Law and Justice—Pendency of cases in Supreme Court and High Courts and Minutes of the Sittings of the Committee relating thereto.

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<sup>&</sup>quot;Laid at 6 P.M.

# 6. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri presented the Ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Agriculture (Department of Rural Development)—Problem of drinking water supply for Scheduled Castes and Scheduled Tribes in States and Union Territories.

#### 7. Motion for Election to Board

Shrimati Sushila Rohatgi moved the following motion:-

"That in pursuance of paragraph 5 of the Ministry of Human Resource Development (Department of Education) Resolution No. F. 1-2|85-PN.2, dated the 10th April, 1986 read with Item No. 5 (i) of the Annexure thereto, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Advisory Board of Education, subject to other provisions of the said Resolution."

The motion was adopted.

#### 8. Matters Under Rule 377

- (1) Shri V. S. Vijayaraghavan raised a matter regarding need to take necessary measures including adequate Central assistance to provide relief to the drought affected people in Kerala.
- (2) Shri Jagannath Prasad raised a matter regarding need to upgrade Junior Navyug Schools to Senior Navyug Schools to ensure automatic admission of the students of Junior wing to Senior wing.
- (3) Shri Arvind Netam raised a matter regarding need to streamline the marketing facilities for forest products of tribal areas of Madhya Pradesh.
- (4) Smt. Sunderwati Naval Prabhakar raised a matter regarding need to fill up the reservation quota for Scheduled Castes and Scheduled Tribes candidates in government services in group 'D' posts.
- (5) Shri Janak Raj Gupta raised a matter regarding need to settle urgently the claims of refugees from Pakistan occu-

pied areas of J&K and also confer citizenship rights on refugees who migrated to J&K from West Pakistan at the time of partition.

- (6) Shri Hannan Mollah raised a matter regarding need to withdraw the Muslim Women (Protection of Rights on Divorce) Bill, 1986.
- (7) Dr. A. Kalanidhi raised a matter regarding need to take necessary measures to solve the difficulties faced by I.D.P.L. and allocate sufficient working capital funds to it.
- (8) Shri Bharat Singh raised a matter regarding need to set up a thermal power station to meet the power requirement of Delhi.
- (9) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to open branches of Agricultural Development Bank in Aliganj, Patiali and Bargain in Etah district of Uttar Pradesh.

# 9. The Budget (General)—1986-87—Demands for Grants

Discussion on the Demands for Grants Nos. 42 and 43 under the control of the Ministry of Food and Civil Supplies and the cut motions thereto moved on 16th April, 1986, continued.

The discussion was not concluded.

#### 10. Private Members' Bills-Introduced.

- (1) The Constitution (Amendment) Bill, 1986 (Amendment of articles 310 and 311), by Shri Satyagopal Misra.
- (2) The Constitution (Amendment) Bill, 1986 (Insertion of new Part XXIA, etc.)., by Shri Balasaheb Vikhe Patil.
- (3) The Agro-based Industries Reserved for the Producers and Workers Co-operatives Bill, 1986, by Shri Balasaheb Vikhe Patil.
- (4) The Small and Marginal Farmers' Aid Bill, 1986, by Shri Hannan Mollah.
- (5) The Special Medical Facilities to Government Employees Bill, 1986, by Shri Hannan Mollah.
- (6) The Agricultural Workers' Compensation Bill, 1986, by Shri Zainal Abedin.

- (7) The Constitution (Amendment) Bill, 1986 (Amendment of article 101) by Shri Anoopchand Shah.
- (8) The Constitution (Amendment) Bill, 1986 (Amendment of article 311) by Shri Suresh Kurup.
- (9) The Constitution (Amendment) Bill, 1986 (Insertion of new article 333A) by Dr. P. Vallal Peruman.
- (10) The Constitution (Amendment) Bill, 1986 (Amendment of article 324) by Shri G. M. Banatwalla.
- (11) The Constitution (Amendment) Bill, 1986 (Amendment of article 315) by Shri Shantaram Naik.

#### 11. Private Member's Bill-under consideration

THE BEEDI AND CIGAR WORKERS (CONDITIONS OF EM-PLOYMENT) AMENDMENT BILL, 1985 (AMENDMENT OF SECTION 2, ETC.), BY SHRI AJIT KUMAR SAHA.

Further discussion on the motion for consideration of the Bill moved on the 4th April, 1986, continued.

The following members took part in the debate:-

- (1) Shri Virdhi Chander Jain
- (2) Shri C. Janga Reddy
- (3) Dr. G. S. Rajhans
- (4) Shri Amal Datta
- (5) Shri Vijoy Kumar Yadav
- (6) Shri Balasaheb Vikhe Patil
- (7) Kum. Mamata Banerjee
- (8) Shri V. S. Krishna Iver
- (9) Shri Girdhari Lal Vyas
- (10) Shri Mool Chand Daga
- (11) Dr. Datta Samant
- (12) Shri Kammodilal Jatav
- (13) Shri Dal Chand Jain

The discussion was not concluded.

# 12. Half-an-hour discussion 🛊

Kumari Mamata Banerjee raised a discussion on points arising out of the answer given by the Minister of Food and Civil Supplies on the 14th March, 1986 to Starred Question No. 291 regarding management of foodgrains by the Food Corporation of India.

Shri Ajit Kumar Panja replied to the discussion.

6.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st April, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 21, 1986 Vaisakha 1, 1908 (Saka)

No. 146

11 A.M.

#### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Atulya Ghosh who was a Member of First, Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Questions

Starred Questions Nos. 740, 741, 744, 746—750 and 752 were orally answered. Replies to Starred Questions Nos. 742, 743, 745, 753—758, 760 and 761 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 7098—7238, 7240—7252, 7254—7310, 7313—7317 and 7319—7329 were laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs and Tourism for 1986-87.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for 1986-87.

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for 1986-87.
- (4) A copy of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Central (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 316(E) in Gazette of India dated the 25th February, 1986 under sub-section (3) of section 35 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1986-87.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Secretariats of the President and Vice-President and Union Public Service Commission for 1986-87.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Women's Welfare for 1986-87.
- (8) A copy of the Fertiliser (Control) (Second Amendment) Order, 1986 (Hindi and English versions) published in Notification No. G.S.R. 508(E) in Gazette of India dated the 19th March, 1986 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1984-85.
  - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Land Development Banks' Federation Limited, Bombay, for the year 1984-85.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Land Development Banks' Federation Limited, Bombay, for the year 1984-85 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Land Development Banks' Federation Limited, Bombay, for the year 1984-85.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Tobacco Growers Federation Limited, Anand, for the year 1983-84, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Tobacco Growers Federation Limited, Anand, for the year 1983-84.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1984-85.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1984-85.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1984-85.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1984-85.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1984-85 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delhi, for the year 1984-85.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1984-85.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1984-85 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1984-85.

(21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

#### 5. Report and Minutes of Estimates Committee

Shri Chintamani Panigrahi presented the Twenty-eighth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Transport—Department of Surface Transport—Congestion in Ports, and Minutes of the Sittings of the Committee relating thereto.

#### 6. Statement by Minister

The Minister of State in the Department of Education made a statement on the National Education Policy, 1986.

#### 7. Matters under Rule 377

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- (1) Shri Dal Chander Jain raised a matter regarding need to set up industries in public sector in every district of Madhya Pradesh, particularly Bundelkhand.
- (2) Prof. K. K. Tewari raised a matter regarding need to re-start the Rohtas group of industries, Bihar.
- (3) Shri Chintamani Jena raised a matter regarding need to revert to earlier time schedule and route of super fast trains 915 and 916 running between Puri and New Delhi.
- (4) Shri Bharat Singh raised a matter regarding need to provide electricity to the houses in the unauthorised colonies of Delhi and also to the farmers for threshing of grains.
- (5) Shri Yashwantrao Gadakh Patil raised a matter regarding need to connect Ahmednagar town with Vayudoot service.
- (6) Shri Gopal Krishna Thota raised a matter regarding need to give early clearance to the Polavaram project of Andhra Pradesh.
- (7) Shri V. S. Krishna Iyer raised a matter regarding need to set up a record unit of Digatal Electronic Switching Equipment factory at Bangalore.
- (8) Shri Jujhar Singh raised a matter regarding need to open the blocked routes on roads lying incomplete on the border of Rajasthan and Madhya Pradesh States.

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# 8. The Budget (General)—1986-87—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 42 and 43 under the control of the Ministry of Food and Civil Supplies and the cut motions thereto moved on 16th April, 1986, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1986-87, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 66 to 68 under the control of the Ministry of Information and Broadcasting, commenced.

The discussion was not concluded.

9-10 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd April, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN--PART I

[Brief Record of Proceedings]

Wednesday, April 23, 1986 Vaisakha 3, 1908 (Saka)

No. 147

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11 A.M.

#### 1 Starred Questions

Starred Questions Nos. 762—768 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7330—7354, 7356—7430 and 7432—7444 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Programme Implementation for 1986-87.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for 1986-87.
- (3) A copy of the Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1986 (No. 5 of 1986) (Hindi and English versions) promulgated by the President on the 19th April, 1986, under article 123(2)(a) of the Constitution.
- (4) A copy of the Handlooms (Reservation of Articles for Production) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 506(E) in

- Gazette of India dated the 17th March, 1986 under sub-section (2) of section 19 of the Handlooms (Reservation of Articles for Production) Act, 1985.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for 1986-87.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) for the expenditure of the Central Government on Department of Telecommunications for 1986-87.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for 1986-87.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatriates Cooperative Finance and Development Bank Limited. Madras, for the year 1984-85.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of Notification No. G.S.R. 607(E) (Hindi and English versions) published in Gazette of India dated the 7th April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 57/85-Customs dated the 17th March, 1985 so as to modify the description of three of the items mentioned therein, under section 159 of the Customs Act, 1962.
- (11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules. 1944:—
  - (i) G.S.R. 612(E) published in Gazette of India dated the 8th April, 1986 together with an explanatory

memorandum making certain amendment to Notilication No. 198/80-CE dated the 14th March, 1986 so as to allow credit of the duties paid on polyvinyl cloride resins used in manufacture of PVC compounds if used in the manufacture of electric wires and cables to all units in the MODVAT scheme manufacturing electric wires and cables.

- (ii) G.S.R. 617(E) published in Gazette of India dated the 11th April, 1986 together with an explanatory memorandum regarding exemption to tea waste from the whole of the duty of excise leviable thereon.
- (iii) G.S.R. 618 (E) published in Gazette of India dated the 11th April, 1986 together with an explanatory memorandum regarding exemption to snuff from the whole of the duty of excise leviable thereon.
- (iv) G.S.R. 619(E) published in Gazette of India dated the 11th April, 1986 together with an explanatory memorandum regarding exemption to natural rubber latex from the whole of the duty of excise leviable thereon.
- (v) G.S.R. 620(E) published in Gazette of India dated the 11th April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 109|75-CE dated the 30th April, 1975 so as to indicate the classification of fabrics of narrow width.
- (vi) G.S.R. 621(E) published in Gazette of India dated the 11th April, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 171|70-CE dated the 21st November, 1970, 208/83-CE dated the 1st August, 1983, 45|86-CE, 61|86-CE and 64|86-CE dated the 10th February, 1986 so as to restore the position prevailing prior to the introduction of the new Central Excise Tariff.
- (vii) G.S.R. 571(E) to 576(E) published in Gazette of India dated the 2nd April, 1986 together with an explanatory memorandum issued in the context

of changes in the excise duty exemption scheme for small scale units and exemption for captive consumption in the case of excisable commodities and other changes.

- (viii) G.S.R. 581 (E) to 602 (E) published in Gazette of India dated the 3rd April, 1986 together with an explanatory memorandum issued in the context of certain modifications of the budget proposals announced by the Finance Minister in the Lok Sabha on the 3rd April, 1986.
- (ix) G.S.R. 604 (E) published in Gazette of India dated the 4th April, 1986 together with an explanatory memorandum rescinding Notification No. 105 86-CE dated the 27th February, 1986.
- (x) G.S.R. 606 (E) published in Gazette of India dated the 7th April, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 71 68-CE dated the 1st April, 1968; 189 83-CE dated the 8th July, 1983 and 183 84-CE dated the 1st August, 1984.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for 1986-87.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Transport (excluding Railways) for 1986-87.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for 1986-87.

# 4. Report and Minutes of Estimates Committee

Shri Chintamani Panigrahi presented the Twenty-ninth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance, Department of Economic Affairs (Banking Division)—State Bank of India—Social Banking, and Minutes of the sittings of the Committee relating thereto.

# 5. Report of Joint Committee on Offices of Profit

Kumari Kamla Kumari presented the Second Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

#### 6. Matters under Rule 377

- (1) Shri Jagdish Awasthi raised a matter regarding need to introduce a train between Delhi and Kanpur keeping in view the difficulties faced by passengers due to cancellation of Assam Mail.
- (2) Shri Ram Pyare Suman raised a matter regarding need to give clearance to a single Super Phosphate Unit in Khanpur Shah Salempur village of Faizabad district of Uttar Pradesh in private sector.
- (3) Shri Radha Kant Digal raised a matter regarding need to adopt protective measures to safeguard the interests of farm workers incapacitated in thresher accidents.
- (4) Dr. Chander Shakhar Tripathi raised a matter regarding need to develop Piparya village in Basti district of Bihar as a tourist centre.
- (5) Shri A. C. Das raised a matter regarding need to give early clearance to the proposal for the setting up of a Cement plant at Jeypur in Orissa.
- (6) Shri V. Sobhanadreeswara Rao raised a matter regarding need to treat revenue village as "defined area" instead of Taluk/Block for crop insurance and to include cotton, tobacco, sugarcane and chillies also in the crops insurance scheme.
- (7) Shri Somnath Chatterjee raised a matter regarding need to supply Alcohol (Rectified spirit) to West Bengal for manufacture of Homoeogathic medicines.
- (8) Shri Kamodilal Jatav raised a matter regarding need to issue a commemorative stamp in memory of Shri Ram Prasad Bismil.

# 7. The Budget (General)—1986-87—Demands for Grants

(I) (i) Discussion on the Demands for Grants Nos. 66 to 68 under the control of the Ministry of Information and Broadcasting, moved on 21st April, 1986, continued.

Discussion was concluded.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1986-87, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 1 to 9 under the control of the Ministry of Agriculture, commenced.

Ninety-seven cut motions (Nos. 6—17, 57—61, 64—68 and 78—152) were moved.

Discussion was concluded.

All the cut motions moved were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1986-87, were voted in full.

- (II) At 5-58 P.M. the following Demands for Grants (Both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1986-87 were submitted to the vote of the House and voted in full:—
  - (1) Demands Nos. 13 to 16 under the control of the Ministry of Communications;
  - (2) Demands Nos. 26 to 28 under the control of the Ministry of Environment and Forests;
  - (3) Demands Nos. 30 to 41 under the control of the Ministry of Finance;
  - (4) Demands Nos. 44 to 46 under the control of the Ministry of Health & Family Welfare;
  - (5) Demands Nos. 57 to 62 under the control of the Ministry of Human Resource Development;
  - (6) Demands Nos. 63 to 65 under the control of the Ministry of Industry:
  - (7) Demands Nos. 69 and 70 under the control of the Ministry of Labour;
  - (8) Demands Nos. 71 and 72 under the control of the Ministry of Law and Justice;
  - (9) Demands Nos. 73 and 74 under the control of the Ministry of Parliamentary Affairs and Tourism;

- (10) Demand No. 75 under the control of the Ministry of Personnel, Public Grievances and Pensions;
- (11) Demands Nos. 77 and 78 under the control of the Ministry of Planning;
  - (12) Demand No. 79 under the control of the Ministry of Programme Implementation;
  - (13) Demand No. 86 under the control of the Ministry of Textiles;
  - (14) Demands Nos. 87 to 91 under the control of the Ministry of Transport;
  - (15) Demands Nos. 92 to 96 under the control of the Ministry of Urban Development;
  - (16) Demand No. 98 under the control of the Ministry of Welfare;
  - (17) Demand No. 105 relating to the Lok Sabha;
  - (18) Demand No. 106 relating to the Rajya Sabha; and
  - (19) Demand No. 107 relating to the Secretariat of the Vice-President.

#### 8. Government Bill-Introduced.

THE APPROPRIATION (No. 3) BILL, 1986.

#### 9. Government Bill—Passed.

THE APPROPRIATION (No. 3) Bill 1986.

The motion for consideration of the Bill was moved by Shri Vishwanath Pratap Singh.

The following members took part in the debate: -

- (1) Shri G. M. Banatwalla
- (2) Shri Mool Chand Daga

Shri Vishwanath Pratap Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vishwanath Pratap Singh.

The motion was adopted and the Bill was passed.

#### 10. Half-an-Hour Discussion

Dr. G. S. Rajhans raised a discussion on points arising out of the answer given by the Minister of Health and Family Welfare on 27 February, 1986 to Unstarred Question No. 739 regarding guidelines to States on Family Planning.

Shri S. Krishna Kumar replied to the discussion.

7-12 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th April, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN—PART I

# [Brief Record of Proceedings]

Thursday, April 24, 1986/Vaisakha 4, 1908 (Saka)

#### No. 148

#### 11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 783—788, 791, 793 and 795 were orally answered. Replies to the remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7445—7596 and 7598—7675 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:—
  - (i) The Drugs and Cosmetics (First Amendment) Rules, 1985 published in Notification No. G.S.R. 89 (E) in Gazette of India dated the 16th February, 1985.
  - (ii) The Drugs and Cosmetics (Second Amendment) Rules, 1985 published in Notification No. G.S.R. 788 (E) in Gazette of India dated the 10th October, 1985.
- (2) A copy of Notification No. G.S.R. 863 (E) (Hindi and English versions) published in Gazette of India

dated the 22nd November, 1985 making certain ameriment to Notification No. G.S.R. 578 (E) issued under section 26A of the Drugs and Cosmetics Act, 1940.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1984-85.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1984-85.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Prevention of Food Adulteration (Eighth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 745(E) in Gazette of India dated the 20th September, 1985 together with a corrigendum to the English version published in Notification No. G.S.R. 903(E) in Gazette of India dated the 17th December, 1985 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act. 1954.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1984-85.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi, for the year 1984-85.

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 23rd April, 1986, Rajya Sabha had returned the Supreme Court (Number of Judges) Amendment Bill, 1985, passed by Lok Sabha on the 22nd August, 1985 with the recommendations that the following amendments be made in the Bill:—

# Enacting Formula

1. That at page 1, line 1, for the word "Thirty-six" the word "Thirty-seventh" be substituted.

#### Clause 1

2. That at page 1, line 4, for the figure "1985" the figure "1986" be substituted.

### 5. Bill as amended by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Supreme Court (Number of Judges) Amendment Bill, 1986, returned by Rajya Sabha with amendments.

# 6. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Eighteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 7. Report and Minutes of Estimates Committee

Shri Chintamani Panigrahi presented the Thirty-second Report (Hindi and English versions) of the Estimates Committee on the Ministry of Urban Development—Housing for Landless Rural Labour and Minutes of the Sittings of the Committee relating thereto.

# 8. Report of Committee on Absence of Members

Shri Madan Pandey presented the Fourth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

# 9. Government Bill—The Railways Bill, 1986.

Introduction of the Bill was held over.

#### 10. Matters under Rule 377

(1) Shri Mohanlal Jhikram raised a matter regarding need to grant pensionary and other benefits to the employees of "Banvasi Seva Mandal" in Madhya Pradesh.

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- (2) Shri Keshavrao Pardhi raised a matter regarding need to provide S.T.D. facility in Gondia, Bhandara and Tumsar Telephone Exchanges and increase the existing capacity of Bhandara and Tumsar Exchanges.
- (3) Shri C. Janga Reddy raised a matter regarding need to fill-up the existing vacancies of Judges in the High Court of Andhra Pradesh.
- (4) Shri Saifuddin Choudhury raised a matter regarding need to extend necessary relief to the people affected by recent hailstorm in Monteswar, Purbasthali and Nandaghat blocks of Kalna sub-division in West Bengal.
- (5) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to connect Chittorgarh in Rajasthan with Vayudoot Service.
- (6) Shri Umakant Mishra raised a matter regarding need to open atleast ten purchase centres in each Development Block of Uttar Pradesh for the purchase of rabi crop.

# 11. Government Bill-Under Consideration

# THE FINANCE BILL, 1986

The motion for consideration of the Bill was moved by Shri Vishwanath Pratap Singh.

The following members took part in the debate:-

- (1) Shri C. Madhav Reddy
- (2) Shri Veerendra Patil
- (3) Prof. Madhu Dandavate
- (4) Shri Y. S. Mahajan
- (5) Smt. Krishna Sahi

- (6) Shri Somnath Chatterjee
- (7) Shri Balasaheb Vikhe Patil
- (8) Shri K. D. Sultanpuri
- (9) Shri A. C. Shanmugam
- (10) Dr. G. S. Raihans
- (11) Shri Anadi Charan Das
- (12) Shri N. V. N. Somu
- (13) Shri P. Namgyal
- (14) Shri Mool Chand Daga
- (15) Dr. Datta Samant
- (16) Shri Shantaram Naik
- (17) Shri Banwari Lal Purohit
- (18) Shri Sontosh Mohan Dev

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th April, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

# BULLETIN—PART I

# [Brief Record of Proceedings]

Friday, April 25, 1986 Vaisakha 5, 1908 (Saka)

#### No. 149

11 A.M.

# 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Prafulla Chandra Borooah who was a member of the Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Questions

Starred Questions Nos. 803, 805, 807, 808 and 810—813 were orally answered. Replies to the remaining questions were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 7676—7686, 7688—7760, 7762—7800, 7802—7837, 7839—7895 and 7897—7913 were laid on the Table

# 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the India Tea and Restaurants Limited, Bombay, for the year 1984-85.

- (ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Rice-Milling Industry (Regulation and Licensing) (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 611 (E) in Gazette of India dated the 8th April, 1986 under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (4) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Fourth Amendment) Scheme, 1985 (Hindi and English versions) published in Notification No. S.O. 922(E) in Gazette of India dated the 30th December, 1985 under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (5) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Third Amendment) Scheme, 1985 (Hindi and English versions) published in Notification No. S.O. 923 (E) in Gazette of India dated the 30th December, 1985 under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (6) A copy of Notification No. G.S.R. 627(E) (Hindi and English versions) published in Gazette of India dated the 15th April, 1986 together with an explanatory memorandum regarding exemption to delegates coming to attend the Ministerial Level Conference of South Asian Association for Regional Cooperation countries on Women in Development to be held in Shillong from 6th to 8th May, 1986 from the payment of foreign travel tax in respect of their international journey to any place outside India at the close of the said Conference under section 41 of the Finance Act, 1979.

- (7) A copy of Notification No. G.S.R. 645(E) (Hindi and English versions) published in Gazette of India dated the 17th April, 1986 together with an explanatory memorandum seeking to fix an effective rate of excise duty at the rate of kupees 10 per Kg. for pan masala of value not exceeding Rupees 75 per Kg. issued under the Central Excise Rules, 1944.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 614(E) published in Gazette of India dated the 11th April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 247|84-Customs dated the 27th September, 1984 so as to specify 'Empowered Committee on Fishing Trawlers in the Department of Surface Transport (Ministry of Transport)' as the certifying authority in place of 'Messrs India Register of Shipping, Bombay'.
  - (ii) G.S.R. 615(E) and 616(E) published in Gazette of India dated the 11th April, 1986 together with an explanatory memorandum regarding exemption to black continuously plated solar selective coating sheets in cut lengths or in coils imported for the manufacture of solar energy equipments from the whole of the basic, additional and auxiliary, duties of customs leviable thereon.
  - (iii) G.S.R. 623(E) published in Gazette of India dated the 14th April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs dated the 17th April, 1980 so as to permit the Units in the Kandla Free Trade Zone to dispose of old capital goods which have been used for at least 3 years for sale outside the Zone to the Domestic Tariff Area.
  - (iv) G.S.R. 631(E) published in Gazette of India dated the 15th April, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 197-Customs dated the 2nd August, 1976, 153-Customs and 155-Customs dated the 1st March, 1986.

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- (v) G.S.R. 632(E) published in Gazette of India dated the 15th April, 1986 together with an explanatory memorandum making certain amendment to Notincation Nos. 187-Customs, 188-Customs and 190-Customs dated the 1st March, 1986.
- (vi) G.S.R. 633 (E) published in Gazette of India dated the 16th April, 1966 together with an explanatory memorandum making certain amendment to Notification No. 117-Customs dated the 9th June, 1978 so as to clarify that goods allowed for import under O.G.L. and so imported under O.G.L. but warehoused in terms of the provisions of the Customs Act, 1962 would be allowed duty-free clearance out of the warehouse, if a valid advance licence is produced by the exporter.
- (9) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1985 along with Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (10) A statement (Hindi and English versions) correcting the reply given on 4th April, 1986 to Starred Question No. 573 by Sarvashri P. M. Sayeed and Sontosh Mohan Dev about protests against tax raids on business houses.
- \*(11) A copy each of Notification Nos. 258 86-Customs and 259 86-Customs (Hindi and English versions) published in Gazette of India dated the 25th April, 1986 together with an explanatory memorandum regarding exemption to crude palm kernel oil when imported for the manufacture of fatty alcohols from the basic customs duty in excess of 30 per cent ad valorem and from the whole of the auxiliary duty of customs leviable thereon under section 159 of the Customs Act. 1962.

## 5. Statement of Estimates Committee

Shri Chintamani Panigrahi laid on the Table a statement (Hindi and English versions) showing action taken

<sup>\*</sup>Laid at 6.02 P.M.

by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Tenth Report (Eighth Lok Sabha) on the Ministry of Education and Culture—Elementary Education.

#### 6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Charan Singh—19th April to 7th May, 1986 (5th Session).
- (2) Shri B. V. Desai—19th April to 7th May, 1986 (5th Session).
- (3) Smt. N. P. Jhansi Lakshmi—3rd March to 25th March, 1986 and 31st March, 1986 (5th Session).
- (4) Smt. Indumati Bhattacharyya—5th March to 25th March, 1986 and 31st March to 23rd April, 1986 (5th Session).
- (5) Shri Srikantha Datta Narasimharaja Wadiyar—12th March to 25th March and 31st March to 11th April, 1986 (5th Session).
- (6) Shri Lala Ram Ken—21st March to 25th March, 1986 and 31st March to 10th April, 1986 (5th Session).
- (7) Shri A. Senapathi Gounder—31st March to 23rd April, 1986 (5th Session).
- (8) Shri Mahendra Singh—15th April to 29th April, 1986 (5th Session).
- (9) Shri Sambhajirao Kakade—8th April to 7th May, 1986 (5th Session).
- (10) Shri S. B. Chavan—16th April to 7th May, 1986 (5th Session).
- (11) Shri Saifuddin Ahmed—3rd April to 21st April, 1986 (5th Session).

# 7. Report of the Committee on the Welfare of Scheddled Castes and Scheduled Tribes

Shri K. D. Sultanpuri presented the Eleventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Welfare—Atrocities on Scheduled Castes and Scheduled Tribes.

## 8. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 28th April, 1986.

# 9. Government Bill-Introduced

THE RAILWAYS BILL, 1986.

### 10. Government Bill-under consideration

THE FINANCE BILL, 1986

Discussion on the motion for consideration of the Bill moved by Shri Vishwanath Pratap Singh on the 24th April, 1986 continued.

The following members took part in the debate:-

- (1) Shri Indrajit Gupta
- (2) Shri Bipin Pal Das
- (3) Smt. Usha Verma
- (4) Shri Shanti Dhariwal
- (5) Dr. Manoj Pandey
- (6) Shri Bhadreshwar Tanti
- (7) Shri Chintamani Panigrahi
- (8) Shri Dileep Singh Bhuria
- (9) Shri Ram Pyare Panika
- (10) Shri V. Kishore Chandra S. Deo
- (11) Dr. Chandra Shekhar Tripathi
- (12) Shri Girdhari Lal Vyas
- (13) Shri K. S. Rao

- (14) Shri Manvendra Singh
- (15) Shri Raj Kumar Rai
- (16) Smt. Usha Choudhary

The discussion was not concluded.

# 11. Motion regarding Eighteenth Report of the Committee on Private Members' Bills and Resolutions

Shri R. P. Suman moved the following motion:—

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th April, 1986.

The motion was adopted.

## 12. Private Member's Resolution-Negatived

Further discussion on the following Resolution moved by Shri D. N. Reddy and amendments thereto moved on the 28th February, 1986, continued:—

"This House is of the opinion that there is an urgent need for electoral reforms so as to cleanse public life, and ensure free and fair elections which are now vitiated by the corrupt and unhealthy influence of power, money, caste, religion and other forms of corrupt practices and, therefore, recommends to Government to initiate wide-ranging discussions with all political parties, so as to arrive at a consensus for immediate implementation of poll reforms, which may reflect the popular will of the people in a truly democratic manner."

The following members took part in the debate:

- (1) Shri S. Jaipal Reddy
- (2) Shri Balasaheb Vikhe Patil
- (3) Kum. Mamata Banerjee
- (4) Shri Shantaram Naik
- (5) Shri G. M. Banatwalla
- (6) Shri A. Charles
- (7) Shri Priya Ranjan Das Munsi
- (8) Shri T. Basheer
- (9) Shri Balwant Singh Ramoowalia
- (10) Shri H. R. Bhardwaj

Shri D. N. Reddy replied to the debate.

The amendments moved by Shri Mool Chand Daga were negatived.

The Resolution was negatived.

# 13. Private Member's Resolution Under Consideration

Shri Balwant Singh Ramoowalia moved the following Resolution:—

"With a view to strengthen the emotional bonds of persons of Indian origin living abroad with the people of India and their culture, irrespective of the fact whether they have acquired the citizenship of the country in which they reside, this House urges upon the Government to bring in suitable legislation and/or amendment to the Constitution to confer on them the same rights as are enjoyed by the Indian citizens including the right to vote and to contest elections to the Parliament and the State Legislatures."

The following members took part in the debate:-

- (1) Shri Vijay N. Patil
- (2) Shri Syed Shahabuddin
- (3) Shri Harish Rawat (Speech unfinished)

The discussion was not concluded.

# 14. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Twenty-third Report of Business Advisory Committee.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th April, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN---PART I

## [Brief Record of Proceedings]

Monday, April 28, 1986 Vaisakha 8, 1908 (Saka)

150

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 826 and 828—836 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7914—7977, 7979—8084, 8086—8099 and 8101—8104 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. F. 4 (10) 86-Fin (G) in Delhi Gazette dated the 11th April, 1986 under section 72 of the Delhi Sales Tax Act, 1975.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited. Bombay, for the year 1984-85 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1984-85.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Fishermen's Cooperatives Limited, New Delbi, for the year 1984-85.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

### 4. Reports of the Public Accounts Committee

Shri Rajmangal Pande presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Fortieth Report on action taken by Government on the recommendations contained in their 219th Report (7th Lok Sabha) regarding District Industries Centres Programme.
- (2) Forty-first Report on sub-Paras 1.12(b) and 1.12(c) of Para 1 of the Advance Report of the Comptroller and Auditor General of India for the year 1982-83, Union Government (Railways) regarding Compensation Claims arising from movement of Foodgrain Wagons.

# 5. Report and Minutes of Committee on Public Undertakings

Shri K. Ramamurthy presented the Eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Oil and Natural Gas Commission—Organisational Structure and Project Clearance and Minutes of the sittings of the Committee relating thereto.

# 6. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Tenth Report of the Committee on the Ministry of Transport (Department of Surface Transport)—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Shipping Corporation of India Limited.
- (ii) Twelfth Report of the Committee on the Ministry of Home Affairs—Socio-economic conditions of Schoduled Castes and Scheduled Tribes in the Union Territory of Arunachal Pradesh.
- (iii) Fifteenth Report of the Committee on Action Taken by Government on the recommendations contained in the Second Report (Eighth Lok Sabha) on the Ministry of Steel and Mines (Department of Mines)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Aluminium Company Ltd.

#### 7. Calling Attention

Shri Basudeb Acharia called the attention of the Minister of Industry to the situation arising out of the reported decision by the Union Carbide Corporation to sell its lucrative consumer products division thereby leaving insufficient assets to meet adequately the claims of the victims of Bhopal gas disaster and steps taken by the Government in that regard.

The Minister of State in the Department of Chemicals & Petro-Chemicals made a statement in regard thereto.

# 8. Motion regarding Twenty-third Report of the Business Adv'sory Committee

Shri Ghulam Nabi Azad moved the following motion:-

"That this House do agree with the Twenty-third Report of the Business Advisory Committee presented to the House on the 25th April, 1986."

The motion was adopted.

### 9. Matters under Rule 377

(1) Dr. G. S. Rajhans raised a matter regarding need to include Maithili in the Eighth Schedule of the Constitution.

- (2) Shri Harihar Soren raised a matter regarding need to link up Thakurani Iron ore mines of Orissa with a Steel Plant preferably Rourkela Steel Plant to prevent retrenchment of mine workers.
- (3) Shri Kammodilal Jatav raised a matter regarding need to give licence for setting up a Cement factory in Morena district of Madhya Pradesh.
- (4) Smt. Sundervati Naval Prabhakar raised a matter regarding need to rehabilitate Jhuggi, Jhonpri and footpath dwellers of Delhi.
- (5) Dr. G. Vijayarama Rao raised a matter regarding need to provide more funds to the State Government of Andhra Pradesh to solve the problem of drinking water.
- (6) Shri P. Kolandaivelu raised a matter regarding need to maintain 1981 ISI norms for finished leather.
- (7) Dr. C. S. Tripathi raised a matter regarding need to provide grants to the farmers for purchasing diesel, tractors and other equipments.
- (8) Shri Chintamani Panigrahi raised a matter regarding need to declare Bhubaneswar Air Port as customs airport and Bhubaneswar city as customs warehousing station.

#### 10. Government Bill-Passed

#### THE FINANCE BILL, 1986

Discussion on the motion for consideration of the Bill moved by Shri Vishwanath Pratap Singh on the 24th April, 1986, continued.

The following members took part in the debate:-

- (1) Shri Bezawada Papi Reddy
- (2) Shri G. L. Dogra
- (3) Kum. Mam'a Banerjee
- (4) Shri Jujhar Singh
- (5) Shri Murli Deora
- (6) Shri K. P. Singh Deo
- (7) Shri Piyus Tiraky
- (8) Shri Virdhi Chander Jain
- (9) Shri Chandulal Chandrakar

- (10) Shri Zainul Basher
- (11) Shri R. Jeevarathinam
- (12) Shri Jai Prakash Agarwal
- (13) Shri Sriballav Panigrahi
- (14) Shri C. Janga Reddy
- (15) Shri Ram Singh Yadav
- (16) Shri V. S. Vijayaraghavan

Shri Vishwanath Pratap Singh replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clauses 6 to 8 were adopted, as amended

Clauses 9 to 16 were adopted.

Clause 17 was adopted, as amended.

Clauses 18 to 20 were adopted.

Clause 21 was adopted, as amended

Clause 22 was adopted.

Clause 23 was adopted, as amended.

Clauses 24 to 26 were adopted.

Clause 27 was adopted, as amended.

Clauses 28 to 32 were adopted.

Clauses 33 and 34 were adopted, as amended

Clauses 35 to 38 were adopted.

Clause 39 was adopted, as amended.

Clauses 40 to 56 were adopted.

The First Schedule and Second Schedule were adopted.

The Third Schedule and Fourth Schedule were adopted, as amended.

The Fifth Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vishwanath Pratap Singh.

The following Members took part in the debate:-

- (1) Shri C. Madhav Reddy
- (2) Shri Somnath Chatterjee
- (3) Shri Vishwanath Pratap Singh

The motion was adopted and the Bill, as amended, was passed.

## 11 Half-an-Hour Discussion

Dr. C. P. Thakur raised a discussion on points arising out of the answer given by the Minister of Water Resources on 3rd April, 1986 to Starred Question No. 546 regarding Irrigation Projects awaiting clearance.

Shri B. Shankaranand replied to the discussion.

7.09 P.M.

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(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th April, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN--PART I

# [Brief Record of Proceedings]

Tuesday, April 29, 1986 Vaisakha 9, 1908 (Saka)

No. 151

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 846, 848, 849, 851 and 853—857 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8105—8118, 8120—8158, 8160—8174, 8176, 8178—8323 and 8325—8336 were laid on the Table.

## 3. Short Notice Question

Reply to Short Notice Question No. 1 addressed to the Minister of Industry regarding imposition of wage freeze in Public Sector Units was laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 484(E) in Gazette of India dated the 7th March, 1986 under sub-section (5) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.

- (2) A copy of the Indian Electricity (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 117 in Gazette of India dated the 8th February, 1986 under sub-section (3) of section 38 of the Indian Electricity Act, 1910.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society, New Delhi, for the year 1984-85.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Indian Post Office (Third Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 637(E) in Gazette of India dated the 16th April, 1986 issued under the Indian Post Office Act, 1898.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. 142(E) published in Gazette of India dated the 31st March, 1986 regarding extension of period of take over of management of Messrs Alok Udyog Vanaspati and Plywood Limited, Calcutta, beyond five years.
  - (ii) S.O. 144(E) published in Gazette of India dated the 31st March, 1986 regarding extension of period of take over of management of Messrs Lily Biscuit Company (Private) Limited, Calcutta, beyond five years.
  - (iii) S.O. 145(E) published in Gazette of India dated the 31st March, 1986 regarding extension of period of take over of management of Messrs, Indian Health Institute and Laboratory Limited, Calcutta, beyond five years.

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. 47 (E) published in Gazette of India dated the 11th February, 1986 regarding extension of period of take over of management of Messrs Indore Textile Limited, Ujjain, beyond five years.
  - (ii) S.O. 66(E) published in Gazette of India dated the 24th February, 1986 regarding extension of period of take over of management of Messrs Brentford Electric (India) Limited, Calcutta, beyond five years.
  - (iii) S.O. 77(E) published in Gazette of India dated the 28th February, 1986 regarding extension of period of take over of management of Messrs Bengal Potteries Limited, Calcutta, beyond five years.
  - (iv) S.O. 116(E) published in Gazette of India dated the 27th March, 1986 regarding extension of period of take over of management of Messrs Mahadeva Textile Mills, Hubli, beyond five years.
  - (v) S.O. 118(E) published in Gazette of India dated the 27th March, 1986 regarding extension of period of take over of management of Messrs Somasundaram Super Spinning Mills, Muthenendal, beyond five years.
  - (vi) S.O. 119(E) published in Gazette of India dated the 27th March, 1986 regarding extension of period of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore, beyond five years.
- (vii) S.O. 143(E) published in Gazette of India dated the 31st March, 1986 regarding extension of period of take over of management of Messrs Gluconate Limited, Calcutta, beyond five years.
- (viii) S.O. 146(E) published in Gazette of India dated the 31st March, 1986 regarding extension of period of take over of management of Messrs Apollo Zipper Company Private Limited, Calcutta, beyond five years.

- (ix) S.O. 180(E) published in Gazette of India dated the 9th April, 1986 regarding extension of period of take over of management of Messrs Dr. Paul Lohmann (India) Limited, Calcutta, beyond five years.
- (x) S.O. 188(E) published in Gazette of India dated the 11th April, 1986 regarding extension of period of take over of management of Messrs Sri Durga Cotton Spinning and Weaving Mills Limited, Konnagar, beyond five years.
- (xi) S.O. 934(E) published in Gazette of India dated the 31st December, 1985 regarding extension of period of take over of management of Messrs Somasundaram Super Spinning Mills, Muthanendal, beyond five years.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1984-85.
  - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission for the year 1984-85 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Khadi and Village Industries Commission for the year 1984-85.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

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## 5. Reports of Public Accounts Committee

Shri Rajmangal Pande presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Forty-Second Report on Paragraph 41 of the Advance Report of the Comptroller and Auditor General of India for the year 1983-84, Union Government (Railways) relating to Railway Recruitment Boards.
  - (2) Forty-Third Report on Paragraph 2.68 of the Report of the Comptroller and Auditor General of India for the year 1983-84, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Central Excise-Impact of reduction in duty on prices of refrigerators and tyres.
  - (3) Forty-Fourth Report on Paragraph 5 of the Report of the Comptroller and Auditor General of India for the year 1982-83, Union Government (Defence Services) relating to Review on the working of the Department of Defence Supplies.
  - (4) Forty-Fifth Report on Paragraph 18 of the Report of the Comptroller and Auditor General of India for the year 1983-84, Union Government (Defence Services) relating to Construction of a sub-standard airfield.
  - (5) Forty-Sixth Report on Paragraph 39 of the Report of the Comptroller and Auditor General of India for the year 1982-83, Union Government (Civil) relating to National Highway by-pass, Srinagar.

# 6. Reports and Minutes of Committee on Public Undertakings

Shri K. Ramamurthy presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

(i) Seventh Report of the Committee on Action Taken by Government on the recommendations contained in the Eighty-ninth Report of the Committee (Seventh Lok Sabha) on Durgapur Steel Plant. (ii) Ninth Report of the Committee on Bharat Electronics Ltd.--Objectives and Implementation of Projects and Minutes of the sittings of the Committee relating thereto.

# 7. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Thirteenth Report of the Committee on the Ministry of Welfare—working of Integrated Tribal Development Projects in Andhra Pradesh.
- (li) Sixteenth Report of the Committee on the Ministry of Fetroleum and Natural Gas on Action Taken by Government on the recommendations contained in the Forty-Seventh Report of the Committee (Seventh Lok Sabha) on the Ministry of Energy (Department of Petroleum)—Reservations for Scheduled Castes and Scheduled Tribes in the allotment of Distributive agencies by Indian Oil Corporation Ltd. and other Oil Companies.

# 8. Report of Committee on Papers Laid on the Table

Shri M. V. Chandrashekhara Murthy presented the Eighth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

# 9. Minutes of Committee on Papers Laid on the Table

Shri M. V. Chandrashekhara Murthy laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Eighth Report.

#### 10. Matters Under Rule 377

- (1) Shri V. S. Vijayaraghavan raised a matter regarding need to set up the proposed electronic switching factory at Palghat in Kerala.
- (2) Shri Anadi Charan Das raised a matter regarding need to provide stoppage to Nilanchal and New Nilanchal Express trains at Jajpur-Keonjhar Road Station in Orissa.

- (3) Shri Sriballav Panigrahi raised a matter regarding need to take measures to control and prevent air and water pollution at Brajarajnagar in Sambalpur district and Talcher in Dhenkanal district of Orissa.
- (4) Shri Jagdish Awasthi raised a matter regarding need to develop Bithoor town near Kanpur as a tourist centre.
  - (5) Shri Ram Pyare Panika raised a matter regarding need to bring about necessary modifications in the Schedule for Scheduled Castes and Scheduled Tribes.
  - (6) Smt. Jayanti Patnaik raised a matter regarding need for early completion of inter-state Durgapur-Jamshedpur 400 KV line to meet the power requirement of Orissa.
  - (7) Dr. Sudhir Roy raised a matter regarding need to provide alternative employment to Yoga teachers being removed from service by Kendriya Vidyalaya Sangathan.
  - (8) Smt. D. K. Bhandari raised a matter regarding need for expansion of insurance service in the State of Sikkim.

#### 11. Government Bills—Passed

(i) THE TEA (AMENDMENT) BILL, 1986.

The motion for consideration of the Bill was moved by Shri P. Shiv Shankar.

The following members took part in the debate:-

- (1) Dr. G. Vijaya Rama Rao
- (2) Shri Bipin Pal Das
- (3) Shri Ajoy Biswas

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

- (4) Prof. P. J. Kurien
- (5) Shri Priya Ranjan Das Munsi
- (6) Shri Piyus Tiraky
- (7) Shri Sontosh Mohan Dev
- (8) Dr. G. S. Rajhans
- (9) Shri P. Kolandaivelu
- (10) Shri Girdhari Lal Vyas

- (11) Shri Bhadreshwar Tanti
- (12) Shri Vijoy Kumar Yadav
- (13) Shri Amar Roypradhan

Shri P. Shiv Shankar replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. Shiv Shankar.

The motion was adopted and the Bill was passed.

(ii) THE COAL MINES LABOUR WELFARE FUND (REPEAL) BILL. 1986.

The motion for consideration of the Bill was moved by Shri Vasant Sathe.

The following members took part in the debate:-

- (1) Shri G. Bhoopathy
- (2) Shri Damodar Pandey
- (3) Smt. Jayanti Patnaik
- (4) Shri Basudeb Acharia
- (5) Dr. (Smt.) Phulrenu Guha
- (6) Shri Somnath Rath
- (7) Shri Raj Kumar Rai
- (8) Smt. Geeta Mukherjee
- (9) Shri Ram Pyare Panika
- (10) Shri A. C. Shanmugam
- (11) Shri Mool Chand Daga
- (12) Shri Shanti Dhariwal

Shri Vasant Sathe replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted

The motion that the Bill be passed was moved by Shri Vasant Sathe.

The following members took part in the debate:-

- (1) Shri Sriballav Panigrahi
- (2) Shri Damodar Pandey
- (3) Shri Vasant Sathe

The motion was adopted and the Bill was passed.

#### 12. Statement by Minister

The Minister of Health and Family Welfare made a statement regarding detection of some cases of AIDS virus infection in Tamil Nadu and the steps taken by Government to prevent the spread of AIDS infection in the country.

6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th April, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 30, 1986 Vaisakha 10, 1908 (Saka)

No. 152

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 867—869 and 871—873 were orally answered. Replies to Starred Questions Nos. 874—886 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8337—8409 and 8411—8483 were laid on the Table.

## 3. Statement by Minister

The Minister of Home Affairs made a statement regarding development in Punjab.

# 4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1984-85 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1984-85.

## 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1986 passed by Lok Sabha on 23rd April, 1986.

# 6. Reports of the Public Accounts Committee

Shri Girdhari Lal Vyas presented the following Reports (Hindi and English Versions) of the Public Accounts Committee—

- (1) Thirty-Fourth Report on Para 2.13 of the Report of the Comptroller and Auditor General of India for the year 1982-83—Union Government (Civil) Indirect Taxes relating to Union Excise Duties—Price not the sole consideration for sale.
- (2) Forty-Seventh Report on Para 16 of the Report of the Comptroller and Auditor General of India for the year 1983-84. Union Government (Defence Services) relating to Avoidable/Unnecessary Imports.
- (3) Forty-Eighth Report on Action Taken by Government on the recommendations contained in their 203rd Report (7th Lok Sabha) relating to Incorrect valuation of unquoted equity shares and effect of change of previous year.

#### 7. Statement of the Public Accounts Committee

Shri Rajmangal Pande laid the following Statements (Hindi and English versions) of the Public Accounts Committee:

- (i) Statement showing action taken by Government on the recommendations contained in Chapter I of 187th Report (Seventh Lok Sabha) on Replacement of Assets on the Railways, Rolling Stock, Purchases and Stores, Works and Earnings.
- (ii) Statement showing action taken by Government on the recommendations contained in Chapter I of 6th Report (Eighth Lok Sabha) on Conversion of Viramgam-Okha-Porbandar Section.

# 8. Report and Minutes of Estimates Committee

Shri Chintamani Panigrahi presented the Thirty-third Report (Hindi and English versions) of the Estimates Committee

on the Ministry of Urban Development—CPWD—Maintenance of Buildings, and Minutes of the sittings of the Committee relating thereto.

# 9. Reports and Minutes of Committee on Public Undertakings

Shri K. Ramamurthy presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Tenth Report of the Committee on Hotel Corporation of India Ltd. and Minutes of the sittings of the Committee relating thereto.
- (ii) Eleventh Report of the Committee on Indian Dairy Corporation and Minutes of the sittings of the Committee relating thereto.
- (iii) Minutes of the sittings of the Committee relating to Procedural and Miscellaneous matters.

# 10. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Fourteenth Report on the Ministry of Finance (Department of Economic Affairs—Banking Division)— Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Canara Bank and credit facilities provided by the bank to Scheduled Castes and Scheduled Tribes.
- (ii) Seventeenth Report on action taken by Government on recommendations contained in their Fifty-fifth Report on the Ministry of Finance (Department of Economic Affairs—Banking Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Union Bank of India and credit facilities provided by the bank to Scheduled Castes and Scheduled Tribes.

# 11. Minutes of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri laid on the Table the Minutes of the First to Twenty-sixth and Thirty-first to Thirty-fifth sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

# 12. Report of the Committee on Papers Laid on the Table

Shri M. V. Chandrashekhara Murthy presented the Ninth Report (Hindi and English versions) of the Committee on Papers Laid on the Table

# 13. Minutes of the Committee on Papers Laid on the Table

Shri M. V. Chandrashekhara Murthy laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Ninth Report.

# 14. Report of the Committee on Private Members' Bills and Resolutions

Shri R. P. Suman presented the Nineteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions

#### 15. Matters Under Rule 377

- (1) Shri Mool Chand Daga raised a matter regarding need to take necessary measures to root out corruption from amongst the Government employees.
- (2) Shri K. Pradhani raised a matter regarding need to release more funds for construction of houses for tribal families displaced due to Dandakarnya Project in Koraput district of Orissa.
- (3) Shri Madan Pandey raised a matter regarding need to take effective measures to control malaria in the country.
- (4) Shri P. Namgyal raised a matter regarding need for construction of an all-weather road to Zanskar and Lingshed areas of Leh in J & K with the help of Border Roads Organisation.
- (5) Shri Birbal raised a matter regarding need to take measures to make Scheduled Castes and Scheduled Tribes Commission more effective.
- (6) Shri Gopalkrishna Thota raised a matter regarding need to provide financial assistance for the development of Uppada Village in East Godavari district of Andhra Pradesh as a tourist centre.

- (7) Shri A. C. Shanmugam raised a matter regarding need to appoint adequate number of staff in the Office of the Central Board of Film Censors, Madras.
- (8) Shri K. D. Sultanpuri raised a matter regarding need to handover the historical building presently housing the Institute of Advance Studies to the Himachal Pradesh Government.
- (9) Shri Basudeb Acharia raised a matter regarding need to take necessary measures to safeguard the interests of workers and their families in the labour colony of Orient Power Cables Ltd., Kota, Rajasthan.

#### 16. Government Bill-Passed

## THE DELHI APARTMENT OWNERSHIP BILL. 1986

The motion for consideration of the Bill was moved by Shri Abdul Ghafoor.

The following members took part in the debate:-

- (1) Shri D. N. Reddy
- (2) Shri K. S. Rao
- (3) Shri Ajit Kumar Saha
- (4) Shri Jai Prakash Agarwal
- (5) Shri Ram Singh Yadav
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)
- (6) Shri Dharam Pal Singh Malik
- (7) Shri Girdhari Lal Vyas
- (8) Shri Shantaram Naik

Shri Abdul Ghafoor replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 27 were adopted.

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Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Abdul Ghafoor.

The following members took part in the debate:-

- (1) Shri Mool Chand Daga
- (2) Shri Abdul Ghafoor

The motion was adopted and the Bill was passed.

## 17. Statutory Resolution-Under Consideration

Shri Ram Niwas Mirdha moved the following Resolution:-

"This House approves the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1986 framed under sub-section (1) of section 11 of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of the House on 2nd April, 1986."

The following members took part in the debate:-

- (1) Shri Sri Hari Rao
- (2) Shri Amal Datta
- (3) Shri P. Namgyal
- (4) Shri C. Janga Reddy

The discussion was not concluded.

#### 18. Discussions under Rule 193

(i) Shri Bhattam Sriramamurthy raised a discussion on the increasing and recurring losses in Coal India Limited.

The following members took part in the debate:-

- (1) Shri K. P. Singh Deo
- (2) Shri Girdhari Lal Vyas
- (3) Shri Anil Basu
  - (4) Shri Ram Pyare Panika
  - (5) Shri Raj Kumar Rai
  - (6) Shri Damodar Pandey
  - (7) Dr. G. S. Rajhans
  - (8) Shri Lal Vijay Pratap Singh
  - (9) Kum. Mamata Banerjee

Shri Vasant Sathe replied to the discussion.

The discussion was concluded.

#### LOK SABHA

### BULLETIN-PART I

[Brief Record of Proceedings]

Friday, May 2, 1986 Vaisakha 12, 1908 (Saka)

No. 153

#### 11 A.M

## 1. Starred Questions

Starred Questions Nos. 888, 889 and 891—900 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8484—8497, 8499—8516, 8518—8580, 8582—8598, 8600—8668 and 8670—8714 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Cardamom Trading Corporation Limited, Bangalore, for the year 1984-85.
  - (ii) Annual Report of the Cardamom Trading Corporation Limited, Bangalore, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Tea Companies (Acquisition and Transfer of Sick Tea Units) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 626(E) in Gazette of India dated the 14th April, 1986 under sub-section (3) of section 32 of the Tea Companies (Acquisition and Transfer of Sick Tea Units) Act, 1985.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Indian Airlines (Flying Crew) Service (Amendment) Regulations, 1985 (Hindi and English versions) published in Notification No. FIN| RULED|43|3 in Gazette of India dated the 19th October, 1985 together with an explanatory note under subsection (4) of section 45 of the Air Corporations Act, 1953.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of Air India for the year 1984-85 under subsection (2) of section 37 of the Air Corporations Act, 1953 together with Reports of its subsidiaries viz. Hotel Corporation of India Limited and Air India Charters Limited.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Air India for the year 1984-85 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India and its subsidiaries viz. Hotel Corporation of India Limited and Air India Charters Limited for the year 1984-85.

- A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Central Excise (Eleventh Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 648(E) in Gazette of India dated the 21st April, 1986 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (10) A copy of the Appellate Tribunal for Forfeited Property (Procedure) Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 1547 in Gazette of India dated the 19th April, 1986 together with an explanatory memorandum under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
  - (i) G.S.R. 622(E) published in Gazette of India dated the 11th April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 65|86-Customs dated the 17th February, 1986 so as to include parts of rock drilling bits as eligible for concessional rate of duty of 40 per cent so as to preserve the duty structure on such parts under the erstwhile customs tariff.
  - (ii) G.S.R. 629(E) published in Gazette of India dated the 15th April, 1986 together with an explanatory memorandum regarding exemption to X-rav cameras designed for diagnostic and surgical purposes when imported into India from the basic customs duty in excess of 40 per cent ad valorem and from the whole of the additional duty of customs leviable thereon.
  - (iii) G.S.R. 630(E) published in Gazette of India dated the 15th April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 6186-Customs dated the 17th February, 1986 so as to fix the effective rate of duty on free cutting steel bars and rods at the same level of 70 per cent ad valorem.

- (iv) G.S.R. 636(E) published in Gazette of India dated the 16th April, 1986 together with an explanatory memorandum regarding exemption to paraxylene when imported into India for the manufacture of dimethyl terephthalate from the whole of the additional duty of customs leviable thereon.
- (12) A copy of the Life Insurance Corporation of India (Agents) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 228 in Gazette of India dated the 29th March, 1986 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (13) A copy of the Annual Report (Hindi and English versions) under Rule 6 of the General Insurance Business (Nationalisation) Rules, 1973 on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended the 31st December, 1984.
- (14) A copy each of the following Reports (Hindi and English versions):—
  - (i) Report of the Hisar Sirsa Kshetriya Gramin Bank, Hisar for the year ended the 31st December, 1984 together with the Accounts and Auditor's Report thereon.
  - (ii) Report of the Murshidabad Gramin Bank, Murshidabad, for the year ended the 31st December, 1984 together with the Accounts and Auditor's Report thereon.
  - (iii) Report of the Muzaffarnagar Kshetriya Gramin Bank, Muzaffarnagar, for the year ended the 31st December. 1984 together with the Accounts and the Auditor's Report thereon.
  - (iv) Report of the Sangameshwara Grameena Bank Mahbubnagar, for the year ended the 31st December, 1984 together with the Accounts and Auditor's Report thereon.
- (15) A copy of the Calcutta Port Trust Employees (Other than Haldia Dock Complex) (Reruitment, Seniority and Promotion) Regulations, 1985 (Hindi and English

versions) published in Notification No. G.S.R. 945(E) in Gazette of India dated the 30th December, 1985 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

- (16) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (15) above.
- @(17) A copy of the Draft National Policy on Education—
  1986 (Hindi and English versions).

# 4. Minutes of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai laid on the Table Minutes (Hindi and English versions) of the Eleventh to Nineteenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session

# 5. Report of the Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Seventh Report (Hindi and English versions) of the Committee on Subordinate Legislation.

# 6. Report of Joint Committee,

6. Dr. Chandra Shekhar Tripathi laid on the Table a copy of the Report (Hindi and English versions) of the Joint Committee of the Houses on the Mental Health Bill, 1981.

#### 7. Evidence before Joint Committee

Dr. Chandra Shekhar Tripathi laid on the Table a copy of the record of evidence (Volumes I and II) tendered before the Joint Committee of the Houses on the Mental Health Bill, 1981.

# 8. Statements by Ministers

- (1) The Minister of External Affairs made a statement regarding the visit of NAM Ministerial Group to Libya (Tripoli) and U.N. Headquarters, New York, from April 20 to April 25, 1986
- (2) The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the Session.

<sup>@</sup>Laid at 6.12 P.M.

\*(3) The Minister of Health and Family Welfare made a statement regarding Government's decision on the Report of the Medical Education Review Committee

The Minister also laid on the Table a copy of the Report (Hindi and English versions) of Medical Education Review Committee and a Statement (Hindi and English versions) indicating the decisions of the Government on the recommendations of the Committee.

### 9. Statutory Resolution-Adopted

Discussion on the following Resolution moved by Shri Ram Niwas Mirdha on the 30th April, 1986, continued:—

"This House approves the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1986 framed under sub-section (1) of section 11 of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of the House on 2nd April, 1986."

Kum. Mamata Banerjee took part in the debate.

Shri H. K. L. Bhagat replied to the debate.

The Resolution was adopted.

#### 10. Government Bill-under consideration

# THE INDUSTRIAL FINANCE CORPORATION (AMENDMENT) B!LL, 1986

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following members took part in the debate:-

- (1) Shri C. Madhav Reddy
- (Lok Sabha adjourned at 1.04 and re-assembled at 2.04 P.M.)
- (2) Dr. G. S. Rajhans
- (3) Shri Amal Datta
- (4) Shri Mool Chand Daga
- (5) Shri S. Thangaraju

<sup>\*</sup>At 5.30 P.M.

- (6) Shri Raj Kumar Rai
- (7) Shri V. S. Krishna Iyer
- (8) Shri Pratap Bhanu Sharma

The discussion was not concluded.

# 11. Motion regarding Nineteenth Report of the Committee on Private Members' Bills & Resolutions

Shri Dal Chander Jain moved the following motion:-

"That this House do agree with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th April, 1986."

The motion was adopted.

#### 12. Private Members' Bills-Introduced

- (1) The Muslim Personal Law (Shariat) Application (Amendment) Bill, 1986 (Amendment of section 2), by Shri Syed Shahabuddin.
- (2) The Constitution (Amendment) Bill, 1986 (Amendment of Eighth Schedule) [Bill No. 45 of 1986], by Prof. Narain Chand Parashar.
- (3) The Flood Control Authority of India Bill, 1986. by Dr. Chardra Shekhar Verma.
- (4) The Crop Insurance Scheme Bill, 1986, by Shrimati Usha Choudhary.
- (5) The Constitution (Amendment) Bill 1986 (Amendment of Eighth Schedule) [Bill No. 47 of 1986], by Prof. Narain Chand Parashar.

#### 13. Private Member's Bill-Under Consideration

THE BEEDI AND CIGAR WORKERS (CONDITIONS OF EMPLOYMENT) AMENDMENT BILL, 1985 (AMENDMENT OF SECTION 2, ETC.) BY SHRI AJIT KUMAR SAHA

Further discussion on the motion for consideration of the Bill moved on the 4th April, 1986, continued.

# The following members took part in the debate:-

- (1) Shri Hafiz Mohd. Siddiq
- (2) Shri V. S. Vijayaraghavan
- (3) Smt. Basavarajeswari
- (4) Shri Ram Pyare Panika
- (5) Smt. Usha Choudhary
- (6) Ch. Sunder Singh
- (7) Shri Zainul Basher
- (8) Shri Somnath Rath
- (9) Shri Keyur Bhushan
- (10) Shri K. D. Sultanpuri
- (11) Shri Syed Masudal Hossain
- (12) Shri K. S. Rao
- (13) Prof. Narain Chand Parashar
- (14) Shri Balkavi Bairagi

The discussion was not concluded.

#### 14. Half-an-Hour Discussion

Shri Virdhi Chander Jain raised a discussion on points arising out of the answer given by the Minister of Agriculture on 10th March, 1986 to Starred Question No. 204 regarding technology mission for drinking water.

Shri Buta Singh replied to the discussion.

#### 6.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th May, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, May 5, 1986 Vaisakha 15, 1908 (Saka)

#### No. 154

11 A.M.

#### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri B. V. Desai who was a sitting Member of Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Questions

Starred Questions Nos. 907, 908 and 910—916 were orally answered. Replies to the remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 8715—8762, 8764—8791. 8793—8848, 8850—8902 and 8902-A were laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of Rural Technology, New Delhi, for the year 1984-85 along with Audited Accounts.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1984-85.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Prevention of Food Adulteration (Fourth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 543(E) in Gazette of India dated the 2nd July, 1985 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act. 1954.
- (6) A copy of the Employees' State Insurance Corporation (Dental Surgeon) Recruitment Regulations, 1985 (Hindi and English versions) published in Notification No. A-12(11)?3|81-Estt. in Gazette of India dated the 8th February, 1986 under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.
- (7) A copy of the Mines (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 316 in Gazette of India dated the 26th April, 1986 under section 61A of the Mines Act, 1952.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1984-85 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Film and Television Institute of India, Pune, for the year 1984-85.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Delhi Agricultural Produce Markets (Maintenance, Management, Regulating of Vehicular Traffic and Conditions of Use) Rules, 1985 (Hindi and English versions) published in Notification No. F.6 184-DAM 5714-5734 in Delhi Gazette dated the 4th December, 1985 under sub-scetion (6) of section 63 of the Delhi Agricultural Produce Marketing (Regulation) Act, 1976.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (11) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1984-85.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
  - (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
  - (i) The Mineral Concession (Amendment) Rules, 1986 published in Notification No. G.S.R. 146 in Gazette of India dated the 22nd February, 1986.
  - (ii) G.S.R. 41 published in Gazette of India dated the 18th January, 1986 making certain amendment to Order published in Notification No. G.S.R. 1366 in Gazette of India dated the 12th December, 1959.

- (iii) G.S.R. 83 published in Gazette of India dated the 1st February, 1986 authorising the authorities mentioned in the notification to prefer complaints in writing in respect of any offence punishable under the Mines and Minerals (Regulation and Development) Act, 1951 or any rules made thereunder.
- (iv) S.O. 218 published in Gazette of India dated the 25th January, 1986 authorising the Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary in the areas specified in the Table annexed to the notification.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, Pune, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Cooperative Limited, Pune, for the year 1984-85.
- 15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1984-85.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Animal Welfare Board of India, Madras, for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.

- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Dairy Corporation, Baroda, for the year 1984-85.
  - (ii) Annual Report of the Indian Dairy Corporation, Baroda, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1982-83.
  - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1984-85.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1984-85.
- (24) A statement (Hindi and English versions) showing reason... for delay in laying the papers mentioned at (23) above.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Speech and Hearing, Mysore, for the year 1984-85.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

#### 5. Government Bills—Introduced

- (1) THE APPRENTICES (AMENDMENT) BILL, 1986
- (2) THE SWADESHI COTTON MILLS COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1986

### 6. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1986, was laid on the Table.

#### 7. Matters under Rule 377

- (1) Shri Raj Kumar Rai raised a matter regarding need to direct Uttar Pradesh Government to grant fire arms licences to all those persons who require them for genuine reasons.
- (2) Shri Mullappally Ramachandran raised a matter regarding need to expand the capacity of transmitters of All India Radio Stations in North Kerala.
- (3) Dr. Prabhat Kumar Mishra raised a matter regarding need to set up agriculture based industries in the rural areas in the country and take necessary anti-pollution measures before allowing such industries.
- (4) Shri Jagdish Awasthi raised a matter regarding need to take necessary measures to provide 'rapid transport system' between Kanpur and its nearby towns.

- (5) Shri H. N. Nanje Gowda raised a matter regarding need to look into the technical competence of the West German firm (K.F.W.) before awarding contract to them by Lignite Corporation Ltd., for supply of sophisticated equipments.
- (6) Shri P. Penchalaiah raised a matter regarding need to repair and develop Buckingham Canal.
- (7) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to take effective measures to check pollution caused by tobacco dust in the districts of Etah, Farukhabad and Mainpuri of Uttar Pradesh.
- (8) Shri Ram Pyare Panika raised a matter regarding need to take necessary remedial measures to control pollution caused by various industrial establishments in Mirzapur district of Uttar Pradesh

#### \*8. Statement by Minister

The Minister of State in the Ministry of Finance made a statement regarding incentives for Export Promotion.

#### 9. Government Bill

# THE MUSLIM WOMEN (PROTECTION OF RIGHTS ON DIVORCE) BILL, 1986.

The motion for consideration of the Bill was moved by Shri Asoke Kumar Sen.

Twelve amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri V. S. Krishna Iyer, Hannan Mollah, Zainal Abedin, Manik Sanyal, Basudeb Acharia, H. A. Dora, Indrajit Gupta, D. B. Patil, Amar Roypradhan, Vijay Kumar Yadav, Saifuddin Chowdhary and C. Madhav Reddy.

Five amendments for reference of the Bill to a Joint Committee of the Houses were moved by Sarvashri Saifuddin Chowdhary, Basudeb Acharia, Indrajit Gupta, Vijay Kumar Yadav and C. Madhav Reddy.

An amendment for reference of the Bill to a Select Committee was moved by Shri Amar Roypradhan.

(Lok Sabha adjourned at 1.37 P.M. and re-assembled at 2.42 P.M.)

<sup>\*</sup>Made at 1.35 P.M.

# The following members took part in the debate:-

- (1) Shri H. A. Dora
- (2) Shri Eduardo Faleiro
- (3) Prof. K. K. Tewari
- (4) Shri Saiffudin Chowdhary
- (5) Prof. N. G. Ranga
- (6) Shri C. K. Jaffar Sharief
- (7) Prof. Madhu Dandavate
- (8) Shri K. C. Pant
- (9) Shri Frank Antony .
- (10) Shri Dinesh Singh
- (11) Shri K. Kolandaivelu
- (12) Shri Arjun Singh
- (13) Shri Jagan Nath Kaushal
- (14) Shri Saifuddin Ahmed
- (15) Shri Arun Nehru
- (16) Shri Nawal Kishore Sharma
- (17) Shrimati Abida Ahmed
- (18) Smt. Geeta Mukherjee
- (19) Dr. Rajendra Kumari Bajpai
- (20) Shri Shyam Lal Yadav -
- (21) Shri K. P. Unnikrishnan
- (22) Smt. Krishna Sahi
- (23) Shri Ram Niwas Mirdha
- (24) Prof. Saif-ud-Din Soz
- (25) Shri Naresh Chandra Chaturvedi

(For brief record of the rest of the proceedings please see supplement).

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### SUPPLEMENT

#### TO

#### BULLETIN-PART I

#### Brief Record of Proceedings

Continuation of Monday, May 5, 1986 Vaisakha 15, 1908 (Saka) and

Part of Tuesday, May 6, 1986 Vaisakha 16, 1908 (Saka)

#### 9. Government Bill—Passed

THE MUSLIM WOMEN (PROTECTION OF RIGHTS ON DIVORCE) BILL, 1986

Discussion on the motion for consideration of the Bill and the amendments moved thereto, continued.

The following members took part in the debate:-

- (26) Shri Zainul Basher
- (27) Prof. Nirmala Kumari Shaktawat
- (28) Shri Piyus Tiraky
- (29) Shri Tariq Anwar
- (30) Smt. Vidyavati Chaturvedi
- (31) Shri H. R. Bhardwaj
- (32) Shri Mohd. Mahfooz Ali Khan
- (33) Shri Sontosh Mohan Dev
- (34) Shri Raj Kumar Rai
- (35) Shri P. M. Sayeed
- (36) Shri C. Janga Reddy
- (37) Smt. Sheila Dikshit

- / (38) Shri Ebrahim Sulaiman Sait
  - (39) Shri Aziz Qureshi
  - (40) Shri Amar Roypradhan
- (41) Shri Syed Shahabuddin
  - (42) Shri Priya Ranjan Das Munsi
  - (43) Shri K. N. Pradhan
  - (44) Dr. Datta Samant
  - (45) Shri Sultan Salahuddin Owaisi

Shri Asoke Kumar Sen replied to the debate.

On the amendments moved for circulation of the Bill for the purpose of eliciting opinion thereon, the House divided: Ayes \*\*61; Noes \*\*370. The amendments were accordingly negatived.

Five amendments for reference of the Bill to a Joint Committee of the Houses were negatived

An amendment for reference of the Bill to a Select Committee was also negatived.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

On amendment No. 5 to Clause 3 the House divided; Ayes \*\*56; Noes \*\*371. The amendment was accordingly negatived.

On amendment No. 55 to Clause 3 the House divided: Ayes \*\*52; Noes \*\*374. The amendment was accordingly negatived.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

New Clause 4A was adopted.

Clause 5 was adopted, as amended.

New Clause 6 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

<sup>\*\*</sup>Subject to correction.

The motion that the Bill, as amended, be passed was moved by hiri Asoke Kumar Sen.

The following members took part in the debate;—

- (1) Shri Somnath Chatterjee
- (2) Dr. S. Jagathrakshakan
- (3) Shri Dinesh Goswami
- (4) Shri Indrajit Gupta
- (5) Shri Suresh Kurup
- (6) Shri G. M. Banatwalla
- (7) Shri Asoke Kumar Sen

On the motion the House divided: Ayes \*\*372; Noes \*\*54. The motion was accordingly adopted and the Bill, as amended, was passed.

2.48 A.M. (6-5-1986).

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th May 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### CORRIGENDAM

In Bulletin--Part I dated May 5, 1986--

Page 7, Item 9, for lines 6-11, substitute.

"Ten amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri V. S. Krishna Iyer, Hannan Mollah, Zainal Abedin, Manik Sanyal, Basudeb Acharia, H. A. Dora, Indrajit Gupta, D. B. Patil, Saifuddin Chowdhary and C. Madhav Reddy."

<sup>\*\*</sup>Subject to correction.

#### LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, May 6, 1986/Vaisakha 15, 1908 (Saka)

#### No. 155

11.01 A.M.

)

#### 1. Starred Questions

Starred Questions Nos. 928—934 and 936—938 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8903—9037 and 9039—9138 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation Calcutta, for the year 1984-85 along with Audited Accounts under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, Calcutta, for the year 1984-85.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1986-87 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1984-85.
  - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
  - (6) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
  - (i) Statement No. XIX—Eleventh Session, 1983.
     (ii) Statement No. XI—Fifteenth Session, Sabha.
  - (iii) Statement No. VIII—First Session, 1985.
  - (iv) Statement No. VIII—Second Session. 1985.
  - (v) Statement No. V—Third Session, Lok Sabha.
  - (vi) Statement No. IV—Fourth Session, 1985.
- (vii) Statement No. I—Fifth Session, 1986.
  - (7) A copy of the One Hundred and Tenth Report (Hindi and English versions) of Law Commission on the Indian Succession Act, 1925.

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. 196(E) published in Gazette of India dated the 16th April, 1986 regarding extension of period of take over of management of Messrs Swadeshi Cotton Mills, Kanpur, Messrs. Swadeshi Cotton Mills, Naini, Messrs. Swadeshi Cotton Mills, Pondicherry, Messrs. Swadeshi Cotton Mills, Maunath Bhanjan, Messrs Udaipur Cotton Mills, Udaipur and Messrs Rae Bareli Textile Mills, Rae Bareli beyond five years.
  - (ii) S.O. 205(E) published in Gazette of India dated the 23rd April, 1986 regarding extension of period of take over of management of Dr. Paul Lohmann (India) Limited, Calcutta, beyond five years.
  - (9) A copy of the Paper (Control) Amendment Order, 1986 (Hindi and English versions) published in Notification No. S.O. 21(E) in Gazette of India dated the 16th January, 1986 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the National Bicycle Corporation of India Limited, Bombay, for the year 1983-84.
  - (ii) Annual Report of the National Bicvcle Corporation of India Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Braithwaite and Company Limited, Calcutta, for the year 1984-85.
    - (ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (11) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 1984 to 31st December, 1984 under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1984-85.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1984-85.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1984-85, together with Audit Report thereon.
- (iv) A statement (Hindi and English versions) regarding Review by the Government on the Annual Accounts of National Federation of Industrial Cooperatives Limited New Delhi, for the year 1984-85.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1983-84.
  - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### 4. Minutes of Committee on Absence of Members

Shri Madhusudan Vairale laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 19th March and 23rd April, 1986.

# 5. Reports of the Railway Convention Committee (1985)

Shri Subhash Yadav presented the following Reports (Hindi and English versions) of the Railway Convention Committee:—

- (i) Fourth Report on action taken by Government on the recommendation contained in the Twelfth Report of the Railway Convention Committee (1980) on 'Track Expansion Programme of Railways'.
- (ii) Fifth Report of Committee on Railway Electrification.

#### 6. Government B'll-Introduced

- (1) THE RESEARCH AND DEVELOPMENT CESS BILL. 1986.
- (2) THE INCOME-TAX (AMENDMENT) BILL, 1986.

# 7. Amendments made by Rajya Sabha to Government Bill—Amendments agree to

THE SUPREME COURT (NUMBER OF JUDGES) AMEND-MENT BILL, 1986

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri H. R. Bhardwaj:—

# "Enacting Formula

1. That at page 1, line 1, for the word "Thirty-sixth" the word "Thirty-seventh" be substituted.

#### Clause 1

2. That at page 1, line 4, for the figure "1985" the figure "1986" be substituted."

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri H. R. Bhardwaj.

The motion was adopted and the amendments were agreed to.

#### 8. Matters Under Rule 377

- (1) Shri V. S. Vijayaraghavan raised a matter regarding need to provide facilities in all T.V. centres in Kerala for relaying programmes in Malyalam from T.V. Stations in Trivandrum.
- (2) Shri G. S. Basavaraj raised a matter regarding need to convert the national highway between Bangalore and Nelamangala into a double road.
- (3) Shri Keshav Rao Pardhi raised a matter regarding need to extend the Tirori-Tumsar Road Passenger train upto Bhandara town and convert Chandrapur-Gondia-Jabalpur narrow gauge railway line into broad gauge.
- (4) Shri Anadi Charan Das raised a matter regarding need to set up the proposed steel plant at Daitari in Orissa.
- (5) Shri Brahma Dutt raised a matter regarding need to ensure that development of hilly regions is not hampered because of the implementation of Forest Conservation Act.
- (6) Shri Balwant Singh Ramoowalia raised a matter regarding need to limit the LPG cylinder quota to one thousand cylinders per dealer for ensuring speedy delivery to the consumers
- (7) Shri Ram Singh Yadav raised a matter regarding need to provide stoppage of the Chetak Express Train at Harsauli railway station in Rajasthan.
- (8) Shri K. Mohandas raised a matter regarding need to increase the number of direct trains from the metropolitan cities to Kerala and also run adequate number of summer specials.

# \*9. Statutory Resolution—Negatived

Shri Bhattam Sriramamurty moved the following Resolution: -

"This House disapproves of the Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1986 (Ordinance No. 5 of 1986) promulgated by the President on the 19th April, 1986."

4

<sup>\*</sup>Discussed together.

After discussion as indicated in para 10 below, the Resolution was negatived.

#### \*10. Government Bill-Passed

THE SWADESHI COTTON MILLS COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1986.

The motion for consideration of the Bill was moved by Shri Khurshid Alam Khan.

The following members took part in the combined debate on the Resolution (vide para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Basudeb Acharia
- (2) Shri Pratap Bhanu Sharma

[Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.]

- (3) Shri Thampan Thomas
- (4) Shri R. Annanambi
- (5) Shri Banwari Lal Purohit
- (6) Shri Narayan Choubey
- (7) Shri Harish Rawat
- (8) Shri C. Janga Reddy
- (9) Shri Kali Prasad Pandey
- (10) Shri Dileep Singh Bhuria
- (11) Shri Girdhari Lal Vyas
- (12) Shri Bhadreshwar Tanti
- (13) Shri D. B. Patil
- (14) Dr. Datta Samant
- (15) Shri Prakash V. Patil

Shri Khurshid Alam Khan replied to the debate.

Shri Bhattam Sriramamurty spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

<sup>\*</sup>Discussed together.

Clauses 2 to 33 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted

The motion that the Bill be passed was moved by Shri Khurshid Alam Khan.

The following members took part in the debate:-

- (1) Shri Murli Deora
- (2) Shri Khurshid Alam Khan

The motion was adopted and the Bill was passed.

#### 11. Resolution

Shri P. V. Narasimha Rao moved the following Resolution:—

"This House approves of the Draft National Policy on Education---1986, laid on the Table of the House on 2nd May, 1936."

An amendment was moved by Shri Saifuddin Chowdhary. The following members took part in the debate:—

- (1) Shri Bhattam Sriramamurty
- (2) Shri D. P. Yadav
- (3) Prof. Narain Chand Parashar
- (4) Shri Satyendra Narayan Sinha
- (5) Dr. Sudhir Roy
- (6) Shri Balasaheb Vikhe Patil
- (7) Shri S. B. Sidnal
- (8) Shri K. V. Shankara Gowda
- (9) Shri Priya Ranjan Das Munsi
- (10) Smt. Basavarajeswari

The discussion was not concluded.

# 6.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th May, 1986)

SUBHASH C. KASHYAP, Secretary-General.

### LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, May 7, 1986/Vaisakha 17, 1908 (Saka)
No. 156

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 949—954 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9139—9318 and 9320—9336 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 2 regarding 'Earthquakes in Himachal Pradesh' was orally answered.

# 4. Papers Laid on the Table

The following papers were laid on the Table: -

- (1) A statement (Hindi and English versions) correcting the reply given on 3 April, 1986 to Starred Question No. 546 by Shri Bhattam Sri Rama Murty regarding Irrigation projects awaiting clearance.
- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1984-85—Part-II (Administration and Finance).
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1984-85.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1983-84 (Pool Fund).
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1984-85.
  - (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1984-85.
  - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union for the year 1984 85.

- (11) A statement (Hindi and English versions) regarding withdrawal of money from the Contingency Fund of India for depositing 50 per cent of the arrears of pay and allowances in respect of an officer of the Directorate of Field Publicity with the Registrar of the Delhi High Court.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act. 1952:—
  - (i) Second and Third Interim Reports of the Kudal Commission of Inquiry appointed to inquire into the working and activities etc. of Gandhi Peace Foundation, Gandhi Smarak Nidhi, All India Sarva Seva Sangh, Association of Voluntary Agencies for Rural Development and other organisations closely connected with them.
  - (ii) Memorandum of Action Taken on the above Reports.
- (13) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 175 in Gazette of India dated the 8th March. 1986 under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.
- (14) A copy of the Central Excise (Tenth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 624(E) in Gazette of India dated the 14th April, 1986 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (15) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules. 1944:—
  - (i) G.S.R. 651(E) to 675(E) published in Gazette of India dated the 24th April, 1986 together with an explanatory memorandum issued in the context of the changes announced by the Finance Minister while moving the Finance Bill for consideration in the Lok Sabha on the 24th April, 1966.
  - (ii) G.S.R. 681(E) published in Gazette of India dated the 25th April, 1986 together with an explanatory

- memorandum regarding exemption to textile fabrics impregnated, coated, covered or laminated with plastics from the duty of excise in excess of 50 per cent of the rate of duty leviable on said fabrics under the Additional Duties of Excise (Goods of Special Importance) Act, 1957.
- (iii) G.S.R. 682(E) published in Gazette of India dated the 25th April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 273|86-CE dated the 24th April, 1986 so as to clarify that for determining the rate of duty, set off notifications are not to be taken into account.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 649(E) and 650(E) published in Gazette of India dated the 24th April, 1986 together with an explanatory memorandum regarding exemption to Video Cassettes and video tapes of a predominantly educational character from the whole of the basic and auxiliary duties of customs leviable thereon.
  - (ii) G.S.R. 676(E) published in Gazette of India dated the 24th April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 165|86-Customs dated the 1st March, 1986 so as to extend the concessional rate of customs duty of 40 per cent ad valorem in respect of components in the manufacture of additional 19 specified Electromedical equipments.
  - (iii) G.S.R. 677(E) published in Gazette of India dated the 24th April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 150-Customs dated the 1st March, 1986 so as to fix higher rate of specific duty of Rupees 15000 per metric tonne in respect of PVC resin of past grade or battery grade.
  - (iv) G.S.R. 683(E) published in Gazette of India dated the 25th April, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.

- (v) G.S.R. 684(E) to G.S.R. 722(E) published in Gazette of India dated the 28th April, 1986 together with an explanatory memorandum issued to amend or re-issue certain existing notifications which prescribe the end-use bonds, to replace the provision for such bonds with the undertaking as specified in the notifications.
- (17) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
  - (i) Report of the Comptroller and Auditor General of India for the year 1984-85—Union Government (Civil)—Volumes I, II and III.
  - (ii) Report of the Comptroller and Auditor General of India for the year 1984-85—Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Volume II—Direct Taxes.
  - (iii) Report of the Comptroller and Auditor General of India for the year 1984-85—Union Government (Defence Services).
    - (iv) Report of the Comptroller and Auditor General of India for the year 1984-85—Union Government (Posts and Telegraphs).
- (18) A copy of the Union Government Appropriation Accounts (Civil) for the year 1984-85 (Hindi and English versions).
- (19) A copy of the Appropriation Accounts of the Defence Services for the year 1984-85 (Hindi and English versions).
- (20) A copy of the Finance Accounts of Union Government for the year 1984-85 (Hindi and English versions).
- (21) A copy of Notification No. F. 4(5)-W&M|86 (Hindi and English versions) dated the 2nd May, 1986 regarding market loans along with a memorandum explaining the step up in interest rates on Government loans.
- (22) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended the 31st December, 1984.

- (23) A copy of the Union Government Appropriation Accounts (Posts and Telegraphs) for the year 1984-85 (Hindi and English versions).
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1984-85.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Forest Management, Bhopal, for the year 1984-85.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
  - (28) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations. 1986 (Hindi and English versions) published in Notification No. G.S.R. 268 in Gazette of India dated the 12th April, 1986 under article 320(5) of the Constitution.
  - (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
    - (i) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1986 published in Notification No. G.S.R. 266 in Gazette of India dated the 12th April, 1986.

(ii) The Indian Forest Service (Pay) Second Amendment Rules, 1986 published in Notification No. G.S.R. 267 in Gazette or India dated the 12th April, 1986.

#### 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1986 passed by Lok Sabha on the 28th April, 1986.

#### 6. Assent to Bill

Secretary-General laid on the Table the Appropriation (No. 3) Bill, 1986 passed by the Houses of Parliament during the current session and assented to.

### 7. Presentation of Report of the Committee on Petitions

Begum Abida Ahmed presented the Second Report (Hindi and English versions) of the Committee on Petitions.

#### 8. Minutes of the Committee on Petitions

Beguin Abida Ahmed laid on the Table Minutes (Hindi and English versions) of Tenth and Twelfth Sittings of the Committee on Petitions.

# 9 Report of the Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Eighth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

# 10. Report of the Committee on Government Assurances

Shri B. K. Gadhvi presented the Fifth Report (Hindi and English versions) of the Committee on Government Assurances.

# 11. Statement by Prime Minister

The Prime Minister made a statement regarding observance of holiday on account of 125th Birth Anniversary of Gurudev Rabindra Nath Tagore.

# 12. Sitting of Lok Sabha on Thursday, 8th May, 1986

The House decided to sit also on Thursday, 8th May, 1986, for transaction of Government Business.

# 13. Calling Attention

Shri Naresh Chandra Chaturvedi called the attention of the Minister of Home Affairs to the situation arising out of the tardy implementation of the constitutional provisions in regard to use of Hindi as the official language of the Union and the steps taken by the Government in that regard.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

#### 14. Government Bills-Introduced

- (1) THE WILD LIFE (PROTECTION) AMENDMENT BILL, 1986.
- (2) THE ENVIRONMENT (PROTECTION) BILL, 1986.

#### 15. Matters under Rule 377

- (1) Shri Birbal raised a matter regarding need to provide compensation and rehabilitation grants to the persons whose houses and crops have been damaged due to water logging in the Indira Gandhi Canal and other areas in Rajasthan.
- (2) Shri Mool Chand Daga raised a matter regarding need to connect Ranakpur Jain Temple in the Aravali Hills of Rajasthan with Vayudoot service.
- (3) Prof. P. J. Kurien raised a matter regarding need to introduce Vayudoot service linking Trivandrum and Cochin with Kumali in the Western Ghats region.
- (4) Shri Jagannath Patnaik raised a matter regarding need to declare Kalahandi district of Orissa as a 'No Industry District' and give incentives for setting up industries in that district.
- (5) Smt. Jayanti Patnaik raised a matter regarding need to retain the Advance Flood Forecasting Division in Burla and to set up branches thereof at some other places in Orissa.
- (6) Prof Nirmala Kumari Shaktawat raised a matter regarding need to take necessary measures to preserve 'Salar' trees in Chittorgarh, Rajasthan.
- (7) Shri Chintamani Panigrahi raised a matter regarding need to grant early clearance to the Super Thermal Power Project proposed to be set up at Talcher in Orissa.

- (8) Shri Hannan Mollah raised a matter regarding need to build necessary infrastructure for the rapid economic development of Tripura.
- (9) Shri Syed Shahabuddin raised a matter regarding need to grant de jure recognition to All India Kendriya Vidyalaya Association (AIKVTA).

#### 16. Resolution

Discussion on the following Resolution moved by Shri P. V. Narasimha Rao and an amendment thereto moved on the 6th May, 1986, continued:—

"This House approves of the Draft National Policy on Education—1986, laid on the Table of the House on 2nd May, 1986."

The following members took part in the debate:-

- (1) Shri A. C. Shanmugam
- (2) Shri Chandulal Chandrakar
- (3) Shri Somnath Rath
- (4) Shri Parag Chaliha
- (5) Shri Yogeshwar Prasad Yogesh
- (6) Shri K. S. Rao
- (7) Shri Mool Chand Daga
- (8) Smt. Geeta Mukherjee
- (9) Shri Anoopchand Shah
- (10) Shri Sunil Dutt
- (11) Shri Keyur Bhushan
- (12) Shri Rameshwar Nikhara
- (13) Shri V. Kishore Chandra S. Deo
- (14) Smt. Sushila Rohtagi
- (15) Shri V. S. Vijayaraghavan
- (16) Prof. P. J. Kurien
- (17) Shri Abdul Rashid Kabuli
- (18) Shri Ram Pyare Panika
- (19) Shri Pratap Bhanu Sharma
- (20) Shri Bipin Pal Das
- (21) Shri Chitta Mahata

- (22) Shri R. Jeevarathinam
- (23) Shri Girdhari Lal Vyas
- (24) Shri Manvendra Singh
- (25) Shri Lal Vijay Pratap Singh
- (26) Shri Sanat Kumar Mandal
- (27) Shri Ram Singh Yadav
- (28) Smt. Jayanti Patnaik
- (29) Shri Aslam Sher Khan
- (30) Shri G. L. Dogra
- (31) Shri N. V. N. Somu

The discussion was not concluded.

#### 7.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th May, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Thursday, May 8, 1986/Vaisakha 18, 1908 (Saka)

No. 157

#### 11 A.M.

#### 1. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the President's Pension (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 613(E) in Gazette of India dated the 9th April, 1986 under sub-section (2) of section 5 of the President's Emoluments and Pension Act. 1951.
- (2) A copy of Notification No. G.S.R. 731(E) (Hindi and English versions) published in Gazette of India dated the 2nd May, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or vice-versa under section 159 of the Customs Act, 1962.
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1984-85 Union Government (Railways) under article 151(1) of the Constitution.
- (4) A copy of the Appropriation Accounts, Railways, for the year 1984-85, Part I—Review (Hindi and English versions).
- (5) A copy of the Appropriation Accounts, Railways, for the year 1984-85 Part-II—Detailed Appropriation Accounts (Hindi and English versions).

- (6) A copy of the Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for the year 1984-85 (Hindi and English versions).
- (7) A copy of the @Review (Hindi and English versions) by the Government on the working of the National Bank for Agriculture and Rural Development for the year 1984-85.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the vear 1984-85.
  - (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of Messrs Bengal Chemicals and Pharmaceuticals Limited for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.

# 2. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tea (Amendment) Bill, 1986, passed by Lok Sabha on the 29th April, 1986.

#### 3. MATTERS UNDER RULE 377

(1) Shri Chintamani Jena raised a matter regarding need to introduce indigenous dry land farming technology in areas which lack irrigation facilities.

<sup>@</sup>The Annual Report and Audited Accounts were laid on the Table on 21st March, 1986.

- (2) Shri Ranı Pujan Patel raised a matter regarding need to undertake a survey of water logged areas in the country and take necessary measures to save crops from destruction in such areas.
- (3) Dr. G. S. Rajnans raised a matter regarding need to execute the work of Sakri-Hasanpur railway line.
  - (4) Km. Pushpa Devi raised a matter regarding need to provide additional financial assistance to the tune of Rs. 13.56 crores to the Government of Madhya Pradesh for implementing water supply schemes in problem villages and towns.
  - (5) Shri Aziz Qureshi raised a matter regarding need to erect a monument in memory of late Shri Sibte Hasan.
  - (6) Shri Vijay N. Patil raised a matter regarding need to extend financial assistance to the Kamla (Textile) Mills Private Ltd., Bombay.
  - (7) Shri Dal Chander Jain raised a matter regarding need for construction of bridges at railway crossings over national highways in the country by the railway administration itself.
  - (8) Prof. Narain Chand Parashar raised a matter regarding need for improvement of Telecommunication services in Kangra, Hamirpur, Una and Bilaspur districts of Himachal Pradesh.
  - (9) Smt. Chandresh Kumari raised a matter regarding need to extend financial assistance to the tune of rupees ten crores to the Government of Himachal Pradesh to provide relief to the victims of the recent earthquake.
  - (10) Shri Sri Hari Rao raised a matter regarding need to construct National Highway linking Rajahmundry and Nagpur by a direct route.
  - (11) Shri P. Kolandaivelu raised a matter regarding need to give protection to the indigenous industry manufacturing wattle extract used in leather tanning.
  - (12) Shri Sarat Kumar Deb raised a matter regarding need to provide special funds for purchasing adequate number of jeep mounted rigs to the State Government of Orissa for saline affected district.
  - (13) Shri B. N. Reddy raised a matter regarding need to provide adequate financial assistance to the State Government of Andhra Pradesh to overcome severe drought situation prevailing in the State.

### 4. Resolution—adopted

Discussion on the following Resolution moved by Shri P. V. Rarasimha Rao and an amendment [parts (1) to (30)] thereto moved on the 6th May, 1986, continued:—

"This House approves of the Draft National Policy on Education—1986, laid on the Table of the House on 2nd May, 1986."

The following members took part in the debate:-

- (1) Shri P. M. Sayeed
- (2) Shri Anadi Charan Das
- (3) Smt. Prabhawati Gupta
- (4) Shri Kali Prasad Pandey
- (5) Shri G. G. Swell
- (6) Shri Mukul Wasnik
- (7) Shri Ram Swarup Ram
- (8) Shri Sarfaraz Ahmad
- (9) Shri D. B. Patil
- (10) Smt. Sunderwati Nawal Prabhakar
- (11) Shri C. Janga Reddy
- (12) Shri Mohd. Mahfooz Ali Khan
- (13) Shri Raj Kumar Rai
- (14) Dr. (Smt.) Phulrenu Guha
- (15) Shri K. Ramachandra Reddy
- (16) Shri Virdhi Chander Jain
- (17) Shri Chintamani Jena
- (18) Shri Syed Shahabuddin
- (19) Shri Dileep Singh Bhuria
- (20) Shri Mohan Lal Jhikram
- (21) Prof. Saif-ud-Din Soz
- (22) Shri G. S. Basavaraju
- (23) Shri P. Namgyal
- (24) Shri Sarat Kumar Deb

Shri P. V. Narasihma Rao replied to the debate

The amendment [Parts (1) to (30)] moved by Shri Saifuddin Chowdhary was negatived.

The Resolution was adopted.

#### 5. Government Bills—Passed

(i) THE ENVIRONMENT (PROTECTION) BILL, 1986.

The motion for consideration of the Bill was moved by Shri Z. R. Ansari.

An amendment for reference of the Bill to a Joint Committee of the Houses was moved by Shri C. Madhav Reddy.

The following members took part in the debate:-

- (1) Shri Digvijay Sinh
- (2) Shri Shanta Ram Naik
- (3) Shri R. P. Das
- (4) Shri Harish Rawat
- (5) Shri Somnath Rath
- (6) Shri P. Kolandaivelu
- (7) Prof. Narain Chand Parashar
- (8) Shri C. Janga Reddy
- (9) Shri Ram Pyare Panika
- (10) Shri V. Kishore Chandra S. Deo
- (11) Shri Aziz Qureshi
- (12) Shri Abdul Rashid Kabuli
- (13) Dr. Prabhat Kumar Mishra
- (14) Shri D. B. Patil

Shri Z. R. Ansari replied to the debate.

The Amendment for reference of the Bill to a Joint Committee of the Houses was negatived

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 18 were adopted.

Clause 19 was adopted, as amended.

Clauses 20 to 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 and 26 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Z. R. Ansari.

The motion was adopted and the Bill, as amended, was passed.

(ii) THE WILD LIFE (PROTECTION) AMENDMENT BILL, 1986.

The motion for consideration of the Bill was moved by Shri Z. R. Ansari.

The following members took part in the debate:-

- (1) Shri V. Sobhanadreeswara Rao
- (2) Shri K. P. Singh Deo
- (3) Shri Matilal Hansda
- (4) Shri Manoranjan Bhakta
- (5) Shri Sarat Kumar Deb
- (6) Shri Dal Chander Jain
- (7) Dr. Manoj Pandey
- (8) Shri Piyus Tiraky
- (9) Shri Brahma Dutt
- (10) Shri P. Namgyal
- (11) Shri C. Janga Reddy
- (12) Shri G. S. Basavaraju
- (13) Shri Mool Chand Daga

Shri Z. R. Ansari replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 and 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Z. R. Ansari.

The motion was adopted and the Bill, as amended, was passed.

(iii) THE INCOME-TAX (AMENDMENT) BILL, 1986.

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following members took part in the debate:-

- (1) Shri Amal Datta
- (2) Shri Mool Chand Daga
- (3) Dr. Chinta Mohan
- (4) Shri G. L. Dogra
- (5) Shri Sriballav Panigrahi

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

(LOK SABHA ADJOURNED SINE DIE AT 7-35 P.M.)

SUBHASH C. KASHYAP, Secretary-General.